

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 204 OF 2021**

IN THE MATTER OF:

Chanchal Devi

...Applicant

VERSUS

Central Pollution Control Board & Ors.

...Respondents

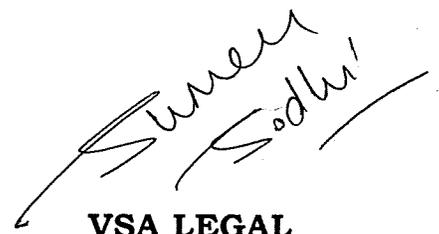
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THROUGH



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Dated: 08.03.2022

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
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ORIGINAL APPLICATION NO. 204 OF 2021**

IN THE MATTER OF:

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...Applicant

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Central Pollution Control Board & Ors.

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**REPLY AND OBJECTIONS TO JOINT COMMITTEE REPORT
DATED 21.01.2022 ON BEHALF OF RESPONDENT NO. 5
i.e. WAVE INDUSTRIES PVT. LTD.**

Most Respectfully Showeth:

1. The present Reply and Objections to Joint Committee Report dated 21.01.2022 are being filed on behalf of Respondent No. 5, Wave Industries Pvt. Ltd. in Original Application No. 204 of 2021. The Original Application (OA) is filed against alleged air and water pollution caused by the Answering Respondent. This Hon'ble Tribunal was pleased to consider the case on 19.08.2021 and was of the view that the facts of the instant OA require verification, in furtherance whereof a Joint Committee comprising of Central Pollution Control Board, State Pollution Control Board, Central Ground Water Authority and District Magistrate, Amroha was constituted. It is submitted that this Hon'ble Tribunal

further granted liberty to the Answering Respondent to respond to the Report furnished by the Joint Committee, if the same is against the Answering Respondent. Despite the fact that the Joint Committee's report does not return any substantial adverse finding against the answering Respondent, however certain facts need to be placed before this Tribunal for proper adjudication of the dispute which has been raised by the Applicant.

2. It is submitted that in compliance with the Order dated 19.08.2021, the Joint Committee conducted a Site Inspection on 11.11.2021 and subsequently submitted its Report before this Hon'ble Tribunal on 22.01.2022.
3. The present Reply Affidavit is filed in response to OA and to place before this Tribunal objections to the Joint Committee Report dated 21.01.2022.
4. It is submitted that the present Application is not maintainable and must be dismissed in limine by this Hon'ble Tribunal. The contents of the Application are denied in totality as the Applicant has made unsubstantiated and vague allegations without any basis or valid supporting documents. It is submitted that the Answering Respondent has responded to the adverse observations, allegations, contention or statement set out

in the Application, in this reply and nothing contained in the Application ought to be admitted by the Hon'ble Tribunal merely on the ground of non-traverse. The Answering Respondent seeks liberty of this Hon'ble Tribunal to file additional submissions and/ or response as may be deemed necessary, at a later stage.

5. Before responding para wise on merits of the Original Application, the Respondent seeks to place on record its preliminary submissions that are crucial for the adjudication of the present matter.

I. PRELIMINARY OBJECTIONS -

A. The Unit has obtained all applicable environmental permissions

6. It is pertinent at this point to present preliminary objections on the maintainability of the present matter.
7. It is submitted that the Answering Respondent is a sugar manufacturing unit which is operating in compliance with all environmental norms and standards as per the Consents and clearances obtained from the relevant authorities since 1993.

It is submitted that the Respondent Unit was operating after obtaining prior Consent to Operate issued under Air (Prevention and Control of Pollution) Act, 1981 and Water

(Prevention and Control of Pollution) Act, 1974 issued by the Uttar Pradesh Pollution Control Board (UPPCB) which was valid till 31.12.2021. Subsequently, the Respondent Unit has applied for the timely renewal of the Consents.

True copy of the Consents dated 03.02.2019 issued by UPPCB under the Air Act and Water Act has been marked and appended as **Annexure R/1 (Colly)**, (Pgs 171 to 176)

True copy of Application for renewal of consent has been marked and appended as **Annexure R/2 (Colly)**. (Pgs 177 to 192)

8. The Respondent Unit has been duly complying with the consent conditions and submitting its emission monitoring report and effluent monitoring report every three months as per the specific conditions stated in the Consent issued under Air and Water Act respectively.
 9. It is submitted that during the operation of the Answering Unit, it has not received any adverse Order/ Direction from the CPCB or the UPPCB in the past.
 10. Further, the Respondent Unit has also obtained the Authorisation issued by UPPCB under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for disposal of hazardous waste.
-

Further, the Answering Respondent has complied with the Conditions of the Authorisation and submitted his Annual Returns to State Board.

True copy of the Authorisation under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 02.02.2019 issued by UPPCB has been marked and appended as **Annexure R/3.**(Pgs 193 to 194)

11. Additionally, the Respondent Unit has obtained NOC from the Ground Water Department valid upto 05.10.2026 for all four borewells. It is submitted that the Respondent Unit has complied with the conditions of the NOC and has never received any adverse Order for its operation of borewells.

The NOCs valid till 05.10.2026 granted by Ground Water Department are part of the Joint Committee Report.

12. It is submitted that the Answering Respondent has operated its Sugar factory in compliance of all applicable statutory requirements and as a result has never received any adverse direction from any of the authorities and as such the present OA must be dismissed on this ground alone.

B. The Applicant has indulged in Forum Shopping-

13. It is submitted that another matter titled *Rajpal Singh vs State of Uttar Pradesh & Ors.* (Civil Misc. Writ Petition (PIL). No. 1399 of 2020) is pending adjudication before the High Court of Judicature at Allahabad. It is submitted that the said Writ Petition is filed by one Mr Rajpal Singh, Husband of the Applicant raising the issues which the Applicant seeks to raise in the present OA. The Civil Misc. Writ Petition (PIL). No. 1399 of 2020 has been filed on 31.10.2020 praying for the following relief:

“It is, therefore, most respectfully prayed that the Hon’ble Court may graciously be pleased to issue: -

- i. Issue a writ, order or direction in the nature of writ of **MANDAMUS** directing the respondent no. 1 to 4, to decide the representation dated 04.09.2020 (Annexure no. 1 to this writ petition), in a specific period, in the interest of justice.*
- ii. Issue a writ, order or direction in the nature of writ of **MANDAMUS** directing the respondent no. 1 to 4, visit and inspect the industry of respondent no. 5, to ensure that not even a drop of chemical/ industrial waste material is discharged in to the ground water.*

- iii. Issue a writ, order or direction in the nature of writ of **MANDAMUS** directing the respondent no. 1 to 4, to inspect each and every industry situate in the District Amroha, to ensure that the industrial effluent/ waste is treated properly before hazardous substances are also disposed of as per law.
- iv. Issue any suitable writ, order or direction which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case to meet the ends of justice.
- v. Award the cost of the writ petition."

A copy of the petition filed in the case of *Rajpal Singh vs State of Uttar Pradesh & Ors.* (Civil Misc. Writ Petition (PIL). No. 1399 of 2020) before the Hon'ble High Court of Allahabad has been marked and appended as **Annexure R/4.** (Pgs ¹⁹⁵ to ²¹²)

14. It is submitted that the Applicant in the instant OA has sought similar prayers against the Answering Respondent. It is pertinent to highlight that the instant OA was filed after almost a year had passed in the matter filed before the Hon'ble High Court of Allahabad. It is the case of the answering Respondent that the case on the same subject matter filed by the husband of the

Petitioner is still pending adjudication before the High Court of Allahabad. The said fact of pendency of the said case has not been disclosed by the Applicant before this Tribunal which amounts to abuse of process of law. True copy of the case status of *Rajpal Singh vs State of Uttar Pradesh & Ors.* (Civil Misc. Writ Petition (PIL). No. 1399 of 2020) pending before the Hon'ble High Court of Allahabad is annexed herewith and marked as **ANNEXURE R/5.** (Pgs. 213 to)

15. The answering Respondent seeks to submit and state the events which occurred prior to institution of the present OA. The Respondent No. 4, District Magistrate, Amroha, upon receiving complaint dated 28.08.2020 from one Mahaveer Singh (an associate of Rajpal Singh, husband of the Applicant) constituted an Inspection team comprising of Deputy District Collector, Dhanaura; Junior Engineer, UP Jal Nigam, Amroha; Asst. Environment Engineer UPPCB; Medical Officer, Community Health Centre, Amroha; and Regional Officer, UPPCB for conducting site inspection. The Inspection team conducted the site inspection on 08.12.2020 in presence of the complainants. The Inspection team collected water samples from borewells installed at the residence of the complainants. It is submitted that the

analysis of the water samples from the borewells revealed that the water quality was within the permissible limits.

The Inspection team further conducted inspection of the sugar factory of the Answering Respondent and observed that the STP installed at the premises is in working condition. It is submitted that the Inspection team further analysed the effluent generated after treatment in the ETP and found that the effluent was within the permitted parameters.

Further, the emission/ effluent treatment plant is integrated with the Online Continuous Effluent Monitoring System and Online Continuous Stack Monitoring System which sends the data to UPPCB and CPCB were noted to be operating in proper condition.

Further, the Medical Superintendent, CHC, Dhanaura, Amroha also verified that there are no serious ailments suffered by the residents of Malasia village due to alleged toxic water.

The Copy of the Joint Inspection Report dated 25.05.2021 has been marked and appended as **Annexure R/6.** (Pgs. 214 to 273)

16. It is submitted that the Petitioner's Husband upon realisation that the observations made by the Inspection team did not support his baseless allegation went ahead

and filed a Writ Petition before the Hon'ble Allahabad High Court against the Answering Respondent. Despite the pendency of the said Writ Petition, the present Original Application has been preferred, by ostensibly Mr. Rajpal Singh through his wife with the sole intent of harassing the Answering Respondent. The answering Respondent draws this Tribunal's attention to the cleverly drafted and defective affidavit which accompanies the present O.A. as it fails to even mention the name of the Husband of the Applicant. The reason for the same is that the Applicant does not even wish to disclose before this Tribunal that she is the wife of Mr. Rajpal Singh who has filed a petition before the Allahabad High Court (Reference can be made to Page Nos. 33 r/w 42 of the O.A.). The fact that the Applicant herein conspicuously fails to disclose the pendency of the Writ Petition before the High Court speaks volume of the conduct of the Applicant and therefore the present Applicant deserves to be dismissed on this ground alone with exemplary costs.

17. It is submitted that the Applicant has approached this Hon'ble Tribunal with unclean hands and is practising forum shopping by filing the instant OA raising the

issues which are sub judice before the Hon'ble High Court of Allahabad.

18. It is submitted that the Applicant and her Husband have initiated proceedings against the Answering Respondent before two different forums. This Hon'ble Tribunal on multiple occasions has held that parallel proceedings cannot be permitted when the matter is already pending adjudication before the Hon'ble Supreme Court and Hon'ble High Court.

19. It is submitted that the Hon'ble NGT, Principal bench, in matter titled *Satya Prakash vs. MoEF and Ors.*, (2018 SCC Online NGT 1858) was pleased to dismiss the OA considering the fact that the issue was pending before the Hon'ble High Court and that the High Court had already taken suo moto cognizance and passed directions with regard to the same.

Similarly, in another matter titled *Paryavaran and Manav Sanrakshan Samiti vs State of M.P.*, (2014 SCC Online NGT 7099), the NGT, Central Zone Bench, Bhopal was pleased to dismiss the OA pending before the Hon'ble NGT, when the Hon'ble High Court was already seized of the issue.

20. It most respectfully prayed that this Hon'ble Tribunal may be pleased to dispose of the present matter to avoid parallel proceedings before the Hon'ble High Court of Allahabad and this Hon'ble Tribunal. Further it is the most humble prayer of the answering Respondent that this Tribunal may kindly impose exemplary costs on the applicant for approaching this Tribunal with unclean hands with a malafide intent solely to harass and blackmail the answering Respondent. It is high time that this Tribunal takes severe action against institution of such Applications which are nothing short of abuse of the process of law.

C. Invocation of improper provisions of the NGT Act 2010-

21. It is submitted that the matter has been filed under Section 18(1) read with section 14, 15, 16 and 17 of the National Green Tribunal Act, 2010 which is impermissible in law. It is submitted that the present Original Application has been deliberately filed under these sections to expand the scope of the OA to compensate for the lack of substantive question relating to the environment.

22. It is the submission of the answering Respondent that when a case is to be filed under Section 14, the Applicant

must raise a substantial question relating to environment and which arises out of implementation of the enactments specified in Schedule I. It is submitted that the Applicant is conveniently silent about any exact violation of any provision of the enactments specified in Schedule I.

23. It is submitted that any Application filed under Sec 14 must be within six months from the date on which the cause of action first arose. However, the present application does not provide any exact date on which the cause of action first arose. Further, the date of discovery of violation must be clearly specified to establish the jurisdiction of this Hon'ble Tribunal under Section 14.

24. Further, under Section 15 (1), this Hon'ble Tribunal has the power to grant relief and compensation to the victims of pollution and other environmental damage arising under the enactments specified in Schedule I. It is submitted that the Applicant has not placed on record any instance of violation of any of the enactments specified in Schedule I.

25. It is submitted that any application under Section 15 must be made within 5 years from the date on which the cause for such compensation or relief first arose.

However, the Applicant has not mentioned any date from which the alleged violation has occurred. It is submitted that the Answering Respondent was incorporated in 1993 and has been in operation in compliance of all the environmental norms as is evident from a perusal of the Consents under Air and Water Act, NOCs issued by CGWA and Authorisation granted under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. It is submitted that the Answering Respondent has painstakingly obtained all the aforementioned permissions and diligently followed all the conditions stipulated under the same.

26. It is submitted that the Applicant must be put to strict proof to establish any specific violation, in the absence of which the present case is liable to be rejected.

27. It is submitted that the Applicant has incorrectly relied on Section 16 which provides appellate jurisdiction to this Hon'ble Tribunal. It is submitted that the Applicant has not assailed Consents or NOC granted to the Answering Respondent. It is submitted that the present OA deserves to be dismissed on this ground.

II. PARA WISE REPLY TO THE ORIGINAL APPLICATION -

1. The contents of the corresponding para are matters of record and do not merit a response to that extent.
2. The contents of the corresponding para are matters of record and do not merit a response to that extent.
3. The contents of the corresponding para are denied as wrong, false and devoid of any merit. It is denied that the Answering Respondent has caused any air and water pollution. It is submitted that the Answering Respondent is operating after obtaining all the statutorily applicable permissions which are diligently complied.

It is submitted that the Applicant has incorrectly filed the present OA under "Sec 14, 15, 16, 17 & read with Sec 18(1) of NGT Act, 2010". Further, it is submitted that the Applicant has deliberately concealed the information regarding the Writ instituted by the husband of the Applicant before the Hon'ble High Court of Allahabad against the Answering Respondent on the same cause of action.

4. The contents of the corresponding para are denied as wrong, false and devoid of any merit. It is submitted that the husband of the Applicant has instituted a Writ Petition against the Answering Respondent raising the issue of alleged air and water pollution. It is denied that

the Respondent Unit is an unauthorised, illegal and polluting unit and the Applicant must be put to strict proof before submitting such bald and baseless allegations.

5. It is submitted that with regard to the contents of the corresponding para, the present Application is incorrectly filed under Sections 14, 15 and 16 which are distinct provisions and provide jurisdiction in very specific and distinct instances.

6.1. The contents of the corresponding para are denied as wrong, false and devoid of any merit except which are matters of record. It is denied that the Answering Respondent is causing the alleged air and water pollution and in violation of provisions of the Environment (Protection) Act, 1986. It is submitted that the Answering Respondent is operating in compliance with all applicable statutory obligations which has been verified by the Joint Inspection Report dated 25.05.2021 as well as the Joint Committee Report dated 21.01.2022.

6.2. The contents of the corresponding paras are denied as wrong, false and devoid of any merit. It is submitted that the Answering Respondent has complied with all the conditions set under the Air and Water Consents dated

03.02.2019. It is submitted that the Answering Respondent has complied with the consented capacity of 8300 TCD by generating 5652.5 TCD. It is further submitted that the Answering Respondent has the consent to discharge water after treatment in its Effluent Treatment Plant (ETP).

6.3 The contents of the corresponding paras are denied as wrong, false and devoid of any merit. It is submitted that the Respondent Unit has installed ETP as per the Consent issued under Water Act, which provides for supplying treated water from the ETP for irrigation purpose. It is submitted that the Respondent Unit has an agreement with farmers to provide treated effluent generated from the ETP. It is submitted that the efficacy of utilisation of treated effluent for irrigation purposes has been studied by National Sugar Industries which recommended the use of treated effluent for irrigation purposes. It is submitted that the Answering Respondent has been operating in compliance with the recommendations made by the study.

6.4 The contents of the corresponding para are denied as wrong, false and devoid of any merit and the Applicant must be put to strict proof before making such bald and baseless allegations against the Answering Respondent.

6.5 The contents of the corresponding para are denied as wrong, false and devoid of any merit. It is submitted that the colour of water coming from the hand pumps cannot be attributed to the Answering Respondent which is operating its unit in compliance with all the conditions stipulated under the Air and Water Consent. It is further submitted that the colour of water is also determined by various other geological and morphological factors which affect the aquifers regenerating groundwater. It is further submitted that the Respondent unit operates in an industrial zone which hosts many factories. The groundwater of the area may be affected by the discharge of any of these factories operating within the industrial zone and the Answering Respondent cannot be held liable for pollution caused by other industries operating within the region.

6.6 The contents of the corresponding para are denied as wrong, false and devoid of any merit. It is submitted that the Applicant has made vague accusations without any substantive proof to support such allegations. It is submitted that the Applicant has not placed on record any authentic study to support such a claim. Further, the Report of the Medical Superintendent annexed in Joint Inspection Report dated 25.05.2021 dispels any

such allegation about deadly diseases due to contaminated groundwater.

6.7 The contents of the corresponding para are denied as wrong, false and devoid of any merit except what are matters of record. It is submitted that the Answering Respondent has obtained NOC from the Groundwater Department for all four borewells which are valid upto 05.10.2026. It is submitted that out of the four permitted borewells, the Answering Respondent is operating only three of the borewells. Further, it has extracted only a fraction of the permitted quantity i.e., 437.5 cubic metre/ day out of the permitted 3320 cubic metre/ day which has been verified by the Joint Committee Report dated 21.01.2022.

6.8 The contents of the corresponding para are denied as wrong, false and devoid of any merit, save what are matters of record. It is submitted that the location of the school is a matter of record, however, the vague and baseless allegation that students of the school are affected by the operation of the unit is placed without placing any substantial proof on record. It is submitted that the Joint Inspection Report also confirms that the water drawn from the borewells in the area surrounding the Answering Unit complies with the prescribed norms.

6.9 The contents of the corresponding para are denied as wrong, false and devoid of any merit, save what are matters of record. That it is submitted that the location of the villages is a matter of record however, the allegation that the villagers are affected by the operation of the Unit is placed without any basis.

6.10 The contents of the corresponding para are denied as wrong, false and devoid of any merit. It is submitted that the answering Respondent has obtained NOC from the Ground Water Department for extraction of ground water from four borewells. It is reiterated that out of the four borewells only three are in operation. Further, the Answering Respondent extracts only a fraction of the quantity permitted by the Ground Water Department.

6.11 The contents of the corresponding para are a matter of record and do not merit any response except that the Answering Respondent has obtained NOC from the Ground Water Department which permits it to extract ground water.

6.12 The contents of the corresponding para are a matter of record and do not merit any response. It is submitted that the Answering Respondent has always adhered to the principle of sustainable development and has

obtained Consents and NOC and complied with its conditions.

6.13 It is submitted that contents of the corresponding para are a matter of record and does not merit any response.

6.14 It is submitted that the contents of the corresponding para are wrong, false and devoid of any merit. It is submitted that the State Level Environment Impact Assessment Authority, UP has granted the Answering Respondent Environment Clearance dated 30.06.2020 for operation of the distillery plant. Further, the allegation that the villagers opposed the distillery unit being established by the Answering Respondent is denied as false. It is submitted that there were only a few fringe elements which opposed the operation of the distillery unit. In fact, the Joint Inspection Report dated 25.05.2021 notes that public hearing was conducted prior to the grant of EC to the Answering Respondents. The minutes of the public hearing note that no objections were received at the time of conducting the public hearing.

6.15 The contents of the corresponding para are denied as wrong, false and devoid of any merit. It is submitted that the Respondent No. 4 in view of the complaints made by

the Applicants and her associates constituted a committee for inspection. Upon realising that the Inspection Report did not find any violation on part of the Answering Respondent, the Applicant instituted the Writ proceedings before the Hon'ble Allahabad High Court as well as before this Hon'ble Tribunal. It is submitted that the Authorities have not responded to the complaint letters as Answering Respondent has been operating the Unit in compliance of the statutorily mandated conditions.

6.16-6.19 The contents of the corresponding para do not pertain to the answering respondent and therefore, does not merit any response to that extent. It is submitted that the Authorities have not taken any action against the Answering Respondent because it has obtained all the permissions from the Authorities and is complying with all the conditions stipulated under the same.

6.20 The contents of the corresponding para do not merit any response.

6.21 It is submitted that the contents of the corresponding para are denied as wrong, false and devoid of any merit. It is submitted that the Applicant has concealed material fact about the litigation instituted by her husband before

the Hon'ble High Court of Allahabad on the same cause of action. Further, the Applicant has also deliberately hidden the fact that the Respondent No. 4 had conducted a Joint Inspection of the Respondent Unit and upon finding no evidence of any illegality, did not take any action against the Answering Respondent.

6.22 The contents of the corresponding para are denied as wrong, false and devoid of any merit. It is submitted that the Applicant has filed the present application to harass the Answering Respondent and is forum shopping despite being aware a Writ raising the same issues is sub judice before the Hon'ble High Court of Allahabad.

7. GROUNDS-

7.1 The contents of the corresponding para are denied as wrong, false and devoid of any merit, save what are matters of record.

7.2 The contents of the corresponding para are denied as wrong, false and devoid of any merit. The Answering Respondent is operating after obtaining all the statutorily mandated permissions from the Authorities. It is submitted that the Answering Respondent has obtained Consent under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of

Pollution) Act, 1974; NOC from the Ground Water Department; and Authorisation from the UPPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

7.3 The contents of the corresponding para are denied as wrong, false and devoid of any merit. It is humbly submitted at the cost of repetition that the answering Respondent has installed an ETP as per the conditions laid down in the Consent issued by the UPPCB. Further, the Answering Respondent is in agreement with the farmers to provide treated water for irrigation of fields.

7.4 The contents of the corresponding para are denied as wrong, false and devoid of any merit.

7.5 The contents of the corresponding para are denied as wrong, false and devoid of any merit. That the Applicant must be put to strict proof to establish such allegations.

7.6 The contents of the corresponding para are denied as wrong, false and devoid of any merit. It is submitted that the Answering Respondent has obtained NOC from the Ground Water Authority for the extraction of ground water. The answering Respondent has utilised only three out of the permitted four borewells.

7.7 The contents of the corresponding para are denied as wrong, false and devoid of any merit.

7.8 The contents of the corresponding para do not pertain to the answering respondent and therefore, do not merit any response. It is submitted that the Authorities did not take any action against the answering Respondent because he has not violated any environmental norm.

7.9-7.10 It is submitted that the contents of the corresponding para are denied as wrong, false and devoid of any merit. It is submitted that the Applicant has concealed material fact about the litigation titled *Rajpal Singh vs State of Uttar Pradesh & Ors.* (Civil Misc. Writ Petition (PIL). No. 1399 of 2020) instituted by her husband before the Hon'ble High Court of Allahabad on the same cause of action.

8. With regard to the corresponding para it is submitted that the Applicant has relied on the continuing cause of action to circumvent the limitation placed under section 14 and 15 of the NGT Act, 2010. It is submitted that the Applicant was aware of any alleged violation at the time of instituting a case before the Hon'ble Allahabad High Court and has now initiated the proceeding before this Hon'ble Tribunal to harass the Answering Respondent.

It is submitted that in order to exercise the provision under section 14, the Applicant must raise a substantial question of environment arising out of violation of any of the enactments mentioned under Schedule I of the NGT Act, 2010. The present Application has not raised any substantial question of environment arising out of enactments specified under Schedule I against the answering respondent and deserves to be dismissed with costs.

III. Objections to the Joint Committee Report dated 21.01.2022 -

9. It is submitted that this Hon'ble Tribunal vide Order dated 19.08.2021 was pleased to constitute a Committee comprising CPCB, State PCB, CGWA and District Magistrate, Amroha to verify the allegations made in the present O.A.

10. The findings of the Joint Committee Report dated 21.01.2022 have been summarised as follows -

(i) The crushing season 2021-22 of the Respondent Unit began on 08.11.2021 and the inspection was conducted on 11.11.2021 within just 3 days of the start of the new season.

(ii) the unit is operating on valid consent to operate issued by UPPCB under the Air Act and Water Act as well as Authorization issued under Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

(iii) The Unit has a consented capacity of crushing 8300 TCD (Tons of Cane per Day) while the average actual crush rate of the unit is 5652.5 TCD (for duration of 07.11.2021-10.11.2021). This shows that the Answering Unit was operating way below its consented capacity at the time of inspection. It is submitted that this was due to the fact that the inspection was conducted at the very initial stage of crushing season.

(iv) The Unit has four borewells out of which only three are being used to meet the fresh water requirement. Out of the three, piezometer is installed at two bore wells.

(v) The Unit has permission to abstract 3320 cubic metres / day of ground water from the four borewells, out of which it has abstracted 437.5 cubic metre/ day fresh water which is only a fraction of the permitted amount.

(vi) The groundwater sample analysis collected from Borewell No. 1 shows all parameters within the acceptable limit as per drinking water standard except Arsenic- 0.08mg/l against

0.05 mg/l in borewell no. 1 and Iron (Fe) i.e., 9.0 mg/l and 2.0 mg/l in borewell No. 1 & 2 against 0.3 mg/l.

(vii) The Analysis report of Borewell No. 4 shows the COD -17 mg/l which indicates contamination in ground water.

(viii) The analysis of the sample collected from STP outlet also shows that the treated sewage is complying to the consented and notified effluent discharge norms for land disposal.

The Joint Committee further analysed the results from the samples collected from ETP inlet channel and various subunits of ETP, and as per the physical condition of Primary clarifier and secondary clarifier, sludge drying bed and decanter, the Joint Committee concluded that the unit was not maintaining and operating the ETP properly.

(ix) It is submitted that the Joint Committee based on its Observations suggested the multiple recommendations.

(x) It is submitted that the Answering Respondent seeks to raise objections to certain recommendations made by the Joint Committee.

(xi) It is submitted that the Joint Committee conducted its inspection only three days after the start of the current crushing season. It is submitted that the plant was already stabilised on the day of inspection which is evident from the

parameters and results found as per CPCB norms. Further, it is submitted that the Joint Inspection Report dated 25.05.2021 would reveal that all the pollution control systems were operating to the optimum levels.

(xii) It is submitted that with respect to the recommendation No. 1 stating that the ETP installed for effluent treatment is of overcapacity and therefore is a violation, it is submitted that the Answering Unit has been operating the ETP strictly within the permitted capacity of 1660 KLD (830 KLD industrial and 830KLD for cooling tower blowdown) which can be verified at any moment through the OCEMS. It is submitted that the Joint Committee further verified that the unit is complying with respect to quantity of final treated effluent discharge norms as the treated effluent discharge i.e., 143.21 litre/ton of cane crushed as against the notified norm of 200 litre/ton of cane crushed (Point 5.8 of Report dated 21.01.2022).

It is submitted that the efficacy of the ETP has been verified by the National Sugar Institute which visited the sugar factory during season 2019-20 to validate the ETP. It is submitted that the Report concluded that the existing ETP is adequate on the current effluent generation and also considering the licensed capacity with effluent generation @ 200 litres/ ton of cane. It further observes that the treated effluent is within the norm of CPCB. It further notes that the unit has implemented

various recommendations as per previous ETP validation report by the institute. A copy of the ETP Validation Report prepared by National Sugar Institute dated 15.04.2020 has been marked and appended as **Annexure R/7.**(Pgs²⁷⁴ to ²⁸²)

(xiii) It is submitted that with regard to Recommendation No. 2, for installation of flow metre between effluent collection tank within premises of the ETP inlet channel, it is submitted that the Answering Unit has taken steps for installation of flow metre as per the recommendation. A copy of photographs showing the installation of flow meter has been marked and appended as **Annexure R/8.**(Pgs²⁸³ to ____)

(xiv) With regard to Recommendation No. 3, for dismantling any provision for dilution at ETP inlet or any subunits of ETP, it is submitted that no dilution has taken place at the ETP and the Answering Unit has taken steps for verification of the same. It is submitted that the recommendation regarding dilution of ETP is based on mere apprehension. The Answering Respondent seeks to place reliance on the Joint Inspection Report dated 25.05.2021 which specifically states that no dilution of ETP is observed by the Inspection Team.

(xv) It is submitted that in response to the Recommendation No. 4 the Answering Respondent has installed separate flow metres at mill house and boiling house. A copy of photographs

showing newly installed flow meters at mill house and boiling house has been marked and appended as **Annexure R/9**.

(Pgs 284 to)

(xvi) It is submitted that in response to Recommendation No. 5, the Answering Unit undertakes to maintain proper record of used oil and grease. In response to recommendation no.6 it is submitted that the distillery unit of the Answering Respondent has not been commissioned. The Answering Respondent is member of the Bharat Oil and Waste Management Ltd. and provides used oil for disposal of oil and grease. A copy of latest Manifest for Hazardous and Other Waste for disposal of used oil has been marked and appended as **Annexure R/10 (Colly)**. (Pgs 285 to 287)

(xvii) In response to Recommendation Nos. 7-10, the Answering Respondent has taken steps for complying with the specific recommendations regarding lime dosing protocol, installation of oil and gas trap and proper stabilisation of ETP. With regard to recommendation no.10 it is submitted that concentration levels of MLSS and MLVSS is maintained to ensure proper stabilisation of ETP and the same may be verified by the SPCB.

A copy of photograph showing installation of oil and grease trap in line with the inlet stream is marked and appended as **Annexure R/11**. (Pgs 288 to)

(xix) In response to Recommendation No. 11 and 12 it is submitted that the maintenance activities of ETP is a continuous process. It is submitted that the Answering Respondent had stabilised the ETP one month prior to the crushing season. It is submitted that the ETP of the Answering Respondent is running at the optimum level currently and can be verified.

Further, the Joint Inspection Report dated 25.05.2021 would establish that the ETP of the Answering Unit is operating at its optimal level and is constantly maintained to achieve the highest standards.

(xx) In response to Recommendation no. 13, it is submitted that the unit has relocated the OCEMS from the environmental laboratory to the ETP outlet. A copy of photographs showing the relocated OCEMS has been marked and appended as **Annexure R/12**.(Pgs ^{28^a} to)

(xxi) In response to Recommendation no. 14, it is submitted that the Borewell no. 2 is not in operation at present. However, the answering Respondent has obtained the NOC from UP Ground Water Department for future expansion in the operation of the industrial unit within the premises of the Answering Respondent. It is submitted that the Answering respondent draws only a fraction of the permitted quantity and

will utilise the said Borewell at the time of expansion after obtaining all the requisite permissions.

It is submitted that the Answering Respondent has rectified Piezometer installed at Borewell No. 1 which can be verified at the premises of Answering respondent. A copy of photographs showing the rectified Piezometer at Borewell No. 1 and 4 has been marked and appended as **Annexure R/13**. (Pgs²⁹⁰ to —)

(xxii) In response to Recommendation no. 15, it is submitted that the bore well no. 2 is not in operation however, the flow meter installed on bore well no. 2 is at the right and appropriate place. However, it is important to highlight that even in the last Inspection report dated 25.05.2021, the Committee did not find any irregularity in the operation of the Answering Respondent.

A copy of photographs showing flow meter installed at Borewell no. 3 and 4 has been marked and appended as **Annexure R/14**. (Pgs²⁹¹ to —)

(xxiii) In response to Recommendation no. 16, the Answering Respondent undertakes to comply with the said recommendation.

(xxiv) In response to Recommendation no. 17, it is submitted that the issue of higher Arsenic content in the ground water is

prevalent in the Amroha district which cannot be attributed to the Unit of the Answering Respondent. It is submitted that the groundwater contamination study published in State of Groundwater in Uttar Pradesh published by Ground water Action Group shows that Arsenic contamination is largely reported in Amroha. It further states that iron pollution is also reported in Amroha.

The relevant extracts of State of Groundwater in Uttar Pradesh Report have been marked and appended as **Annexure R/15**.
(Pgs ²⁹² to ³¹⁰)

Further, it is submitted that the Ministry of Jal Shakti has, on 02.12.2021, published a list of partly affected districts with Arsenic contamination beyond permissible limits in groundwater. A bare perusal of the report would show that there are 28 districts in the State of UP with high arsenic content in ground water and a lot of these districts are located near Amroha and therefore the same cannot be attributed to the answering Respondent's unit. A true copy of the Report dated 02.12.2021 issued by the Ministry of Jal Shakti published by PIB is annexed herewith and marked as **Annexure R/16**. (Pgs ³¹¹ to ³¹²)

A google map showing the location of different districts near Amroha having high Arsenic has been marked and appended as **Annexure R/17**. (Pgs ³¹³ to ⁻).

(xxv) In response to Recommendation Nos. 18-20, the Answering Respondent has complied with the recommendation made by the Joint Committee.

The Answering Respondent has taken steps for proper color coding of pipelines for water distribution. A copy of photographs showing the properly color coded pipeline has been marked and appended as **Annexure R/18 (Colly)**. (Pgs

314 to 316)

In response to Recommendation No.19 it is submitted that the Answering Unit does not require Condensate Polishing Unit as the boiler water requirement is fulfilled by return condensate of steam supplied by various processes such as turbine condenser, heat exchanger etc. which allow 95-97% recovery of pure water. Such water is used to feed the water tank and the boiler for steam generation.

11. It is therefore submitted that a perusal of the entire Joint Committee report reflects that there is no diversion of untreated effluent, that the unit in question is compliant in so far as all the consents and permissions are concerned, Effluent Treatment Plant was found functioning and compliant to the parameters. Other than the above, most of the recommendations made by the committee are housekeeping in nature which the answering Respondent undertakes to comply

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with in the manner specified hereinabove. Without prejudice to the case of the answering Respondent on merits, it is submitted that the present Original Application deserves to be rejected in view of the concealment, malafides of the Applicant and it not raising any substantial question relating to the environment. In view of the foregoing paragraphs, the Observations of Joint Inspection Report dated 25.05.2021 and Joint Committee Report dated 21.01.2021, the present OA deserves to be dismissed with heavy costs.

DATE: ____ .03.2022

PLACE: NEW DELHI

DRAWN AND FILED BY:

*Suman
Gautam*

VSA Legal

Counsels for Respondent No.5
32, GF, Uday Park,
South Extension II,
New Delhi 110047

Phn - 01143541022, 9953309080
office@vsalegal.in

BEFORE THE NATIONAL GREEN TRIBUNAL,

169

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 204 OF 2021

IN THE MATTER OF:

Chanchal Devi

...Applicant

VERSUS

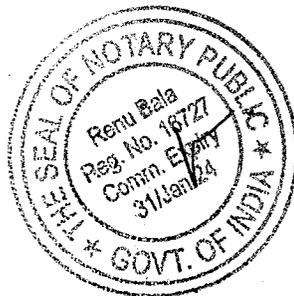
Central Pollution Control Board & Ors.

...Respondents

AFFIDAVIT

I, ShriBalvinder Singh AnejaS/o ShriGurdial Singh Aged about 72 years, R/o SD-137, Sector -45, Noida ,District -GautamBudh Nagar (U.P.) -201303 do hereby solemnly affirm and state on oath as under:-

1. That I am the Authorized Representativefor Respondent No. 5, M/s Wave Industries Pvt. Ltd.in the abovementioned matter and as such I am well conversant with the facts and circumstances of the case and hence I am competent to swear and sign the present Affidavit.



- 2. That the accompanying Reply has been drafted as per my instructions by my counsel, and I have read the contents thereof and I understood the same.
- 3. That the Annexure enclosed with the Application are true and correct copies of their respective originals.
- 4. That the contents of the aforesaid Reply are true and correct to the best of my knowledge and belief, no part of it is false and no material has been concealed therefrom.

[Handwritten Signature]
 FOR WAVE INDUSTRIES PVT. LTD.

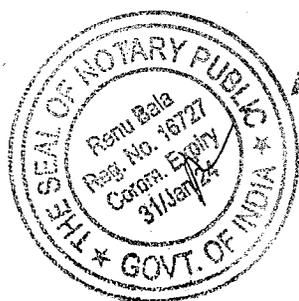
Deponent
 Authorised Signatory

VERIFICATION:

Verified at New Delhi on this the 08th day of March 2022 that the contents of the abovesaid affidavit are true and correct to the best of my knowledge and belief, no part of it is false and no material has been concealed therefrom.

[Handwritten Signature]
 FOR WAVE INDUSTRIES PVT. LTD.

DEPONENT
 Authorised Signatory



[Handwritten Signature]
 ATTESTED

Notary Public
 Govt. of India

08 MAR 2022



U.P. Pollution Control Board

CONSENT ORDER

171
Annexure R-1 (Colly)

Ref No. - 40790/U PPCB/Bijnore(U PPCBRO)/CTO/air/JYOTIBA
PHULE NAGAR/2018

Dated : 03/02/2019

To ,

Shri DP SINGH
M/s WAVE INDUSTRY PVT LTD
VILLAGE-MALAYSIA, POST-MANDI DHANAURA, AMROHA, 244231
JYOTIBA PHULE NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. WAVE INDUSTRY PVT LTD

Reference Application No. 3788899

Dated : 03/02/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s WAVE INDUSTRY PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 02/02/2019 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

AMIT
CHANDRA
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AMIT CHANDRA
Date: 2019.02.03
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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the
conditions imposed in the consent order.

AMIT
CHANDRA
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AMIT CHANDRA
Date: 2019.02.03
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Chief Environment Officer

Dated : 03/02/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Cane crushing capacity of 8300 TCD and 30 MW cogeneration power.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boilers of 170TPH, 32 TPH and 32TPH	bagasse-2472TPD	1	Particulate Matter	170 TPH is equipped with ESP and stack height of 90 meter from ground level and 02 boilers of 20 TPH are equipped with wet scrubber and common stack of 40 meter from ground level
2	DG sets of 1250KVA, 300 KVA and 625 KVA	diesel	2	Particulate Matter	6 meter, 3.4 meter and 5 meter above from the roof of nearest building.

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	150 MG/NM3
2	2	Particulate Matter	as per standards stipulated in E(P)Rules 1986

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.
4. The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.

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Specific Conditions:

1. This consent to operate is valid for production Sugar and cane crushing capacity of 8300TCD and 30 MW cogeneration power
2. Boiler of 170 TPH equipped with ESP and stack height of 90 meter from ground level and 02 boilers of 20 TPH equipped with wet scrubber and common stack of 40 meter from ground level must ensure stack emissions within the prescribed norms.
3. DG sets of 1250 KVA , 300 KVA and 625 KVA shall be equipped with acoustic enclosure and stack height shall be 6 meter, 3.4 meter and 5 meter above from the roof of nearest building.
4. Unit shall operate and maintain the APCS in such a manner so that the ambient air quality of the area shall not be effected.
5. Unit shall maintain and operate properly the installed Online Emission Monitoring System at the stack of boilers and ensure the connectivity with the servers of CPCB and UP PCB.
6. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
7. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
8. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
9. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
10. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India
11. Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C P C B / UP PCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
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Date: 2019.02.03
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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



U.P. Pollution Control Board

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CONSENT ORDER

Ref No. -
40807/UPPCB/Bijnore(UPPCBRO)/CTO/water/J
YOTIBA PHULE NAGAR/2018

Dated : 03/02/2019

To ,

Shri DP SINGH
M/s WAVE INDUSTRY PVT LTD
VILLAGE-MALAYSIA, POST-MANDI DHANAURA, AMROHA, 244231
JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s WAVE INDUSTRY PVT LTD

Reference Application No :3790199

Dated :03/02/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. WAVE INDUSTRY PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 02/02/2019 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.02.03
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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the
conditions imposed in the consent order.

AMIT
CHANDRA

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Date: 2019 02 03 21:05:00
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Chief Environment Officer

Annexure to Consent issued to M/s.WAVE INDUSTRY PVT LTD vide

Consent Order No. 3790199/ Water

Dated : 03/02/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of cane crushing capacity of 8300TCD and 30 MW cogeneration power.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	48KLD	Septic Tank
2	Industrial	830 KLD and Cooling Tower blow down shall be restricted to 830 KLD, only one outlet is allowed	CTP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	Oil & Grease	10mg/l
3	BOD	30 mg/l
4	COD	250mg/l
5	Quantity of Discharge	48 KLD

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	(CO ₂)	250mg/l
2	Oil & Grease	10mg/l
3	Oil & Grease	10mg/l
4	Quantity of Discharge	830 KLD and Cooling Tower blow down shall be restricted to 830 KLD, only one outlet is allowed
5	Total Suspended Solids	100 mg/l(for disposal on land) , 30 mg/l (for disposal on surface water)
6	BOD	100 mg/l(for disposal on land) , 30 mg/l (for disposal on surface water)

- 5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
- 6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- 7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- 8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained

Specific Conditions:

- 1. This consent to operate is valid for production Sugar and cane crushing capacity of 8300TCD and 30 MW cogeneration power
- 2. Industrial effluent quantity shall be restricted to 830 KLD and Cooling Tower blow down shall be restricted to 830 KLD in compliance of notification no G.S.R.35(E) dated 14.01.2016 of MoEF&CC.
- 3. The discharge norms must confirm as per the notification no G.S.R. 35 (E) dated 14.01.2016 of MoEF&CC.
- 4. Unit shall submit the proposal of STP for the domestic effluent 48 KI D and use the treated water in irrigation within 6 months.
- 5. Unit shall identify recipient drains/ rivulots and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
- 6. Unit shall obtain NOC from CGWA for ground water extraction
- 7. Unit shall install sealed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation.
- 8. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
- 9. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
- 10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16 02 2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
- 11. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
- 12. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
- 13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT Digitally signed by
AMIT CHANDRA
 CHANDRA Date: 2019.02.03
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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

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(True Copy)

177
Annexure R-2 (lolly)

FORM 1
CONSENT SEEKING FORM
(To be submitted in triplicate)

Application for consent for discharge/continuation of discharge under section 25/26 of the Water
(Prevention and Control of Pollution) Act, 1974
(See RULE 3)
Date- 04/12/2021

From ,
WAVE INDUSTRIES PVT. LTD. , VILLAGE-MALAYSIA, POST-MANDI DHANAURA, DISTRICT-
AMROHA,AMROHA,244231
City:
Block:Dhanaura
District:JYOTIBA PHULE NAGAR

To ,
The Member Secretary,
U. P. Pollution Control Board
Lucknow.

Sir,
I/We apply for CONSENT under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Act no VI of 1974) to bring into use any* new or altered outlet for the discharge of sewage/trade effluent to begin to make new discharge of sewage/trade effluent or *Continue to make discharge of sewage/trade effluent from land/premises owned by (1) DINESH PAL SINGH for a period upto 2 years

1. Disposal of Liquid/Solid Waste:-
 - (a). Sewage/Sullage via drains/outfall sewers/treatment works.
 - (b). Trade effluent via drains/outfalls sewers/treatment works

Surrounding of Site	Distance (in meters)	Description
---------------------	----------------------	-------------

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/discharge, if to be continued thereafter.
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

- 7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
- 8. State working days per year and working season for the industry/factory Jan to Dec
- 9. a) Number of workers attending the factory shift wise &/ or per day : 500
 b) Number of workers residing in the premises : 300
- 10. For local bodies only:-
 a) Present population : NO
 b) Population covered under regular sewer facilities : YES
 c) population having septic tank/soak pit facilities : YES
 d) Population covered by conservancy latrines : NA
- 11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
SUGAR CANE 8300 TCD	SUGAR CANE 8300 TCD	8300	

Fuel Details:-

Fuel	Consumption
Diesel	4
Others	1656

B. Give the list Products and By Product Details

Product Name	Quantity
REFINED SUGAR	27158
FILTER CAKE	8194
MOLASSES	9525
BAGASSE	13380

ByProduct Name	Licence Qty	Installed Qty

7. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	48.0
Industrial	830.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	40.0
Industrial	830.0

(B) State how measurement of rate and quantity are carried out: NO

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b) If yes, state ratio Domestic

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief YES

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent NO

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
Domestic effluents over land for irrigation	Yes	No
Industrial effluents over land for irrigation	Yes	No

18. State the area of land used for (a) Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
On lands for irrigation	Domestic	NO
On lands for irrigation	Industrial	NO

20. Is there any provision for equalizing or made holding lagoons of tanks

180

Name	Mode
Domestic	40.0
Industrial	830.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the following

Name of Effluent	Effluent before treatment	Effluent after treatment
Colour units	AS PER BOARD NORMS	AS PER BOARD NORMS
Temperature C'	AS PER BOARD NORMS	AS PER BOARD NORMS
Suspended solids(Fixed mg/l)	AS PER BOARD NORMS	AS PER BOARD NORMS
BOD5 days 20 C mg/l	AS PER BOARD NORMS	AS PER BOARD NORMS
C.O.D mg/l	AS PER BOARD NORMS	AS PER BOARD NORMS
Oil & Grease mg/l	AS PER BOARD NORMS	AS PER BOARD NORMS

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory.
- 2) Methods of determination as approved by the Board will be followed for determination of mentioned parameters.

(b) Is the effluent toxic Yes

(c) State if the Industrial effluent is having Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10*c at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste water

Name	Existing	Proposed
Physical	No	No
Chemical	No	No
Bacteriological	No	No
Toxicological	No	No

(b) If yes, give details of equipments

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material : NA

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Hazardous Waste	0	0	No	Landfilling(Wit hin Premises)

26. Total investment of Plant/in the factory and the year of investment:- Investment : Year of Investment : 1925

Accompaniments

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Name and Address of the applicant on
behalf of : DINESH PAL
SINGH, VILLAGE-MALAYSIA, POST-
-MANDI DHANAURA, DISTT-
AMROHA

Name and Address of the Firm on
behalf of which application is made :
DINESH PAL SINGH, VILLAGE-
MALAYSIA, POST-MANDI
DHANAURA, DISTT-AMROHA

Explanatory Notes for filing in form and the Annexure

The notes are given only for those items for which explanations is considered desirable. Other items are self explanatory.

Form-

- 1. Here mention the name of the owner of the land/premises in case it belongs to other than the applica industry or factory. If the land/premises belongs to the factory industry, say self.
- 2. Here mention the date up to which the consent is sought for.
- 3. Here mention the local name of the river/stream as may be applicable.

Annexure to form-

'Outlet' means the arrangement for discharge of the effluent for which consent is sought for.

'Discharge' means the effluent going out of the outlet.

'Existing' means that whcih is operation at the time of applying for consent.

'New' means that which will be brought into operation in future.

'Altered' means that which has been modified due to change in quantity and/or quality of discharg arrangement and/or point of discharge etc.

Item 1 : Here give the name of the person who is authorised by the institution/industry/ factory/local bo etc. to transact their legal business.

Item 2 : Here give the registered name of the Industry/ Factory/etc. under which the business is carried out.

Item 5 : Here state the concerned institution such as Bureau of Public Enterprises under whose administrati control the Factory/Industry etc., is set up.

Item 6 : Applicable to only those areas which are prohibited aeras, such as the Ordinance Factories, Mir etc.

Item 13(b) : State method of measurement of hourly/daily maximum quantity of effluent i.e. by flow meter ventury meters, v notch sump measurement estimated etc.

Item 15(a) : If the effluent is treated, give separately the method of treatment and flow diagram of th treatment process.

Item 16(b) : Here mention 'yes' is any other authority such as local body or Government Department already approved the discharge of effluent either with or without treatment, at the time of establishment of the factory/industry.

Item 19 : Here give the quantity of effluent of different types such as domestic industrial mixed et proposed to be or is let into the stream/river, lands, sea, etc., as may be applicable.

Item 22(a) : Analysis to be furnished shall be covered as many Parameters as are expected to be found, i the effluent. If some of the parameters are not expected to be found say not applicable. If some paramete other than those listed under the items are expected, the same be mentioned at the end. The analysis shall t separately furnished for domestic/industrial and combined effluents.

Item 22(b) : Here toxicity meant that which is established by bio-assa studies on fish, as per procedure give in the standard methods.

Item 24 : This item is meant to cover highly polluting substances which do not ordinarily find way in th effluents, but are required to be handled in the premises and which may, by accident, join the effluent i large quantities.

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act 1981.

- 1. (a) Full name of the applicant with address : DINESH PAL SINGH, VILLAGE-MALAYSIA, POST-MANDI DHANAURA, DISTT-AMROHA (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : DINESH PAL SINGH VILLAGE-MALAYSIA, POST-MANDI DHANAURA, DISTT-AMROHA AMROHA 9927721666
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
- 2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : WAVE INDUSTRIES PVT. LTD.
Address: VILLAGE-MALAYSIA POST-MANDI DHANAURA DISTRICT AMROHA, AMROHA, 24423
Tel. No.:-
E-mail :
- 3. Give revenue /City Survey No. of the land/premises for which the application is made: : District: JYOTIBA PHULE NAGAR
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:
- 4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January, 1900
- 5. State the Civil/Military /Defence/Industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil
District: JYOTIBA PHULE NAGAR Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
- 6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

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Statement showing measures taken for increasing tree and forest cover. (Attached)

46 (Attached)

45 (Attached)

44 (Attached)

5. Report showing project cost (Attached)

Yours faithfully

Signature

Name of Applicant:- DINESH PAL SINGI
Address of applicant:- VILLAGE-MALAYSIA
POST-MANDI DHANAURA, DISTT-AMROH/

*Note:- Strike out entries not relevant.

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①

FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

(See RULE 27)

Application for consent for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

From ,
WAVE INDUSTRIES PVT. LTD. , VILLAGE-
MALAYSIA, POST-MANDI DHANAURA,
DISTRICT- AMROHA, AMROHA, 244231
City:
Block: Dhanaura
District: JYOTIBA PHULE NAGAR

Date:
04/12/2021

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We hereby apply for CONSENT under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) to make emission from Industrial Plant owned by (1) DINESH PAL SINGH for a period upto 2 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.
7. Bank Details.

Bank Draft No.	Date	Amount
----------------	------	--------

Accompaniments:-

1. Balance sheet (Attached)
2. Report showing project cost (Attached)
3. Statement showing measures taken for increasing tree and forest cover. (Attached)

Yours faithfully,

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Name of the applicant: DINESH PAL SINGH

Address of the Applicant: VILLAGE-MALAYSIA,
POST-MANDI DHANAURA, DISTT-AMROHA

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ANNEXURE TO FORM

New

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to an action under the provisions of the Act .
While filling this Annexure the applicant shall in respect of such of the items as do not pertain to his activity state 'not applicable' and shall not leave blank .

7. State Working season per year of the plant: : Jan to Dec

8. (a) Number of workers attending the factory shift wise &/ or per day : 500

(b) Number of workers residing in the premises : 300

9. Indicate the present use of the land in the vicinity(5 Km.radius) of the:

Name of Surrounding	Distance(in meters)	Description
---------------------	---------------------	-------------

10. Climatological and Meterological Details(if available) :

(a) Indicate the climate conditions at the site(arid and semi-arid etc.) :

(b) Rainfall(yearly average range) :

(c) Temperature(seasonal range) :

(d) Information on speed and direction of wind :

(e) Humidity and Solar radiation :

11. Give list of all materials in the process:

Raw Materials Name	Raw Materials Quantity	Principal use
SUGAR CANE 8300 TCD	8300	

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products, Detail process and control equipment. (See Enclosure)

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
BAGASSE	49680	Metric Tonnes/Month	16.4	45	18.6	3
DIESEL	1	Kilo Liters/Month				

13. Atmospheric Emission from each stack

100

Total no. of stacks:	4
Material for construction of Stack:	RCC , MS , MS , MS ,
Stack Attached to:	Boiler , DG Set , DG Set , DG Set ,
Height above ground level(in metres):	90 , 6 , 5 , 3.5 ,
Height above roof(in metres):	60 , 2 , 2 , 2 ,
Stack Top:	Round , Round , Round , Round ,
Inner dimensions (in meters):	5.0 , 5.0 , 5.0 , 5.0 ,
Gas quantity-m ³ /hr:	170.0 , 80.0 , 80.0 , 80.0 ,
Flue gas temperature 'C:	104.0 , 104.0 , 104.0 , 104.0 ,
Exit velocity of gas/sec:	6.0 , 6.0 , 6.0 , 6.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
2	BAGAS SE	49680						
2	DIESEL	1						

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm3	Other Specify

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : YES

15. Give details of laboratory facilities available for analysis of emission : NA

16. Is there sufficient space available for installing air pollution control equipment : Yes

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
Boiler	Electrostatic Precipitator	Existing

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
Electrostatic Precipitator			Install

19. Give the following details

- (a) Total investment in the factory and the year of investment. : Investment:-
Year of Investment is :-1925
 - (b) The estimated expenditure for implementation of the scheme to control air pollution :NO
 - (c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :
 - (d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :
 - (e) Further action that is being taken up by the firm to control air pollution. :
20. Other relevent information, if any : NA

Signature

Name and Address of the applicant on behalf of : DINESH PAL
SINGH, VILLAGE-MALAYSIA, POST-MANDI DHANAURA, DISTT-AMROHA

Name and Address of the Firm on behalf of which application is made : DINESH PAL SINGH, VILLAGE-MALAYSIA, POST-MANDI DHANAURA, DISTT-AMROHA

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

- 1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self
- 2. Here mention the date up to which the consent is sought for.

Annexure to form-

- 'Existing 'means that which is operation at the time of applying for consent .
- 'New' that which has been modified due to change in quantity and/or quality of emission.
- 'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.
- Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal business as per Air (Prevention and Control of Pollution) Act ,1981 land/premises belong to the factory/industry say self .
- Item 1(a) : The industries are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees
In place of above criteria kindly give category as per latest notification
- Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.
- Item 6 : Applicable to only those areas which are prohibited areas such as the Ordnance Factories, Mint, etc
- Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seasons.
- Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meteorological centre .
- Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , radioactive, substances, asbestos, silicates etc.
- Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish the layout of the control system with dimensions.
- Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractor Evaporative coolers etc

Additional Documents suggested for submission:

- 1 : Separate Demand Draft towards consent fee Water & Air .
- 2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

air pollution control devices, hazardous waste treatment and disposal areast.

- 4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product
- 5 : Copies of latest consent authorisation/Environmental Impact Assessment Clearance .
- 6 : Copies of SSI registration Letter of Intent industrial licenses, clearances from the Department or any other relevant document (if applicable) .
- 7 : Copies of planning permission certificate issued by the local bodies/District Town & County Planning/Metropolitan Development Authorities .
- 8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : DINESH PAL SINGH, VILLAGE-MALAYSIA, POST-MANDI DHANAURA, DISTT-AMROHA (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : DINESH PAL SINGH
VILLAGE-MALAYSIA, POST-MANDI DHANAURA, DISTT-AMROHA
AMROHA
9927721666
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : WAVE INDUSTRIES PVT. LTD.
Address: VILLAGE-MALAYSIA
POST-MANDI DHANAURA
D I S T R I C T
AMROHA, AMROHA, 24423
Tel. No.:-
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: District: JYOTIBA PHULE NAGAR
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: January, 1900
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: Civil
District: JYOTIBA PHULE NAGAR
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

Al
(True Copy)

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Annexure-3

UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 6202/UPPCB/Bijnore(UPPCBRO)/HWM/JYOTIBA PHULE NAGAR/2018
Dated: 02/02/2019

To,
M/s WAVE INDUSTRY PVT LTD
VILLAGE-MALAYSIA, POST-MANDI DHANAURA, AMROHA, 244231
Tehsil : Dhanaura
District : JYOTIBA PHULE NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 6202 and 02/02/2019 .
2. Reference of application (No. and date) 3790495 and 11/12/2018 .
3. Mr DP SINGH of M/s WAVE INDUSTRY PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at VILLAGE-MALAYSIA, POST-MANDI DHANAURA, AMROHA, 24423 .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule 1- cat 5.1(Used Oil)	TSD/ Authorized recyclers	6KL/Annum

1. The authorization shall be valid for a period of 02/02/2023 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

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7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any .
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

- 1- Unit shall ensure compliance of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 2- Unit shall comply with the provisions of Rule 19 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
- 3- Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form-IV.
- 4- Waste oil shall be disposed through authorized TSDF and recyclers only.

(Authorized Signatory)

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.02.03
12:49:06 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Bijnore for information and necessary action .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.02.03
12:49:48 +05'30'

CEO/EE, I/C Circle _____

pb
(ime Gny)

32246

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Annexure R-4

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

INDEX
IN

1399 (PIL)

CIVIL MISC. WRIT PETITION (P.I.L.) NO. OF 2020

(Under Article 226 of the Constitution of India)

[DISTRICT: AMROHA]

Rajpal Singh ----- Petitioner.

Versus

State of Uttar Pradesh & Others. ----- Respondents

SL	PARTICULARS	DATE	ANX	PAGES
1	Dates and Events			1-3
2	Civil Misc. Stay Application.			4-5
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4	The true Photostat copy of the representation dated 04.09.2020.		1	16-21
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Dated: 31.10.2020

RAJNEESH KUMAR SHARMA
Advocate

Adv.Roll No.A/R-0600/2019
Counsel for the Petitioner,
Chamber No.55 B T.U Hall,
High Court Allahabad.
Mobile 8445860228

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IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

DATES AND EVENTS

IN

CIVIL MISC. WRIT PETITION (P.I.L.) NO.

OF 2020

(Under Article 226 of the Constitution of India)

[DISTRICT: AMROHA]

Rajpal Singh

.....Petitioner

Versus

State of U.P. and others.

.....Respondents

SL	DATES	EVENTS
01.		The petitioner is a social worker and permanent resident of Village Sirsa Jat (Chokat), Tehsil Dhanaura, District Amroha.
02.		The Article 48-A Constitution of India provides that the state shall endeavor to protect and improve the environment and to safeguard the forest and wild life of the country.
03.		The Article 51-A (g) Constitution of India provides that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wild life, and to have compassion for living creatures.
04.		The problem of pollution of rivers and streams has assumed considerable importance and urgency in recent years as a result of the growth of industries and the increasing tendency to urbanization. It is, therefore, essential to ensure that the domestic and industrial effluents are not allowed to be discharged into the water courses without adequate treatment as such discharges would render the water unsuitable as source of drinking water as well as for supporting fish life and for use in irrigation. Pollution of rivers and streams also causes increasing damage to the country's economy.
05.		The ground water use in India has been constantly increasing over the last few decades. It has become the most important source of fresh water for almost all uses. It has been estimated that around 60 percent of irrigated agriculture depends upon ground water and more than 80 percent of drinking water needs is met by ground water. Particularly in rural areas, ground water is the only source of drinking water.

06.		The block Dhanaura is a densely populated area and also affected by high water pollution.
07.		Two industries namely Sugar Plant and Iron Plant are being operated by the respondent no. 5 in Malasia, Block Dhanaura, District Amroha and the third Distillery Plant is proposed to be operated.
08.		The respondent no. 5 is adversely affecting the environment in the area and thereby respondent no. 5 is interfering with the fundamental rights of the petitioner and other citizens guaranteed under Article 21 of the Constitution of India.
09.		The contaminated and chemical-rich water of the industries are being dumped directly into the ground water by respondent no. 5 and respondent no. 5 has no pollution control device /treatment plant and work with crude methods and tremendous damage caused to the environment and ecology of the area.
10.		The minimum distance of human settlement from the industries are about 500 metres while the further is about 1.5 km away.
11.		The every citizen living around the industry has a fundamental right to have a pollution free environment. Every citizen has a fundamental right to have potable water under Article 21 of the Constitution of India.
12.		The act of the respondent no. 5 is affecting the quality of the underground water. The color of the water coming from the hand pumps is brownish in color loaded with chemicals. This water is consumed by children, parents and cattle. The underground water is also used for irrigation purposes. Once the crop is irrigated by this kind of untreated water, it makes the vegetables/ crops poisonous prone to cancer.
13.		The industries are not being run in accordance with the provisions of Environmental Law.
14.		The petitioner submitted a representation dated 04.09.2020 before the respondent no. 1 to 4 but no action taken against respondent no.5.
15.		The state authorities are absolutely remiss in discharge of their statutory duties. The state functionaries should ensure that not a drop of untreated effluent is discharged by the industries in every industrial area. The industrialization cannot be at the cost of the environment and ecology
16.		The officers/ officials of respondent no. 5 have also miserably failed to enforce the provisions of the Environment (Protection) Act 1986, and the Water (Prevention and Control of Pollution) Act 1974. The persons handling hazardous substances are required to comply with procedural safeguards under the provisions of the Water (Prevention and Control of Pollution) Act 1974.

17.		The third Distillery Plant is proposed to be operated by respondent no. 5, has been opposed by the villagers and this news was published in news paper also
18.		It is relevant to mention here that the development block Dhanaura, District Amroha has been placed over exploited category under the State Ground Water Conservation Mission Scheme.
19.		It is also point out here that there are about 22 educational institutions in block Dhanaura and all educational institutions are within 5 km. area from respondent no.5.
20.		The law relating to water pollution need to be strictly complied with in larger public interest but the administration is not serious in taking any action against the respondent no. 5
21.		It is also relevant to mention here that Section 25 (1) (a) of The Uttar Pradesh Ground Water (Management and Regulation) Rules 2020 provides "No Government department/undertaking /corporation etc. discharge untreated effluent in to ground water or surface water"
22.		The act of respondent no. 5 is violating the article of 21, 48-A and 51-A (g) of Constitution of India.
23.		Even after spending a lot of time, no action was taken by the respondent no. 1 to 4 on the representation submitted by the petitioner and no action has been taken against the respondent no. 5
24.		HENCE THIS WRIT PETITION

Dated: 21.10.2020

RAJNEESH KUMAR SHARMA
Advocate

Adv.Roll No.A/R-0600/2019
Counsel for the Petitioner,
Chamber No.55 B T.U Hall,
High Court Allahabad.

Mobile 8445860228

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IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

Civil Misc. Stay Application No. OF 2020

(Under Chapter XXII Rule 1 of High Court Rules)

On behalf of

Rajpal Singh

-----**Applicant/Petitioner**

IN

CIVIL MISC. WRIT PETITION (P.I.L.) NO. OF 2020

(Under Article 226 of the Constitution of India)

[DISTRICT: AMROHA]

**Rajpal Singh s/o Chatarpal Singh, r/o Village Sirsa Jat (Chokat), Tehsil
Dhanaura, District Amroha.**

----- **Petitioner**

Versus

1. State of Uttar Pradesh through its Chief Secretary (Ground Water Department) U.P. Government at Lucknow.
2. District Magistrate, District Amroha.
3. Sub Divisional Magistrate, Tehsil Dhanaura, District Amroha.
4. Uttar Pradesh State Pollution Control Board through its Chairman, Building No. TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow
5. Wave Industries Pvt. Ltd., Village Malasia, Dhanaura, District Amroha through its Managing Director.

----- **Respondents**

To,

The Hon'ble Chief Justice and his other Companion Judges of the aforesaid Court.

The humble application of the above named applicant most respectfully showeth as under-

That the full facts and circumstances of the case have been given in the accompanying writ petition which is part of this application.

:PRAYER:

It is, therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to direct the respondent no. 1 to 4, to decide the representation dated 04.09.2020 and also mandamus directing to respondents no. 1 to 4, to inspect the industry of respondent no. 5 situate in District Amroha, to ensure that the industrial effluent/ waste is treated properly before hazardous substances are also disposed of as per law, during pendency of the present writ petition before this Hon'ble Court

And/or any further order which this Hon'ble Court may deem fit and proper in the aforesaid case during pendency of the present writ petition so that justice may be done.

Dated: 21.10.2020

RAJNEESH KUMAR SHARMA

Advocate

Adv.Roll No.A/R-0600/2019

Counsel for the Petitioner,

Chamber No.55 B.T.U Hall,

High Court Allahabad.

Mobile 8445860228

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

CIVIL MISC. WRIT PETITION (P.L.L.) NO. OF 2020

(Under Article 226 of the Constitution of India)

[DISTRICT: AMROHA]

Rajpal Singh s/o Chatarpal Singh, r/o Village Sirsa Jat (Chokat), Tehsil
Dhanaura, District Amroha.

----- **Petitioner****Versus**

1. State of Uttar Pradesh through its Chief Secretary (Ground Water Department) U.P. Government at Lucknow.
2. District Magistrate, District Amroha.
3. Sub Divisional Magistrate, Tehsil Dhanaura, District Amroha.
4. Uttar Pradesh State Pollution Control Board through its Chairman, Building No. TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow
5. Wave Industries Pvt. Ltd., Village Malasia, Dhanaura, District Amroha through its Managing Director.

----- **Respondents**

To,

The Hon'ble the Chief Justice and his Lordship's companion
Justices of The Hon'ble Court, Aforesaid.

The humble Writ Petition of the above named petitioner most respectfully showeth as under:-

1. That, this is the first writ petition of the petitioner, filed pro bono public in this Hon'ble High Court with regard to the cause of action or matter(s) contemplated and the relief claimed herein and no other writ petition has been filed before Hon'ble Court or any other bench of this Hon'ble Court in the facts and circumstances of the case.
2. That, the petitioner has not received any notice of caveat in this matter, lodged by the respondents, jointly or severally, and sent by them directly or on their behalf through their counsel(s).
3. That, the petitioner is a social worker and permanent resident of Village Sirsa Jat (Chokat), Tehsil Dhanaura, District Amroha.
4. That, this is a Public Interest Litigation, inasmuch as, the petition is bonafide and purports to genuinely espouse the cause of the public at large, and is in the interest(s) of the public generally as there are no personal or private interests of the petitioner, of any sorts, involved in the matter involved in the instant writ petition.
5. That, the present writ petition is being filed by the petitioner seeking direction against the respondents to decide the representation dated 04.09.2020 and also mandamus directing to respondents no. 1 to 4, to inspect the industry of respondent no. 5 situate in District Amroha, to ensure that the industrial effluent/ waste is treated properly before hazardous substances are also disposed of as per law.
6. That, the factual matrix of the case falls in narrow compass and may be encapsulated as under:-

7. That, the petitioner is not keeping any ill-will to the respondents and is filing the instant Public Interest Litigation in the interest of public of Block Dhanura District Amroha.
8. That, the Article 48-A Constitution of India provides that the state shall endeavor to protect and improve the environment and to safeguard the forest and wild life of the country.
9. That, the Article 51-A (g) Constitution of India provides that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wild life, and to have compassion for living creatures.
10. That, the problem of pollution of rivers and streams has assumed considerable importance and urgency in recent years as a result of the growth of industries and the increasing tendency to urbanization. It is, therefore, essential to ensure that the domestic and industrial effluents are not allowed to be discharged into the water courses without adequate treatment as such discharges would render the water unsuitable as source of drinking water as well as for supporting fish life and for use in irrigation. Pollution of rivers and streams also causes increasing damage to the country's economy.
11. That, the ground water use in India has been constantly increasing over the last few decades. It has become the most important source of fresh water for almost all uses. It has been estimated that around 60 percent of irrigated agriculture depends upon ground water and more than 80 percent of drinking water needs is met by ground water. Particularly in rural areas, ground water is the only source of drinking water.

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12. That, the block Dhanaura is a densely populated area and also affected by high water pollution.
13. That, two industries namely Sugar Plant and Iron Plant are being operated by the respondent no. 5 in Malasia, Block Dhanaura, District Amroha and the third Distillery Plant is proposed to be operated.
14. That, the respondent no. 5 is adversely affecting the environment in the area and thereby respondent no. 5 is interfering with the fundamental rights of the petitioner and other citizens guaranteed under Article 21 of the Constitution of India.
15. That, the contaminated and chemical-rich water of the industries are being dumped directly into the ground water by respondent no. 5 and respondent no. 5 has no pollution control device /treatment plant and work with crude methods and tremendous damage caused to the environment and ecology of the area.
16. That, the minimum distance of human settlement from the industries are about 500 metres while the further is about 1.5 km away.
17. That, the every citizen living around the industry has a fundamental right to have a pollution free environment. Every citizen has a fundamental right to have potable water under Article 21 of the Constitution of India.
18. That, the act of the respondent no. 5 is affecting the quality of the underground water. The color of the water coming from the hand pumps is brownish in color loaded with chemicals. This water is consumed by children, parents and cattle. The underground water is also used for irrigation purposes. Once the crop is irrigated by this kind of untreated water, it makes the vegetables/ crops poisonous prone to cancer.

19. That, the industries are not being run in accordance with the provisions of Environmental Law.
20. That, the petitioner submitted a representation dated 04.09.2020 before the respondent no. 1 to 4 but no action taken against respondent no.5. For kind perusal of this hon'ble court a photo copy of the representations dated 04.09.2020 are being filed collectively herewith and marked as ANNEXURE NO. 1 to this writ petition.
21. That, the state authorities are absolutely remiss in discharge of their statutory duties. The state functionaries should ensure that not a drop of untreated effluent is discharged by the industries in every industrial area. The industrialization cannot be at the cost of the environment and ecology.
22. That, the officers/ officials of respondent no. 5 have also miserably failed to enforce the provisions of the Environment (Protection) Act 1986, and the Water (Prevention and Control of Pollution) Act 1974. The persons handling hazardous substances are required to comply with procedural safeguards under the provisions of the Water (Prevention and Control of Pollution) Act 1974.
23. That, the third Distillery Plant is proposed to be operated by respondent no. 5, has been opposed by the villagers and this news was published in news paper also. For kind perusal of this hon'ble court a photo copy of the news paper is being filed herewith and marked as ANNEXURE NO. 2 to this writ petition.
24. That, it is relevant to mention here that the development block Dhanaura, District Amroha has been placed over exploited category under the State Ground Water Conservation Mission Scheme. For kind perusal of this hon'ble court a photo copy of the scheme with

map are being filed herewith and marked as ANNEXURE NO. 3 to this writ petition.

25. That it is also point out here that there are about 22 educational institutions in block Dhanaura and all educational institutions are within 5 km. area from respondent no.5 For kind perusal of this hon'ble court a photo copy of Google map is being filed herewith and marked as ANNEXURE NO. 4 to this writ petition
26. That, the law relating to water pollution need to be strictly complied with in larger public interest but the administration is not serious in taking any action against the respondent no. 5.
27. That, it is also relevant to mention here that Section 25 (1) (a) of The Uttar Pradesh Ground Water (Management and Regulation) Rules 2020 provides "No Government department/undertaking /corporation etc. discharge untreated effluent in to ground water or surface water".
28. That, it is also relevant to mention here that the Uttar Pradesh Ground Water (Management and Regulation) Act,2019 provides as below-

Section 26 (1) – The State Ground Water Management Regulatory Authority shall ensure that no commercial, industrial, infrastructural and bulk user pollute ground water. It shall ensure through respective District Ground Water Management Council to make installation of treatment plant mandatory wherever necessary in such manner as may be prescribed.

- (2)- Where such user of ground water referred to in sub-section (1) fails to set up treatment plant within the prescribed period, the State Ground Water Management and Regulatory

Authority shall have the right to get the necessary treatment plant constructed at such user's cost and proceed against such user under the provisions of sub-section (2) of 39.

- 29. That, the act of respondent no. 5 is violating the article of 21, 48-A and 51-A (g) of Constitution of India.
- 30. That even after spending a lot of time, no action was taken by the respondent no. 1 to 4 on the representation submitted by the petitioner and no action has been taken against the respondent no. 5.
- 31. That the representation submitted by the petitioner is still pending before the respondents no. 1 to 4 and it is the duty of respondents to decide the petitioner's representation dated 04.09.2020 but despite this the petitioner's representation is not being decided and no action is being taken, so the petitioners have come before this Hon'ble Court.
- 32. That, the petitioners has no alternative remedy except to file the present writ petition under Article 226 of the Constitution of India inter alias on the following amongst may other grounds:-

GROUNDS

- A. **BECAUSE**, the Article 48-A Constitution of India provides that the state shall endeavour to protect and improve the environment and to safeguard the forest and wild life of the country.
- B. **BECAUSE**, the Article 51-A (g) Constitution of India provides that it shall be the duty if every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wild life, and to have compassion for living creatures.
- C. **BECAUSE**, the ground water use in India has been constantly increasing over the last few decades. It has become the most important source of fresh water for almost all uses. It has been

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In Case Crime No. 293 of 2020
Under Section- 2/3 of U. P. Gangsters & Anti
Social Activities (Prevention) Act. 1986
Police Station -Cant, District - Prayagraj.

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

Criminal Misc. First Bail Application No. Of 2020

(Under Section 439 of Cr. P. C.)

(District:Prayagraj/Allahabad)

Nikhil Singh S/O Rajendra Singh

R/O House No- 1086A/1 Malviya Nagar,

Police Station - Atarsuiya, District - Allahabad.

Applicant

(In Jail since 28.09.2020)

Versus

State of U.P.

Opposite Party

To,

The Humble the Chief Justice and his other Companion
Judges of the aforesaid court.

The humble application of the above named applicant

Most Respectfully states as under:

1. That for the reasons, stated in the accompanying Affidavit, it
is expedient in the interest of justice that this Hon'ble Court may be pleased
to admit the Applicant to bail or release on same or only on personal bond
in aforesaid case during the pendency of trial in the COURT below.

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Prayer

It is, therefore; Most Respectfully prayed that this Hon'ble Court may graciously be pleased to admit the applicant to bail or release on same or only on personal bond in Case Crime No. 293 of 2020 under section 2/3 of U.P. Gangsters & Anti-Social Activities (Prevention) Act 1986 registered with Police Station -Cant, District - Prayagraj during the pendency of the trial in the court below .

Dated : 2-11-2020

(Rakesh Prasad)
A/R-0692/12
Advocate
Counsel for the Applicant
Seat :- Near Lunch Room Baramada
Chamber No. 188
High Court, Allahabad.
Mob. No. 9839047002

estimated that around 60 percent of irrigated agriculture depends upon ground water and more than 80 percent of drinking water needs is met by ground water. Particularly in rural areas, ground water is the only source of drinking water.

- D. **BECAUSE**, the respondent no. 5 is adversely affecting the environment in the area and thereby respondent no. 5 is interfering with the fundamental rights of the petitioner and other citizens guaranteed under Article 21 of the Constitution of India.
- E. **BECAUSE**, the contaminated and chemical-rich water of the industries are being dumped directly into the ground water by respondent no. 5 and respondent no. 5 has no pollution control device /treatment plant and work with crude methods and tremendous damage caused to the environment and ecology of the area.
- F. **BECAUSE**, the every citizen living around the industry has a fundamental right to have a pollution free environment. Every citizen has a fundamental right to have potable water under Article 21 of the Constitution of India.
- G. **BECAUSE**, the act of the respondent no. 5 is affecting the quality of the underground water. The color of the water coming from the hand pumps is brownish in color loaded with chemicals. This water is consumed by children, parents and cattle. The underground water is also used for irrigation purposes. Once the crop is irrigated by this kind of untreated water, it makes the vegetables/ crops poisonous prone to cancer.
- H. **BECAUSE**, the industries are not being run in accordance with the provisions of Environmental Law.

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- I. **BECAUSE**, the state authorities are absolutely remiss in discharge of their statutory duties. The state functionaries should ensure that not a drop of untreated effluent is discharged by the industries in every industrial area. The industrialization cannot be at the cost of the environment and ecology.
- J. **BECAUSE**, the officers/ officials of respondent no. 5 have also miserably failed to enforce the provisions of the Environment (Protection) Act 1986, and the Water (Prevention and Control of Pollution) Act 1974. The persons handling hazardous substances are required to comply with procedural safeguards under the provisions of the Water (Prevention and Control of Pollution) Act 1974.
- K. **BECAUSE**, the law relating to water pollution need to be strictly complied with in larger public interest but the administration is not serious in taking any action against the respondent no. 5.
- L. **BECAUSE**, the act of respondent no. 5 is violating the article of 21, 48-A and 51-A (g) of Constitution of India.

PRAYER

It is, therefore, most respectfully prayed that the Hon'ble Court may graciously be pleased to issue:-

- i. Issue a writ, order or direction in the nature of writ of **MANDAMUS** directing the respondent no. 1 to 4, to decide the representation dated 04.09.2020 (Annexure no. 1 to this writ petition), in a specific period, in the interest of justice.
- ii. Issue a writ, order or direction in the nature of writ of **MANDAMUS** directing the respondent no. 1 to 4, visit and inspect the industry of respondent no. 5, to ensure that not even a drop of chemical/industrial waste material is discharged in to the ground water.

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- iii. Issue a writ, order or direction in the nature of writ of MANDAMUS directing the respondent no. 1 to 4, to inspect each and every industry situate in the District Amroha, to ensure that the industrial effluent/waste is treated properly before hazardous substances are also disposed of as per law.
- iv. Issue any suitable writ, order or direction which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case to meet the ends of justice.
- v. Award the cost of the writ petition.

Dated: 21.10.2020

RAJNEESH KUMAR SHARMA

Advocate

Adv.Roll No.A/R-0600/2019

Counsel for the Petitioner,

Chamber No.55 B T.U Hall,

High Court Allahabad.

Mobile 8445860228

High Court of Judicature at Allahabad

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Annexure R-5

A A- A A+

Case Status - WRIT - PUBLIC INTEREST LITIGATION (WPIL) - [1399/2020]

File Received for Reporting with No. 174 on 03.11.2020		
Filing No.	WPIL/150770/2020	Filing Date : 25-11-2020
CNR	UPHC011478162020	Date of Registration : 27-11-2020

Case Status

First Hearing Date	02nd December 2020
Next Hearing Date	Case is not on list
Stage of Case	For Admission
Coram	---
Bench Type	Division Bench
Judicial Branch	WRITS Civil
Causelist Type	---
State	UTTARPRADESH
District	AMROHA (JYOTIBA P Nagar)

Petitioner/Respondent and their Advocate(s)

Petitioner	Respondent
RAJPAL SINGH Advocate - RAJNEESH KUMAR SHARMA (A/R0600/2019)	1. STATE OF U.P. AND 4 OTHERS 2. DISTRICT MAGISTRATE, AMROHA 3. WAVE INDUSTRIES PVT. LTD., VILLAGE MALASIA, DHANAURA, DISTRICT AMROHA THROUGH ITS MANAGING DIRECTOR 4. SUB DIVISIONAL MAGISTRATE, TEHSIL DHANAURA, DISTRICT AMROHA 5. UTTAR PRADESH STATE POLLUTION CONTROL BOARD THROUGH ITS CHAIRMAN, LUCKNOW Advocate - C.S.C. (CSC/2012) , HARI NATH TRIPATHI (A/H0211/2012) ,

Category Details

Category	PUBLIC INTEREST LITIGATION (370000)
Sub Category	MISCELLANEOUS (90)

IA Details

Application(s) Number	Party	Date of Filing	Next / Disposal Date	IA Status
IA/1/2020 Classification : Stay Application	RAJPAL SINGH Vs STATE OF U.P. AND 4 OTHERS Applied by (Advocate) :	25-11-2020		Pending
IA/2/2020 Classification : Urgency Application Bench : 6141	RAJPAL SINGH Vs STATE OF U.P. AND 4 OTHERS Applied by (Advocate) : C.S.C. (CSC/2012)	16-12-2020	18-01-2021	Pending
IA/3/2021 Classification : Vakalatnama Application Send to Concerned Section	RAJPAL SINGH Vs STATE OF U.P. AND 4 OTHERS Applied by (Advocate) : HARI NATH TRIPATHI (A/H0211/2012)	19-01-2021		Pending
IA/4/2021 Classification : Urgency Application Bench : 6496	RAJPAL SINGH Vs STATE OF U.P. AND 4 OTHERS Applied by (Advocate) : C.S.C. (CSC/2012)	17-02-2021	22-11-2021	Pending

Last Listing Detail

Cause List Type	Hon'ble Mr./Ms./Dr. Justice	Last Listing Date	Stage of Listing	Last Short Order
Transferred Additional/Unlisted List	PRITINKER DIWAKER , Dr. Y. K. SRIVASTAVA (Bench: 6152)	11-02-2022	For Admission	L.O./P.O./S.O.

Disclaimer: This is not an authentic/certified copy of the information regarding status of a case. Authentic/certified information may be obtained under Chapter VIII Rule 30 of Allahabad High Court Rules. Mistake, if any, may be brought to the notice of Jt. Registrar(J)(Computer).

AB
(Time Copy)

ग्राम-पंचायत मलेशिया, विकास खण्ड-धनौरा, जनपद-अमरोहा के ग्राम प्रधान श्री महावीर सिंह तथा ग्राम-सिरसा जट (चौखट), तहसील-धनौरा, जिला-अमरोहा के श्री राजपाल सिंह पुत्र श्री छतरपाल सिंह एवं अन्य द्वारा मैसर्स वेब इण्डस्ट्रीज प्रा०लि०, ग्राम-मलेशिया, धनौरा, अमरोहा के प्रदूषित पानी से ग्राम-मलेशिया एवं समीप के अन्य ग्रामों में भूमिगत जल प्रदूषण एवं प्रस्तावित आसवनी इकाई की स्थापना को रोके जाने के सम्बन्ध में की गयी शिकायत के सम्बन्ध में संयुक्त निरीक्षण आख्या :-

श्री महावीर सिंह, ग्राम-प्रधान एवं अन्य ग्रामवासियों, ग्राम पंचायत मलेशिया विकास खण्ड-धनौरा, जनपद-अमरोहा की दिनांक-28.08.2020 को जिलाधिकारी महोदय को प्रस्तुत शिकायत (संलग्नक-1) के सन्दर्भ में जिलाधिकारी महोदय, अमरोहा के कार्यालय आदेश पत्रांक-453/पी-6/जनरल-2020 दिनांक-16.09.2020 (संलग्नक-2) द्वारा प्रकरण पर संयुक्त स्थलीय जांच किये जाने हेतु संयुक्त समिति का गठन किया गया। उक्त प्रकरण के सम्बन्ध में ही कार्यालय उप जिलाधिकारी, धनौरा, अमरोहा के पत्रांक-3066/अ०लि०/2020 दिनांक-09.11.2020 के माध्यम से श्री राजपाल सिंह पुत्र श्री छतरपाल सिंह ग्राम-सिरसा जट (चौखट), तहसील-धनौरा, जिला-अमरोहा आदि द्वारा प्रेषित शिकायत (संलग्नक-3) के अनुक्रम में दिनांक-08.12.2020 को समिति के सदस्यों द्वारा संयुक्त स्थलीय निरीक्षण किया गया। निरीक्षण के समय शिकायतकर्ता श्री महावीर सिंह यादव, प्रधान ग्राम-मलेशिया, श्री राजकुमार यादव, ग्राम-मलेशिया एवं श्री सुभाष सैनी, निवासी ग्राम-मलेशिया, धनौरा, जनपद-अमरोहा उपस्थित थे। उक्त शिकायत के अनुक्रम में उपस्थित उपरोक्त प्रतिनिधियों द्वारा अवगत कराये गये हैण्डपम्पों के नू-जल का नमूना निरीक्षण के समय एकत्रित किया गया, जिसे सील कर उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ की केंद्रीय प्रयोगशाला को प्रेषित किया गया। ग्राम-मलेशिया में स्थित इण्डिया नार्का-2 हैण्डपम्पों के नू-जल के लिये गये नमूनों का स्थलीय विवरण निम्नानुसार है :-

- 1-श्री सुभाष सैनी के घर के समीप स्थित हैण्डपम्प, 2-श्री विजय पाल के घर के समीप स्थित हैण्डपम्प,
- 3-श्री प्रहलाद यादव के घर के समीप स्थित हैण्डपम्प, 4-श्री भूपेन्द्र सिंह के घर के समीप स्थित हैण्डपम्प,
- 5-ब्रह्मानन्द के घर के समीप स्थित हैण्डपम्प एवं 6-श्री चौखेलाल के घर के समीप का हैण्डपम्प।

निरीक्षण के समय लिये गये नमूनों की विश्लेषण आख्यायें बोर्ड मुख्यालय, लखनऊ की केंद्रीय प्रयोगशाला, लखनऊ से प्राप्त हुयी है (संलग्नक-4), जिसका विवरण तालिका संख्या-01 के अनुसार है :-

तालिका संख्या-01

Parameter	Unit	Drinking Water Standards*Source: IS 10500:2012(2nd Revision) Required/ accept Limit & Permissible limit		Results of Handpump samples situated near House of Village Malesia					
				Subhas Saini	Vijay pal	Prahlad yadav	Bhspendra singh	Brahma naad	Chokhey tal
pH(450) HB Electronic method	-	6.5-8.5	No relaxation	8.05	7.45	7.98	7.96	7.65	7.88
Turbidity 2130 B Nephelometric Method	NTU	1.00	5.00	4.2	13.8	4.6	3.3	5.1	12.6
Colour 2120 B Visual Method	Hazen	5.00	15.00	5.0	10.0	5.0	5.0	5.0	10.0
Conductivity 2510 B Lab Method	uS/cm	NS	NS	636.8	793.4	-	692.6	374.3	1823.0
Suspended Solids 2540 D Total Suspended Solids dried at 103-105 °C	mg/l	NS	NS	14.0	20.0	18.0	-	14.0	26.0

Dissolved Solids, 2540 C Total Dissolved Solids dried at 180°C	mg/l	500.0	2000.0	380.0	478.0	326.0	418.0	302.0	1128.0
Total Solids, 2540 B Total Solids dried at 103-105°C	mg/l	NS	NS	394.0	498.0	344.0	434.0	316.0	1154.0
Hardness, 2540 C EDTA Titrimetric Method	mg/l	200.00	600.00	274.0	300.0	208.0	276.0	140.0	608.0
Calcium, 3500-Ca B EDTA Titrimetric Method	mg/l	75.00	200.00	62.4	77.6	56.0	78.4	39.2	148.0
Magnesium, 3500-Mg B Calculation Method	mg/l	30.00	100.00	28.67	25.75	16.524	19.4	10.2	57.83
Chloride as Cl-, 4500-Cl-B Argentometric Method	mg/l	250.00	1000.00	18.0	15.0	20.0	36.0	10.0	12.0
Fluoride as F-, 4500-F-D SPADNS Method	mg/l	1.00	1.50	0.34	0.14	0.34	0.33	0.34	0.37
Sulphate as SO ₄ -2, 4500-SO ₄ -2 E Turbidimetric Method	mg/l	200.00	400.00	106.0	33.83	70.32	79.2	45.0	314.0

तालिका संख्या-01 की विश्लेषण आख्या के अनुसार श्री चौखेलाल के हैंड पम्प में Hardness की मात्रा 608.0 mg/l पायी गयी है, जो Permissible limit (600 mg/l) से थोडा अधिक है, जिसका मुख्य कारण भूनिगत मृदा संरचना/प्राकृतिक अथवा अन्य कारण होना सम्भावित है। उक्त के अतिरिक्त अन्य नलकूपों में प्रचालकों की मात्रा Permissible limit के अन्तर्गत है।

उ०प्र० जल निगम, अमरोहा द्वारा भी ग्राम-मलेशिया के हैंडपम्पों के भू-गर्भ जल नमूने दिनांक-03.09.2020 एकत्रित कर अपनी प्रयोगशाला से विश्लेषित कराया गया है (संलग्नक-5), जिसका विवरण तालिका संख्या-02 के अनुसार है :-

तालिका संख्या-02

Analysed Parameters (Unit of Measurement)	Specified Values as per B/S		Results of Handpump samples situated near House of Village Malesia			
	Acceptable Limit	Permissible Limit	Jagroop	Vinod	Suresh	Subhash
pH	6.5-8.5	6.5-8.5	7.85	7.85	7.76	7.51
Colour (Hazen units)	5	15	NT	NT	NT	NT
Turbidity (NTU)	1	5	1.37	1.27	40.3	2.08
TDS (mg/L)	500	2000	956	966	1352	1078
Chloride (mg/L)	250	1000	70.83	68.21	333.16	78.7
Total Alkalinity (mg/L)	200	600	95	70	210	35
Total Hardness (mg/L)	200	600	450	445	455	395
Sulphate (mg/L)	200	400	150	150	170	120
Nitrate (mg/L)	45	45	50.05	37.17	52	451.67
Fluoride (mg/L)	1	1.5	0.17	0.16	0.16	0.19
Residual* Chlorine (mg/L)	0.2	1.0	NT	NT	NT	NT

* These Parameters are out of NABL Scope, BDL.-Below Detection limit, NT-Not Testing.

(क) गैरारा वेव इण्डस्ट्रीज प्रा०लि० (शुगर इकाई), ग्राम-मलेशिया, धनौरा, अमरोहा :-

उक्त इकाई ग्राम मलेशिया में वर्ष 1992 से स्थापित/संचालित है, जिसमें गन्ने का प्रयोग कर डबल रिफाइनड चीनी, शीरे एवं 30 मेगावाट को-जनरेशन पावर का उत्पादन किया जाता है। इकाई की गन्ना पेराई क्षमता 8300 टी०री०डी० है। निरीक्षण के समय इकाई उत्पादनरत पायी गयी।

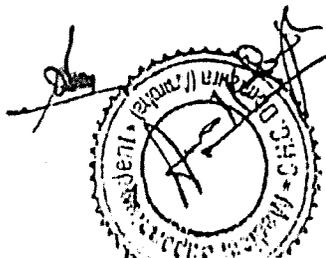
इकाई में जल का प्रयोग घरेलू प्रयोजनों तथा औद्योगिक प्रक्रिया में वॉयलर में भाप बनाने में, मशीन संयंत्रों, फर्श आदि की धुलाई हेतु किया जाता है। घरेलू प्रयोजनों से जनित 48 कि०ली०/दिन सीवेज के शुद्धिकरण हेतु 150 कि०ली०/क्षमता का एस०टी०पी० स्थापित किया गया है, जो निरीक्षण के समय संचालित पाया गया। सीवेज ट्रीटमेन्ट प्लांट द्वारा शुद्धिकृत उत्प्रवाह को उद्योग परिसर में ग्रीन वेल्ड की सिंचाई में प्रयोग किया जाता है।

इकाई की औद्योगिक प्रक्रिया से जनित उत्प्रवाह 1600 कि०ली०/दिन के शुद्धिकरण हेतु उत्प्रवाह शुद्धिकरण संयंत्र क्षमता 2500 कि०ली०/दिन की स्थापना की गयी है, जिसके अन्तर्गत निम्न इकाईया स्थापित एवं संचालित पायी गयी :-

1-इक्वालाइजेशन टैंक, 2-फ्लोकुलेशन टैंक, 3-प्राइमरी क्लेरीफायर-प्रथम एवं क्लेरी फायर द्वितीय, एरियेशन टैंक-I, II, & III, सेकेण्ड्री क्लेरी फायर-I & II, सर्जटैंक, स्लज ड्राईंग वेड्स-16 नं०, स्लज डीकेन्टर, ड्यूल मीडिया फिल्टर एवं एकटीवेटेड कार्बन फिल्टर, ट्रीटेड वाटर स्टोरेज लैगून-4000 कि०ली० क्षमता।

इकाई द्वारा शुद्धिकृत उत्प्रवाह को आंशिकतः उत्पादन प्रक्रिया में पुनः प्रयोग में तथा शेष को स्टोरेज लैगून में एकत्रित कर स्वयं की कृषि भूमि एवं किसानों को खेती में सिंचाई हेतु दिया जाता है। निरीक्षण के समय उद्योग के उत्प्रवाह शुद्धिकरण संयंत्र से अन्तिम रूप से शुद्धिकृत उत्प्रवाह का नमूना एकत्रण कर एवं सील कर विश्लेषण हेतु उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ की केन्द्रीय प्रयोगशाला में जमा किया गया। प्राप्त विश्लेषण आख्या के अनुसार शुद्धिकृत उत्प्रवाह का नमूना निर्धारित मानकों के अनुरूप पाया गया है (संलग्नक-7)। विश्लेषण आख्या निम्नानुसार है :-

Parameter	Unit	Results	Standard
pH.4500 H B Electronic method	-	7.63	5.5 to 8.5
Oil & Grease	-	----	10.0
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	21.0	100.0
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	842.0	2100.0
Total Solids, 2540 B Total Solids dried at 103-105 0C	mg/l	863.0	-
Sulphate as SO4-2, 4500-SO4-2 E Turbidimetric Method	mg/l	37.6	-
Nitrate, 4500- NO3 - B Ultraviolet Spectrophotometric Method	mg/l	3.2	10.0
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	16.0	30.0
COD, 5220 B Open Reflux Method	mg/l	112.0	250.0



उक्त इकाई को संचालन हेतु बोर्ड मुख्यालय स्तर से निवेश मित्र योजना के अन्तर्गत ऑन लाइन संदर्भ सं०-40807/UPPCB/Bijnore(UPPCBRO)/CTO/water/JYOTIBA PHULE NAGAR/2018 दिनांक-03.02.2019 द्वारा सशर्त सहमति जल निर्गत की गयी है, जिसकी वैधता अवधि दिनांक-31.12.2021 तक है तथा संदर्भ सं०-40790/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBAPHULE NAGAR/2018 दिनांक-03.02.2019 द्वारा सशर्त सहमति वायु निर्गत की गयी है, जिसकी वैधता अवधि दिनांक-31.12.2021 तक है।

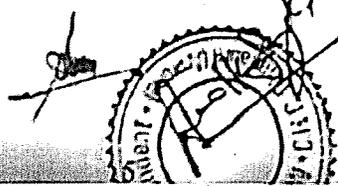
इकाई में को-पावर जनरेशन/भाप उत्पादन हेतु 170 टन/घंटा भाप उत्पादन क्षमता का ब्यायलर स्थापित है, ब्यायलर में ईंधन के रूप में बैगास लगभग 2400 मीट्रिक टन/दिन का प्रयोग किया जाता है, ब्यायलर पर वायु प्रदूषण नियन्त्रण हेतु अद्यतन तकनीक आधारित इलेक्ट्रोस्टैटिक प्रेसिपिटेटर तथा धरातल से लगभग 90 मीटर ऊँची चिमनी की स्थापना की गयी है। इकाई में को-पावर जनरेशन हेतु 30 मेगावाट की स्कीम टरवाइन स्थापित है, जिससे उत्पन्न पावर से शुगर मिल इकाई का संचालन तथा परिसर में स्थापित इण्डक्शन फरनेश एवं रोलिंग मिल का संचालन किया जाता है। शेष के अतिरिक्त पावर को पावर कॉर्पोरेशन की ग्रिड को भी दिया जाता है।

इकाई में ऑनलाइन कॉन्टीन्यूअस इंप्यूलेन्ट मॉनीटरिंग सिस्टम एवं ऑनलाइन कॉन्टीन्यूअस स्टेक मॉनीटरिंग सिस्टम की स्थापना की गयी है, जो निरीक्षण के समय संचालित पायी गयी। उक्त सिस्टम उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ एवं केंद्रीय प्रदूषण नियन्त्रण बोर्ड दिल्ली के सर्वर से सम्बद्ध है, जिसकी सतत निगरानी केंद्रीय कंट्रोल रूम से की जा रही है तथा उक्त सिस्टम अलर्ट मैसेज युक्त है, जिसकी सूचना जिला प्रशासन (ए०डी०एम०, अमरोहा) तथा क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, विजनौर (सहायक प्यावरण अभियन्ता) को मोबाइल पर प्राप्त होती है।

(ख) मैसर्स वेब इण्डस्ट्रीज प्रा०लि० (इण्डक्शन फरनेश इकाई), ग्राम-मलेशिया, धनौरा, अमरोहा :-

उक्त इकाई चीनी इकाई के परिसर के पीछे स्थापित है, जिसमें कच्चे माल के रूप में आयरन/स्टील स्क्रैप, स्पन्ज आयरन, फेरिक मैगनीज एवं फेरिक निकिल का प्रयोग कर एम०एस० इण्ट्स/दिलेट 100 मीट्रिक टन/दिन का उत्पादन किया जाता है। निरीक्षण के समय उद्योग उत्पादनरत पाया गया।

उद्योग में कच्चे माल के रूप में आयरन स्क्रैप को पिघलाने हेतु किसी प्रकार के ईंधन का प्रयोग नहीं किया जाता है। इकाई का संचालन शुगर मिल में स्थापित टरवाइन से प्राप्त होने वाले विद्युत से किया जाता है। इकाई में विद्युत चलित 20 टन क्षमता की दो कूसिबल युक्त इण्डक्शन फरनेश की स्थापना की गयी है जिसमें से एक समय में एक कूसिबल का ही संचालन किया जाता है। निरीक्षण के समय एक कूसिबल संचालित पायी गयी। स्क्रैप पिघलाने की प्रक्रिया से प्रक्रिया उत्सर्जन/फ्यूम्स (धुआ) उत्पन्न होता है, जिसके शुद्धिकरण एवं नियन्त्रण हेतु हुड, डक्टिंग के साथ डस्ट कलेक्टर/बैग फिल्टर तथा धरातल से लगभग 35 मीटर ऊँची चिमनी स्थापित है। निरीक्षण के समय ए०पी०सी०एस० संचालित पाया गया। निरीक्षण के समय इकाई प्रतिनिधि को स्थापित वायु प्रदूषण नियन्त्रण व्यवस्था को और प्रभावी ढंग से अनवरत रूप से संचालित किये जाने हेतु निर्देशित किया गया। इकाई में जल का प्रयोग धरेलू प्रयोजनों तथा इण्डक्शन फरनेश के क्वाइल कूलिंग हेतु किया जाता है। क्वाइल कूलिंग प्रक्रिया से जनित गर्म जल को कूलिंग टॉवरों द्वारा ठंडा कर पुनः कूलिंग प्रक्रिया में रिसाईकिल किया जाता है। इकाई से किसी भी प्रकार औद्योगिक उत्प्रावह जनित/निरस्तारित नहीं होता है।


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उद्योग को इस कार्यालय द्वारा निवेश मित्र योजना के अन्तर्गत ऑन लाइन संदर्भ सं०-69630/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBAPHULE NAGAR/2019 दिनांक-29.11.2019 द्वारा सशर्त सहमति वायु निर्गत की गयी है, जिसकी वैधता अवधि दिनांक-31.12.2021 तक है तथा संदर्भ सं०-69632/UPPCB/Bijnore(UPPCBRO)/CTO/water/JYOTIBAPHULE NAGAR/2019 दिनांक-29.11.2019 द्वारा सशर्त सहमति जल निर्गत की गयी है, जिसकी वैधता अवधि दिनांक-31.12.2021 तक है।

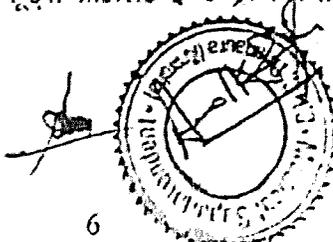
(ग) मैसर्स वेब इण्डस्ट्रीज प्रा०लि० (रोलिंग मिल), ग्राम-मलेशिया, धनौरा, अमरोहा :-

उक्त इकाई, शुगर मिल इकाई के परिसर के पीछे स्थापित इण्डक्शन फरनेश के साथ स्थापित की गयी है, जिसमें कच्चे माल के रूप में इण्डक्शन फरनेश से प्राप्त मेल्टेड हॉट आयरन को कन्ट्रोल्युअस विलेट कारस्टिंग मशीन से प्राप्त हॉट विलेट को हॉट रोलिंग के उपरान्त स्टील बार/सरिया का उत्पादन 100 क्वेट्रिक टन/दिन किया जाता है। निरीक्षण के समय उद्योग उत्पादनरत पाया गया।

उद्योग की रोलिंग प्रक्रिया में वर्तमान में किसी प्रकार के इंधन का प्रयोग नहीं किया जा रहा है। इकाई का संचालन शुगर मिल में स्थापित टरबाइन से प्राप्त होने वाले विद्युत से किया जाता है तथा रोलिंग प्रक्रिया में किसी प्रकार का गैसीय उत्सर्जन/प्रक्रिया उत्सर्जन नहीं होता है। इकाई में जल का प्रयोग घरेलू प्रयोजनों के अतिरिक्त रोलिंग प्रक्रिया में रोलिंग मिल को ठण्डा करने हेतु किया जाता है, जिससे निकले गर्म जल को सेटलिंग टैंकों में अवशोषित एवं कूलिंग टावर के माध्यम से ठण्डा कर रोलिंग मिल की कूलिंग प्रक्रिया में शत-प्रतिशत रिसाईकिल किया जाता है। इकाई से किसी भी प्रकार औद्योगिक उत्सर्जन/निस्सर्जन नहीं होता है।

उद्योग को इस कार्यालय द्वारा निवेश मित्र योजना के अन्तर्गत ऑन लाइन संदर्भ सं०-69608/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBAPHULE NAGAR/2019 दिनांक-29.11.2019 द्वारा सशर्त सहमति वायु निर्गत की गयी है, जिसकी वैधता अवधि दिनांक-31.12.2021 तक है तथा संदर्भ सं०-69615/UPPCB/Bijnore(UPPCBRO)/CTO/water/JYOTIBAPHULE NAGAR/2019 दिनांक-29.11.2019 द्वारा सशर्त सहमति जल निर्गत की गयी है, जिसकी वैधता अवधि दिनांक-31.12.2021 तक है।

उपरोक्त शिकायतकर्ताओं द्वारा शुगर मिल के समीप में प्रस्तावित आसवनी इकाई की स्थापना से क्षेत्र में पर्यावरणीय प्रदूषण बढ़ने तथा जन-जीवन के प्रभावित होने की सम्भावना को दृष्टिगत रखते हुये इकाई की स्थापना को रोकने हेतु शिकायत प्रस्तुत की गयी है। इस सन्दर्भ में स्पष्ट करना है कि मैसर्स वेब इण्डस्ट्रीज प्रा०लि० द्वारा अपनी शुगर इकाई के समीप स्वयं की खाली पड़ी भूमि पर इथाईल एल्कोहल 100 कि०ली०/दिन एवं 07 मेगावाट पावर जनरेशन (विद्युत उत्पादन) हेतु आसवनी इकाई स्थापित किये जाने का प्रस्ताव बोर्ड को प्रस्तुत किया गया है। प्रस्तावित उद्योग स्थल से पूरव दिशा में लगभग 01 कि०मी० की दूरी पर ग्राम-मलेशिया, पश्चिम दिशा में लगभग 400 मीटर की दूरी पर ग्राम-इत्तेपुर सुमाली तत्पश्चात लगभग 01 कि०मी० की दूरी पर मुसल्लेपुर, दक्षिण दिशा में लगभग 800 मीटर की दूरी पर ग्राम-चौखट तथा उत्तर दिशा में लगभग 400 मीटर की दूरी पर ब्लूवर्ड इण्टर नेशनल स्कूल एवं मैसर्स नोरेक्स केमिकल तथा लगभग 500 मीटर की दूरी पर मैसर्स नू फार्मा फोजन फूड्स प्रा०लि० इण्डस्ट्रीज स्थापित है। प्रस्तावित आसवनी इकाई की स्थापना स्थल का गूगल मैप संलग्न है।



6

उपरोक्त आसवनी इकाई की स्थापना हेतु प्राप्त प्रस्ताव के सम्बन्ध में नियमानुसार जिलाधिकारी महोदय द्वारा नियत की गयी लोक सुनवाई की तिथि दिनांक-20.08.2020 से एक माह पूर्व दैनिक समाचार पत्र दैनिक जागरण में दिनांक-12, जुलाई, 2020 को एवं अंग्रेजी समाचार पत्र दि हिन्दुस्तान टाइम्स में दिनांक-11 जुलाई, 2020 को जन सामान्य से आपत्तियों/सुझाव प्रस्तुत किये जाने तथा लोक सुनवाई में उपस्थित होकर अपना मत प्रस्तुत किये जाने के सम्बन्ध में सूचना प्रकाशित करायी गयी थी (संलग्नक-8), जिसके अनुक्रम में दिनांक-20.08.2020 को अपर जिलाधिकारी (वि0/रा0), अमरोहा की अध्यक्षता में जन सुनवाई करायी गयी है, जिसका कार्यवृत्त संलग्न है (संलग्नक-9)। उक्त जन सुनवाई (दिनांक-20.08.2020) तक शिकायतकर्ताओं द्वारा लिखित अथवा अन्य माध्यम से कोई आपत्ति प्रस्तुत नहीं की गयी थी। स्पष्ट करना है कि उक्त प्रस्तावित इकाई की स्थापना शून्य उत्प्रवाह निस्तारण पद्धति पर अद्यतन तकनीक आधारित, जिसके अन्तर्गत आसवनी इकाई से जनित होने वाले स्पेन्टवॉश (प्रदूषित उत्प्रवाह) को मल्टीइफेक्ट इवापोरेटर के माध्यम से सान्द्रित कर 45 टन/घंटा क्षमता के स्लोप फायर्ड बॉयलर में भष्मीकृत कर शत-प्रतिशत शून्य किया जाना प्रस्तावित है तथा स्लोप फायर्ड बॉयलर पर वायु प्रदूषण नियन्त्रण व्यवस्था के रूप में वैग फिल्टर/इलेक्ट्रो स्टेटिक प्रेसिपिटेटर की स्थापना के साथ पलू गैस उत्सर्जन हेतु भूतल से 72 मीटर ऊँची चिमनी की स्थापना किया जाना प्रस्तावित है, जिसका विस्तृत विवरण जन सुनवाई के समय उपस्थित जन समूह को प्रस्तुतिकरण के माध्यम से संसूचित किया गया था, जिसमें सुनवाई के समय क्षेत्र के उपस्थित जन समूह द्वारा क्षेत्र के विकास एवं उपरोक्त तथ्यों को दृष्टिगत रखते हुये आसवनी इकाई की स्थापना हेतु अपनी सहमति दी गयी, तदोपरान्त उक्त प्रकरण में पर्यावरण निदेशालय/स्टेट लेवल इन्वायरामेन्ट इम्पेक्ट असेसमेन्ट एथारिटी उ0प्र0 के प्रत्रांक-401/Parya/SEAC/5834-5510/2019 दिनांक-15 अक्टूबर, 2020 के द्वारा आसवनी इकाई की स्थापना हेतु पर्यावरणीय स्वीकृति प्रदान की गयी है (संलग्नक-10)।

निरीक्षण के समय उक्त उद्योग परिसर में उत्प्रवाह को भूमि के अन्दर/भूजल में निस्तारित किये जाने की ग्रामवासियों की शिकायत के अनुसार कोई भी रिवर्स वोरिंग/व्यवस्था का साक्ष्य स्थल पर नहीं पाया गया है, जिससे इस आशय की गयी शिकायत की पुष्टि नहीं हुयी है। ग्रामवासियों द्वारा की गयी उपरोक्त शिकायत के क्रम में स्वास्थ्य विभाग द्वारा ग्राम-मलेशिया के निवासियों का चिकित्सीय परीक्षण कराया गया है, जिसमें ग्रामवासियों में कोई गम्भीर रोगी नहीं होने का उल्लेख किया गया है, जिसकी विस्तृत आख्या संलग्न है (संलग्नक-11)।

उपरोक्त समिति की आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत हैं।

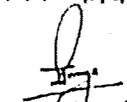


25/05/21
(रवि कुमार)
अवर अभियन्ता
उ0प्र0 जल निगम,
अमरोहा

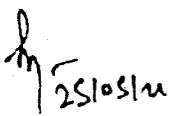


25/05/2021
(अनिल कुमार शर्मा)
सहायक अभियन्ता
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
विजनीर

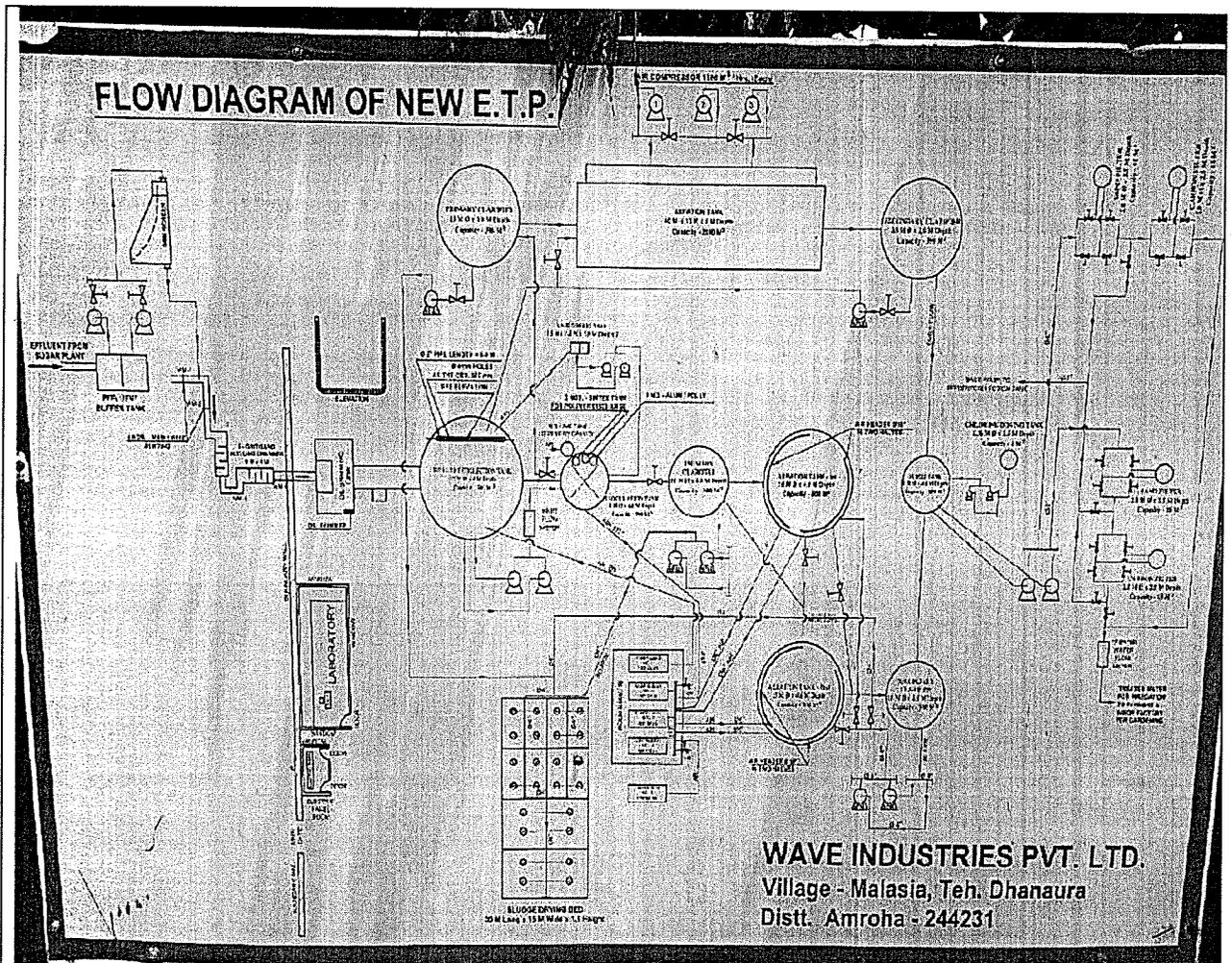




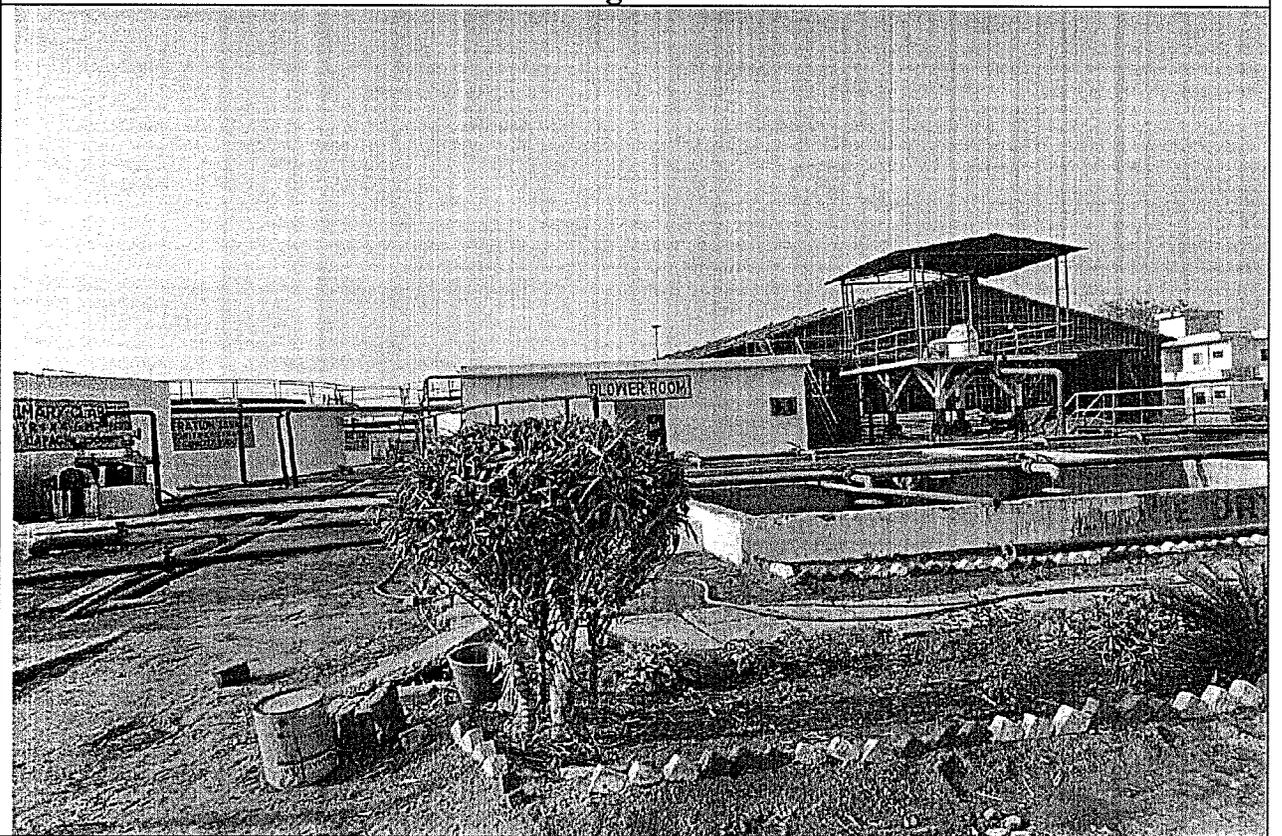
25/5/2021
(जे.पी.मौर्य)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
विजनीर



25/05/21
(विवेक कुमार यादव)
तत्कालीन उप जिलाधिकारी,
घनौरा, अमरोहा

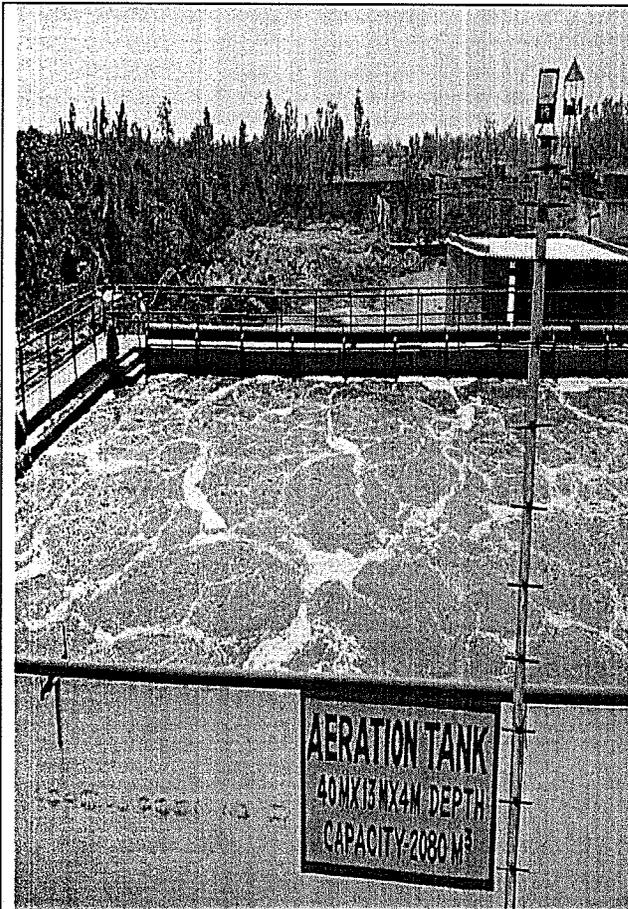


Flow Diagram of ETP

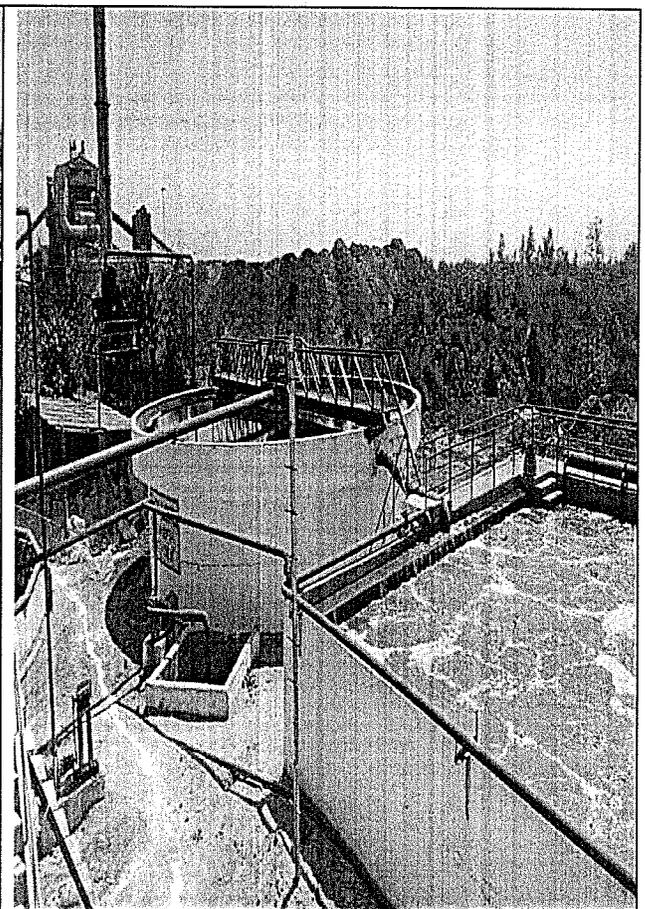


Photograp of ETP in Sugar Industry

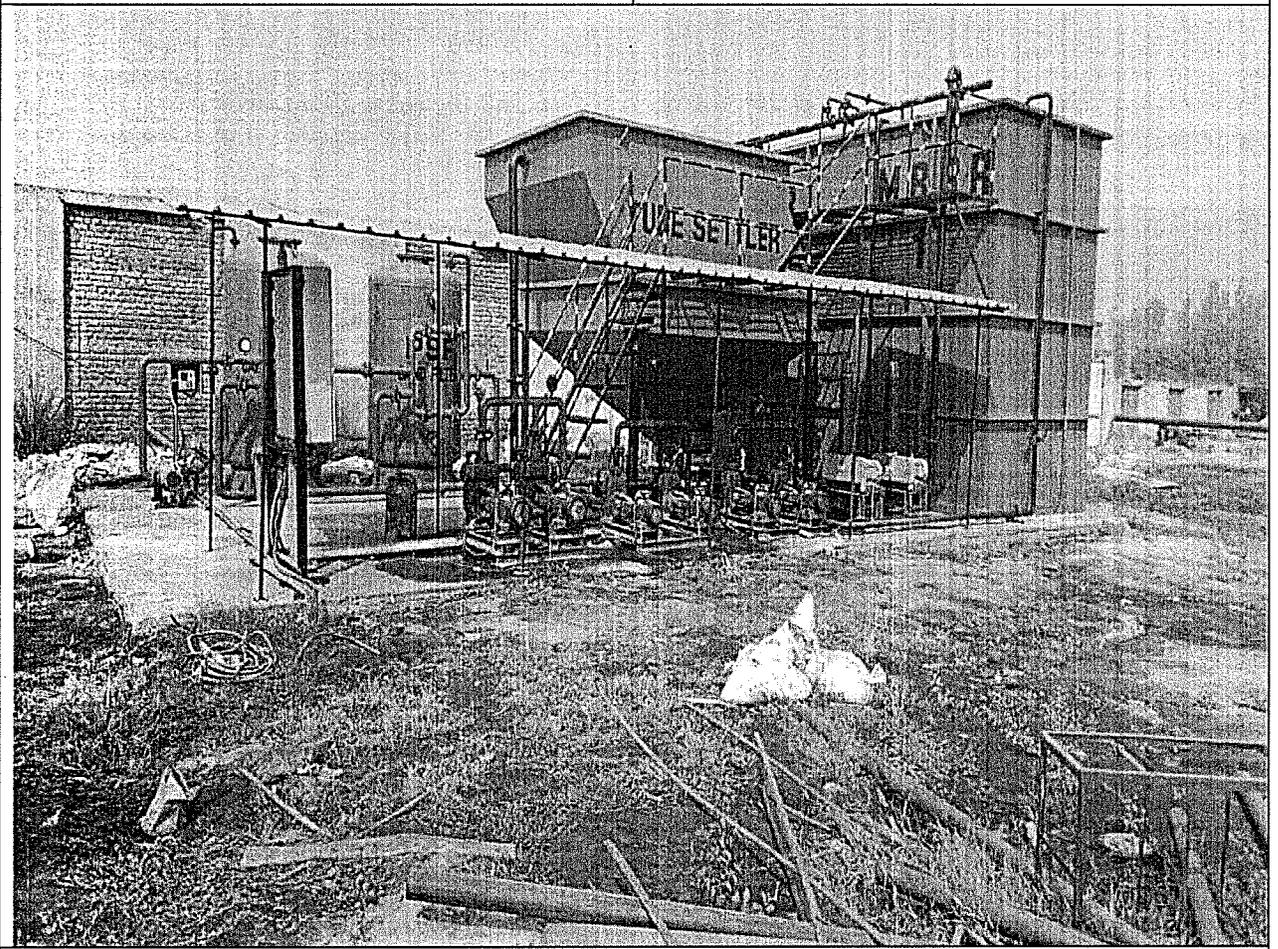
021



Aeration Tank

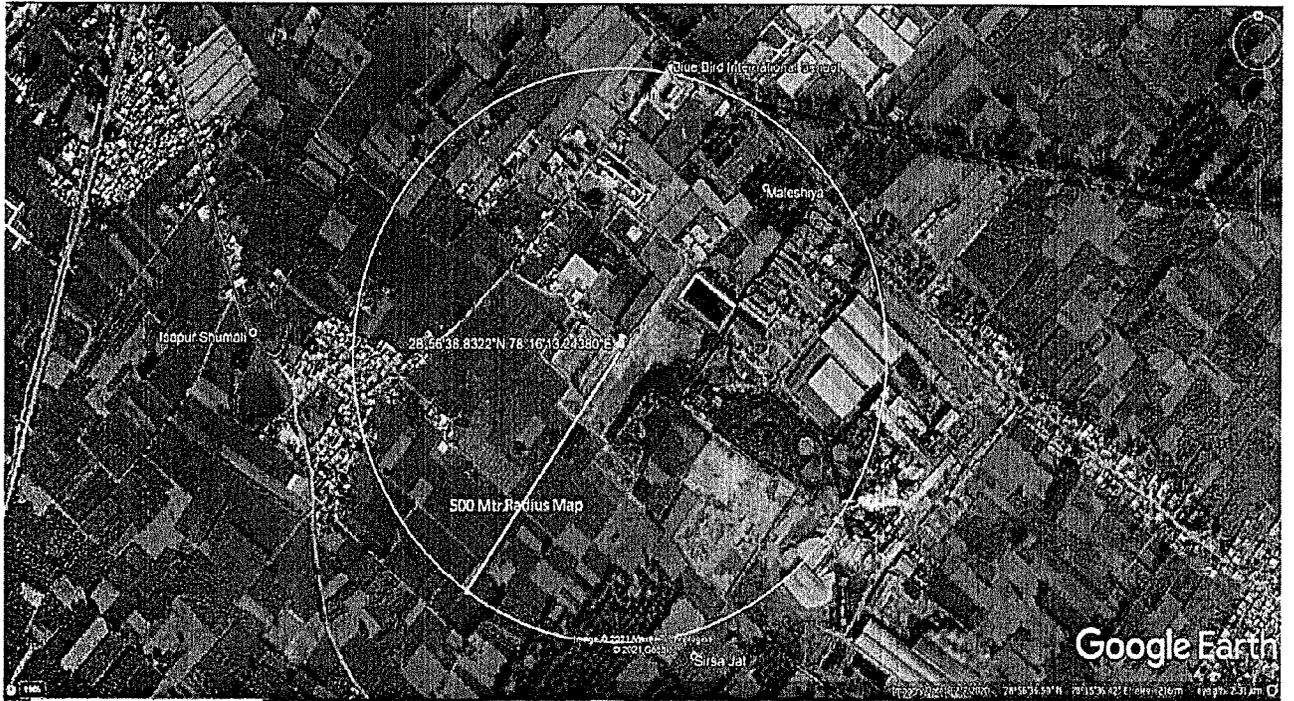


Aeration Tank with Clarifier



Photograp of STP

222



Gogle Map of Proposed Distillery Unit Wave Industries Pvt. Ltd. Dhanaura

283

(संलग्नक-1)

कार्यालय जिलाधिकारी, अमरोहा।
पत्रांक: 2426/एसटी टू एडीएम/2020

दिनांक: 28 अगस्त, 2020

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय प्रदूषण नियंत्रण बोर्ड,
बिजनौर।

पत्रांक: 768
दिनांक: 5-8-2020
पत्रावली सं: P-6/जसल

कृपया श्री महावीर सिंह, ग्राम प्रधान ग्राम पंचायत मलेशिया, विकास खण्ड, धनौरा, जनपद अमरोहा एवं अन्य ग्रामवासियों द्वारा एक पत्र प्रस्तुत कर गांव के नजदीक में लगाये जा रहे शराब प्लांट को रूकवाये जाने एवं प्रदूषित जल की उचित व्यवस्था कराये जाने की प्रार्थना की है। उक्त पत्र में यह भी उल्लेख किया गया है कि वेव शुगर इण्डस्ट्रीज, मलेशिया, धनौरा में गन्ने की पिलाई से लेकर चीनी बनने तक जितना भी खराब पानी जोकि बहुत जहरीला होता है, सब जमीन के नीचे छोड़ा जाता है, जिससे मलेशिया गांव के 15 से 20 लोग कैंसर की चमेट में आकर अकाल मृत्यु हो चुकी है।

अतः प्रश्नगत पत्र की छायाप्रति इस पत्र के साथ संलग्न कर इस निर्देश के साथ प्रेषित है कि पत्र में उल्लिखित तथ्यों के दृष्टिगत प्रकरण की जांच कर अपनी आख्या तत्काल उपलब्ध कराना सुनिश्चित करें।
संलग्नक: उपरोक्तानुसार।

M/27/8/20
(विनय कुमार सिंह)
अपर जिलाधिकारी(वि०/रा०),
अमरोहा।

ARR,
उपस्था निरीक्षण कर्मचारी
7/9/20

225

ग्राम पंचायत मलेशिया

वि. ख. धनौरा (जि. अमरोहा)

महावीर सिंह
प्रधान
मोब. 9639137147
9639458702

निवेदन
ग्राम- मलेशिया
पो. धनौरा
(जिला-अमरोहा)

दिनांक 27.08.2020

पत्रांक.....

सेवा मे,

श्रीमान जिलाधिकारी महोदय,
जनपद - अमरोहा।

विषय :- गांव के नजदीक में लगाये जा रहे शराब प्लांट को रूकवाये जाने एवं प्रदूषित जल की उचित व्यवस्था कराये जाने के सम्बन्ध में प्रार्थना पत्र।

महोदय,

निवेदन इस प्रकार है कि वेव शुगर इण्डस्ट्रीज, मलेशिया धनौरा जनपद अमरोहा में गन्ने की पिलाई से लेकर चीनी बनने तक जितना भी खराब पानी जो कि बहुत जहरीला होता है, सब जमीन के नीचे छोड़ा जाता है, जिससे जल प्रदूषण की समस्या सबसे बड़ा कारण बनती चली जा रही है। वेव शुगर इण्डस्ट्रीज, जहां क्षेत्र के किसानों के लिये बेहद लाभकारी सिद्ध हुई है वहीं कम्पनी के लापरवाहा प्रबन्धन के कारण आज अकेले मलेशिया गांव में ही 15 से 20 लोग कैंसर की चपेट में आकर अकाल मृत्यु हो चुकी है। लगभग 25 से 30 लोग हैपीटाइटिस बी व सी आदि गम्भीर बीमारियों से ग्रस्त हैं। ग्राम वासीयों ने बताया कि फैक्ट्री प्रबन्धन अब शराब प्लांट लगाने जा रहा है। एक तरफ पहले से ही जल प्रदूषण की वजह से क्षेत्र भयानक बीमारियों का सामना कर रहा है। अगर यहां शराब फैक्ट्री लगती है तो यहां की स्थिति काफी खराब हो जायेगी। चूंकि शराब प्लांट से निकलने वाला बेस्ट पानी भी बहुत जहरीला होता है यदि उसको जमीन के अन्दर छोड़ा जाता है जो बहुत ही हानिकारक सिद्ध होगा।

शेष पेज दो पर.....

Scanned with CamScanner

जल प्रदूषण की शिकायत पहले भी कई बार की जा चुकी है। लेकिन फैक्ट्री प्रबन्धन ग्रामवासीयों की आवाज को दबाकर और अधिकारियों की मिली भगत से हर बार कार्यवाही से बच जाता है। गांव के नल लगातार जहर उगल रहे हैं। थोड़ी देर रखने के बाद ही पानी पीला पड जाना आम बात हो चुकी है। यह स्थिति केवल एक गांव की ही नहीं है बल्कि इसमें मुसल्लेपुर, कमालपुर, मिलक, चौखट, पखरपुर अनेको ऐसे गांव हैं जिसमें इस जहरीले पानी से भयानक बीमारियां पनप रही हैं। इसलिए फैक्ट्री के प्रदूषित/जहरीले जल को शुद्धीकरण करने के उपरान्त ही भूमि में प्रत्यारोपित किया जाना चाहिए ताकि जल प्रदूषण को समय रहते रोका जा सके और गांव के जीवन को गम्भीर बीमारियों से मुक्त कराया जा सके। यदि उक्त शराब प्लांट व प्रदूषित जल को नहीं रोका जाता है तो गांव की जनता पलायन करने को मजबूर होगी तथा जिसकी समस्त जिम्मेदारी शासन/प्रशासन की होगी। इसलिए उपरोक्त गांव के गांव वासीयों के जीवन को दृष्टिगत रखते हुए उक्त शराब प्लांट को लगने से रोका जाना एवं प्रदूषित जल की उचित व्यवस्था करायी जानी आवश्यक है, अन्यथा सभी ग्रामीण महिला, पुरुष व बूढे जवान व बच्चे फैक्ट्री गेट पर धरना देने को मजबूर होंगे। ताकि गांव के व्यक्ति पलायन ना करे और अपना जीवन गम्भीर बीमारियों के भय से मुक्त होकर यापन कर सके।

अतः श्रीमान जी से प्रार्थना है कि गांववासीयों के जीवन को ध्यान में रखते हुए उपरोक्त शराब प्लांट को लगने से रूकवाये जाने एवं फैक्ट्री के प्रदूषित व जहरीले पानी की उचित व्यवस्था कराये जाने की कृपा करें। आपकी महान कृपा होगी।

दिनांक :- 25-8-2023

ग्राम पंचायत मलेशिया
वि० ख० धनौरा (जि. अमरोहा)

अंकित यादव
विवेक कुमार
अरजुन
शुभम
Bajrangji
Sahar Singh
सोमपाल
मुन्दी
शज
मुन्दी
पवन कुमार

शक्ति सिंह
एलएन सिंह
वीर सिंह
मोहन सिंह
जयपाल सिंह
शिवम
रविम सिंह
Gaurav Kumar
मोदी
महावीर सिंह
जयपाल

प्रार्थीगण
समस्त ग्रामवासीगण/क्षेत्रवासीगण
श्री राजकुमार
महोपाध्याय
गोविन्द सिंह
शोभन
जितेन्द्र यादव
Gaurav Singh
अनुराग सिंह
श्री राजकुमार
जितेन्द्र
अमरजीत
अनुराग सिंह
अनुराग सिंह
अनुराग सिंह
अनुराग सिंह

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—:कार्यालय-आदेश:-

(संलग्नक-2)

श्री महावीर सिंह ग्राम प्रधान, ग्राम पंचायत-मलेशिया, विकास खण्ड-धनौरा, जनपद-अमरोहा एवं अन्य ग्रामवासियों द्वारा मैसर्स वेव शुगर इण्डस्ट्रीज, ग्राम-मलेशिया, धनौरा, जनपद-अमरोहा की दिनांक 28.08.2020 को प्रस्तुत शिकायत का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त शिकायती प्रकरण की संयुक्त जांच हेतु जनपद स्तर पर निम्न अधिकारियों को निर्देशित किया जाता है कि उक्त प्रकरण का निरीक्षण कर संयुक्त निरीक्षण/कार्यवाही सम्बन्धी आख्या अविलम्ब अधोहस्ताक्षरी को प्रस्तुत किया जाना सुनिश्चित किया जाये।

1. उप जिलाधिकारी, तहसील-धनौरा, जनपद-अमरोहा।
2. मुख्य चिकित्सा अधिकारी, जनपद-अमरोहा।
3. अधिशासी अभियन्ता, उ०प्र० जल निगम, जनपद-अमरोहा।
4. क्षेत्रीय अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, जनपद-बिजनौर।


16.9.20
(उमेश मिश्र)
जिलाधिकारी
अमरोहा

कार्यालय जिलाधिकारी, अमरोहा

पत्रांक- 453/P-6/जनरल-2020

दिनांक- 16-9-2020

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. उप जिलाधिकारी, तहसील-धनौरा, जनपद-अमरोहा।
2. मुख्य चिकित्सा अधिकारी, जनपद-अमरोहा।
3. अधिशासी अभियन्ता, उ०प्र० जल निगम, जनपद-अमरोहा।
4. क्षेत्रीय अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, बिजनौर।


16.9.20
जिलाधिकारी
अमरोहा
१८
Ro Bhimur

D.M. Sir file

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(संलग्नक-3)

कार्यालय उप जिलाधिकारी धनौरा अमरोहा।

पत्रांक 3066 /आ0 लि0/2020,

दिनांक :- 09.11.2020

क्षेत्रीय प्रदूषण अधिकारी,
प्रदूषण नियन्त्रण बोर्ड,
बिजनौर।

पत्रांक.....1460.....
दिनांक.....10.12.2020
पत्रावली सं०...P-6/अमरल-2020

विषय:- महामहिम राज्यपाल/मा0 मुख्यमन्त्री जी को प्रेषित शिकायत के निस्तारण सम्बन्ध में।

कृपया उपरोक्त विषयक अपर जिलाधिकारी महोदय अमरोहा के कार्यालय पत्रांक 97(5)/परिवाद सहायक दिनांक 31.10.2020 द्वारा प्रेषित संलग्न मा0 आयुक्त महोदय मुरादाबाद मण्डल मुरादाबाद के पत्रांक 50/बारह-05(2019-20) शि0लि0 दिनांक 09.10.2020 का सन्दर्भ ग्रहण करें, जिसके द्वारा प्रार्थी श्री महावीर सिंह, ग्राम प्रधान मलेशिया व श्री विजेन्द्र सिंह, श्री राजपाल सिंह पुत्र छतरपाल सिंह आदि निवासी ग्राम सिरसा जट (चौखट) तहसील धनौरा जिला अमरोहा के शिकायती प्रार्थना विषयक ग्राम मलेशिया तहसील धनौरा में डिस्टलरी शराब फैक्ट्री की स्थापना को रोके जाने के सम्बन्ध में जाँच कर आवश्यक कार्यवाही किये जाने हेतु निर्देशित किया गया है।

उक्त के कम शिकायतकर्तागण का प्रार्थना पत्र संलग्न कर आपको इस निर्देश के साथ प्रेषित किया जा रहा है कि प्रकरण में अपने स्तर से जाँच कर नियमानुसार आवश्यक कार्यवाही कर आख्या तत्काल उपलब्ध कराने का कष्ट करें।

संलग्नक-

69/11/2020
उप जिलाधिकारी
उप जिलाधिकारी
धनौरा (अमरोहा)

BFF
10/11
MA
13/11

११६(५)/२०२०/६३/०
३१/१०/२०२०

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प्रेषक,

आयुक्त,
मुरादाबाद मण्डल,
मुरादाबाद।

सेवा में,

जिलाधिकारी,
अमरोहा

पत्रांक 56 / बारह-65 (2019-20) शि0लि0

दिनांक 09/10/2020

विषय : महामहिम श्री राज्यपाल/मा0 मुख्यमन्त्री जी को प्रेषित शिकायती के प्रार्थना पत्रों के निस्तारण के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 मुख्यमन्त्री सचिवालय, उ0प्र0 शासन, लोक शिकायत अनुभाग-01, लखनऊ के माध्यम से आपके जनपद से सम्बन्धित शिकायती प्रार्थना पत्र प्राप्त हुए हैं।

अतः उक्त शिकायती प्रार्थना-पत्र मूलरूप में संलग्न कर इस अनुरोध के साथ प्रेषित हैं कि कृपया प्रकरण में नियमानुसार आवश्यक कार्यवाही कराकर कृत कार्यवाही से शिकायतकर्ता को अवगत कराते हुए शासन व इस कार्यालय को भी सूचित करने का कष्ट करें।

संलग्नक : उपरोक्तानुसार।

भवदीय,

48 प्रार्थना पत्र

S.P.M.(D)

अपर आयुक्त

मुरादाबाद

181

जिलाधिकारी
अमरोहा
04/10/2020

(बी0एन0 यादव)

अपर आयुक्त (प्रशासन),
कृत आयुक्त।

श्री जीप प्रमुख जिलाधिकारी
प्रमुख निप-त्रण को डी
रकेजोर

प्रकरण की जानकारी
दिनांक 04/10/2020
कार्यवाही को 1/10/2020

जिलाधिकारी
अमरोहा
04/10/2020

S.T.
पतालेकर

229

6067157

सेवा में,

श्रीमान माननीय गुरुनानक सिंह प्रधान

उप उप कमिश्नर (लायनर)

विषय :- ग्राम मलेशिया तहसील धनौरा में डिस्टलरी शराब फैक्ट्री की स्थापना को रोके जाने के सम्बन्ध में

महोदय,

निवेदन इस प्रकार है कि प्रार्थी राजपाल सिंह पुत्र छत्तरपाल सिंह निवासी ग्राम सिरसा जट (चौखट) थाना व पोस्ट बछरायूं तहसील धनौरा जनपद अमरोहा का निवासी है। प्रार्थी के गांव के पास ग्राम मलेशिया में वेव शुगर इन्डस्ट्रीज है तथा वेव आयरन इन्डस्ट्रीज है। वेव शुगर इन्डस्ट्री के चारों तरफ आम के काफी वाग है तथा फैक्ट्री के पास में ब्लू वर्ड्स इंटर नेशनल स्कूल है जहां पर करीब तीन हजार बच्चे शिक्षा ग्रहण कर रहे हैं। उक्त फैक्ट्री के प्रबंधन ने उक्त दोनों फैक्ट्री के दूषित पानी की निकासी की कोई व्यवस्था नहीं की है तथा इन दोनों फैक्ट्रीयों का दूषित पानी फैक्ट्री प्रबंधन ने भूमि के अन्दर को कर रखा है। उक्त वेव शुगर इन्डस्ट्रीज का प्रबंधन शुगर फैक्ट्री के बराबर में एक तीसरी फैक्ट्री शराब (डिस्टलरी प्लान्ट) की फैक्ट्री लगाना चाहता है। जिससे बहुत अधिक मात्रा में दूषित पानी निकलेगा जो लोगों के जीवन के लिये घातक होगा तथा आस पास के सभी गांवों की फसल बर्बाद हो जायेगी तथा जीवन कष्टमय में हो जायेगा। जबकि वेवशुगर इन्डस्ट्रीज के प्रबंधन ने दूषित पानी की कोई व्यवस्था नहीं की है तथा ना ही शुगर इन्डस्ट्रीज व आयरन इन्डस्ट्रीज के दूषित पानी की कोई व्यवस्था है। वर्तमान समय में भी शुगर इन्डस्ट्रीज व आयरन इन्डस्ट्रीज के दूषित पानी के भूमि के अन्दर जाने से आस पास के रहने वाले लोगों को भयंकर बीमारी हो रही है तथा लोग कैंसर बीमारी से पीड़ित है। आस पास के कई गांवों का पानी खराब हो गया है तथा सरकारी हैन्ड पम्पों से भी पीला पानी आता है। एक फैक्ट्री के ओर स्थापित हो जाने से पानी और ज्यादा दूषित हो जायेगा तथा आस पास के सभी गांव के व्यक्तियों का जीवन बर्बाद हो जायेगा। क्योंकि डिस्टलरी शराब की फैक्ट्री से बहुत अधिक मात्रा में दूषित पानी निकलता है। जिससे स्थानीय लोगों को कैंसर जैसी भयंकर बीमारियां अपनी चपेट में ले लेंगी तथा आस पास के गांवों की फसले बर्बाद हो जायेगी। फैक्ट्री के पास में मलेशिया, कुआखेडा, वाखरपुर, सिरसा जट, चौखट, मुसल्लेपुर, पेली, हैबतपुर, टोनिथा, कमालपुर काजी, मिलक, मौहम्मदपुर पट्टी, पत्थरपुर इत्यादि गांव हैं तथा धनौरा नगर पालिका परिषद केवल 500 मीटर दूरी पर मिलता है तथा बछरायूं नगर पालिका भी करीब में ही मिलता है। इन सभी की कुल आबादी करीब 150000 है। वेव शुगर इन्डस्ट्रीज रोन्चुरी ऐरिया के करीब एक किलोमीटर दूरी पर है तथा गंगा नदी भी करीब 10 किलो मीटर दूरी पर है तथा फैक्ट्री के दूषित पानी का असर गंगा नदी तक हो गेगा। मानव जीवन की सुरक्षा को दृष्टिगत रखते हुए उक्त डिस्टलरी शराब की फैक्ट्री की स्थापना को रोका जाना न्यायहित में अति आवश्यक है।

अतः श्रीमान जी से प्रार्थना है कि डेढ़ लाख (150000) की आबादी के मानव जीवन व फसलों की सुरक्षा को दृष्टिगत रखते हुए उक्त डिस्टलरी/शराब की फैक्ट्री की स्थापना को होने से रोके जाने का आदेश पारित करने की कृपा करें। जिससे की मानव जीवन को सुरक्षित किया जा सके।

दिनांक :- 04.09.2020

राजपाल सिंह

प्रार्थी

राजपाल सिंह पुत्र छत्तरपाल सिंह निवासी ग्राम सिरसा जट (चौखट) तहसील धनौरा, जनपद - अमरोहा।

राजपाल सिंह
 ग्राम सिरसा जट (चौखट)
 तहसील धनौरा, जनपद - अमरोहा

राजपाल सिंह
 ग्राम सिरसा जट (चौखट)
 तहसील धनौरा, जनपद - अमरोहा

राजपाल सिंह

विर-इरिह

Charan

विर-इरिह

कमल सिंह

विर-इरिह



230

(संलग्नक-4)

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 10396455/CENTRAL/2021

Date:14/01/2021

- 1- Sample Location: India Marka Hand Pump Near Subhas Saini ,Jyotiba phule nagar
- 2- Sample Source: Handpump
- 3- Type of sample : Ground Water
- 4- Sample Collected By : Anil Kumar Sharma
- 5- Odour : None
- 6- Quantity and Packing : Plastic Jerican
- 7- Date of Sample Collection : 08/12/2020
- 8- Analysis Indented by : RO Bijnore
- 9- Date of sample receipt in Lab : 09/12/2020

Parameter	Unit	Drinking Water Standards* Source:IS 10500:2012(2nd Revision)		Results	Detection Range
		Requ accept Limit	Perm limit		
pH,4500 H B Electronic method	-	6.5-8.5	No relaxation	8.05	02-12
Turbidity,2130 B Nephelometric Method	N.T.U	1.00	5.00	4.2	1-500NTU
Colour,2120 B Visual Method	Hazen	5.00	15.00	5.0	5-10000 Hazen
Conductivity,2510 B Lab Method	uS/cm	NS	NS	636.8	0.1-10000 uS/cm
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	NS	NS	14.0	5.0 -10000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	500.0	2000.0	380.0	5.0 -10000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	NS	NS	394.0	5.0 -15000 mg/l
Hardness, 2340 C EDTA Titrimetric Method	mg/l	200.00	600.00	274.0	10.0 -5000 mg/l
Calcium, 3500 -Ca B EDTA Titrimetric Method	mg/l	75.00	200.00	62.4	10.0 -1000 mg/l
Magnesium, 3500 -Mg B,Calculation Method	mg/l	30.00	100.00	28.67	10.0 - 1000 mg/l
Chloride as Cl-, 4500- Cl - B Argentometric Method	mg/l	250.00	1000.00	18.0	3.0 - 500 mg/l
Fluoride as F- , 4500- F- D SPADNS Method	mg/l	1.00	1.50	0.34	0.1-10 mg/l
Sulphate as SO4-2 , 4500 -SO4 -2 E Turbidimetric Method	mg/l	200.00	400.00	106.0	0.1 -200 mg/l
Nitrate, 4500- NO3 - B Ultraviolet Spectrophotometric Method	mg/l	45.00	No relaxation		0.05-100 mg/l
Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.30	No relaxation	metal sample not received	0.05-1000 mg/l

These standards are subject to revision

Analysed by

[Vinay Dubey(SA)]

Authorized by

Preeti Bhaskar ASO

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Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.



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TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 10396403/CENTRAL/2021

Date:14/01/2021

- 1- Sample Location: Handpump of Vijay Pal, Village Malaysia ,Jyotiba phule nagar
- 2- Sample Source: Handpump
- 3- Type of sample : Ground Water
- 4- Sample Collected By : Anil Kumar Sharma
- 5- Odour : None
- 6- Quantity and Packing : Plastic Jerican
- 7- Date of Sample Collection : 08/12/2020
- 8- Analysis Indented by : RO Bijnore
- 9- Date of sample receipt in Lab : 09/12/2020

Parameter	Unit	Drinking Water Standards* Source:IS 10500:2012(2nd Revision)		Results	Detection Range
		Requ accept Limit	Perm limit		
pH,4500 H B Electronic method	-	6.5-8.5	No relaxation	7.45	02-12
Turbidity,2130 B Nephelometric Method	N.T.U	1.00	5.00	13.8	1-500NTU
Colour,2120 B Visual Method	Hazen	5.00	15.00	10.0	5-10000 Hazen
Conductivity,2510 B Lab Method	uS/cm	NS	NS	793.4	0.1-10000 uS/cm
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	NS	NS	20.0	5.0 -10000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	500.0	2000.0	478.0	5.0 -10000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	NS	NS	498.0	5.0 -15000 mg/l
Hardness, 2340 C EDTA Titrimetric Method	mg/l	200.00	600.00	300.0	10.0 -5000 mg/l
Calcium, 3500 -Ca B EDTA Titrimetric Method	mg/l	75.00	200.00	77.6	10.0 -1000 mg/l
Magnesium, 3500 -Mg B Calculation Method	mg/l	30.00	100.00	25.75	10.0 – 1000 mg/l
Chloride as Cl-, 4500- Cl - B Argentometric Method	mg/l	250.00	1000.00	15.0	3.0 - 500 mg/l
Fluoride as F- , 4500- F- D SPADNS Method	mg/l	1.00	1.50	0.14	0.1-10 mg/l
Sulphate as SO4-2 , 4500 -SO4 -2 E Turbidimetric Method	mg/l	200.00	400.00	33.83	0.1 -200 mg/l
Nitrate, 4500- NO3 – B Ultraviolet Spectrophotometric Method	mg/l	45.00	No relaxation		0.05-100 mg/l
Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.30	No relaxation	metal sample not received	0.05-1000 mg/l

These standards are subject to revision

Analysed by

[Vinay Dubey(SA)]

Authorized by

Preeti Bhaskar ASO

PREETI BHASKAR

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KUMAR TYAGI
Date: 2021.01.18
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UTTAR PRADESH POLLUTION CONTROL BOARD
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TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 10396299/CENTRAL/2021

Date:14/01/2021

- 1- Sample Location: Hand Pump Near Prahalad Yadav ,Jyotiba phule nagar
- 2- Sample Source: Handpump
- 3- Type of sample : Ground Water
- 4- Sample Collected By : Anil Kumar Sharma
- 5- Odour : None
- 6- Quantity and Packing : Plastic Jerican
- 7- Date of Sample Collection : 08/12/2020
- 8- Analysis Indented by : RO Bijnore
- 9- Date of sample receipt in Lab : 09/12/2020

Parameter	Unit	Drinking Water Standards* Source:IS 10500:2012(2nd Revision)		Results	Detection Range
		Requ	accept Limit Perm limit		
pH,4500 H B Electronic method	-	6.5-8.5	No relaxation	7.98	02-12
Turbidity,2130 B Nephelometric Method	N.T.U	1.00	5.00	4.6	1-500NTU
Colour,2120 B Visual Method	Hazen	5.00	15.00	5.0	5-10000 Hazen
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	NS	NS	18.0	5.0 -10000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	500.0	2000.0	326.0	5.0 -10000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	NS	NS	344.0	5.0 -15000 mg/l
Hardness, 2340 C EDTA Titrimetric Method	mg/l	200.00	600.00	208.0	10.0 -5000 mg/l
Calcium, 3500 -Ca B EDTA Titrimetric Method	mg/l	75.00	200.00	56.0	10.0 -1000 mg/l
Magnesium, 3500 -Mg B Calculation Method	mg/l	30.00	100.00	16.524	10.0 - 1000 mg/l
Chloride as Cl-, 4500- Cl - B Argentometric Method	mg/l	250.00	1000.00	20.0	3.0 - 500 mg/l
Fluoride as F- , 4500- F- D SPADNS Method	mg/l	1.00	1.50	0.34	0.1-10 mg/l
Sulphate as SO4-2 , 4500 -SO4 -2 E Turbidimetric Method	mg/l	200.00	400.00	70.32	0.1 -200 mg/l
Nitrate, 4500- NO3 – B Ultraviolet Spectrophotometric Method	mg/l	45.00	No relaxation		0.05-100 mg/l
Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.30	No relaxation	Metal sample not received	0.05-1000 mg/l

These standards are subject to revision

Analysed by

[Dr Alka Singh(SA), Dr Mamta Pandey(SA)]

Authorized by

Preeti Bhaskar ASO

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TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 10396112/CENTRAL/2021

Date:19/01/2021

- 1- Sample Location: Hand Pump Near Bhupendra Singh ,Jyotiba phule nagar
- 2- Sample Source: Handpump
- 3- Type of sample : Ground Water
- 4- Sample Collected By : Anil Kumar Sharma
- 5- Odour : None
- 6- Quantity and Packing : Plastic Jerican
- 7- Date of Sample Collection : 08/12/2020
- 8- Analysis Indented by : RO Bijnore
- 9- Date of sample receipt in Lab : 09/12/2020

Parameter	Unit	Drinking Water Standards* Source:IS 10500:2012(2nd Revision)		Results	Detection Range
		Requ accept Limit	Perm limit		
pH,4500 H B Electronic method	-	6.5-8.5	No relaxation	7.86	02-12
Turbidity,2130 B Nephelometric Method	N.T.U	1.00	5.00	3.8	1-500NTU
Colour,2120 B Visual Method	Hazen	5.00	15.00	5	5-10000 Hazen
Conductivity,2510 B Lab Method	uS/cm	NS	NS	692.6	0.1-10000 uS/cm
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	500.0	2000.0	418	5.0 -10000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	NS	NS	434	5.0 -15000 mg/l
Hardness, 2340 C EDTA Titrimetric Method	mg/l	200.00	600.00	276	10.0 -5000 mg/l
Calcium, 3500 -Ca B EDTA Titrimetric Method	mg/l	75.00	200.00	78.4	10.0 -1000 mg/l
Magnesium, 3500 -Mg B Calculation Method	mg/l	30.00	100.00	19.4	10.0 – 1000 mg/l
Chloride as Cl-, 4500- Cl - B Argentometric Method	mg/l	250.00	1000.00	36	3.0 - 500 mg/l
Fluoride as F- , 4500- F- D SPADNS Method	mg/l	1.00	1.50	0.33	0.1-10 mg/l
Sulphate as SO4-2 , 4500 -SO4 -2 E Turbidimetric Method	mg/l	200.00	400.00	79.2	0.1 -200 mg/l
Nitrate, 4500- NO3 – B Ultraviolet Spectrophotometric Method	mg/l	45.00	No relaxation		0.05-100 mg/l
Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.01	No relaxation	Sample not received.	0.09-1000 mg/l
Iron (Fc), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.30	No relaxation	Sample not received.	0.05-1000 mg/l

These standards are subject to revision

Analysed by

[Priya Kharwar (JRF)]

Authorized by

Preeti Bhaskar ASO

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TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 10396357/CENTRAL/2021

Date:05/02/2021

- 1- Sample Location: Handpump of Bramhanand, Village Malasiya ,Jyotiba phule nagar
- 2- Sample Source: Handpump
- 3- Type of sample : Ground Water
- 4- Sample Collected By : Anil Kumar Sharma
- 5- Odour :
- 6- Quantity and Packing : 02 lt. plastic jerricane
- 7- Date of Sample Collection : 08/12/2020
- 8- Analysis Indented by : RO Bijnore
- 9- Date of sample receipt in Lab : 09/12/2020

Parameter	Unit	Drinking Water Standards* Source:IS 10500:2012(2nd Revision) Requ accept Limit Perm limit		Results	Detection Range
pH,4500 H B Electronic method	-	6.5-8.5	No relaxation	7.65	02-12
Turbidity,2130 B Nephelometric Method	N.T.U	1.00	5.00	5.1	1-500NTU
Colour,2120 B Visual Method	Hazen	5.00	15.00	5.0	5-10000 Hazen
Conductivity,2510 B Lab Method	uS/cm	NS	NS	374.3	0.1-10000 uS/cm
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	NS	NS	14.0	5.0 -10000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	500.0	2000.0	302.0	5.0 -10000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	NS	NS	316.0	5.0 -15000 mg/l
Hardness, 2340 C EDTA Titrimetric Method	mg/l	200.00	600.00	140.0	10.0 -5000 mg/l
Calcium, 3500 -Ca B EDTA Titrimetric Method	mg/l	75.00	200.00	39.2	10.0 -1000 mg/l
Magnesium, 3500 -Mg B Calculation Method	mg/l	30.00	100.00	10.20	10.0 - 1000 mg/l
Chloride as Cl-, 4500- Cl - B Argentometric Method	mg/l	250.00	1000.00	10.0	3.0 - 500 mg/l
Fluoride as F-, 4500- F- D SPADNS Method	mg/l	1.00	1.50	0.34	0.1-10 mg/l
Sulphate as SO4-2 , 4500 -SO4 -2 E Turbidimetric Method	mg/l	200.00	400.00	45.0	0.1 -200 mg/l

These standards are subject to revision

Analysed by

[Recta Keshav(SA)]

Authorized by

Preeti Bhaskar ASO

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Date: 2021.02.05
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UTTAR PRADESH POLLUTION CONTROL BOARD
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TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 10396115/CENTRAL/2021

Date:05/02/2021

- 1- Sample Location: Hand Pump Near ChokheLal ,Jyotiba phule nagar
- 2- Sample Source: Handpump
- 3- Type of sample : Ground Water
- 4- Sample Collected By : Anil Kumar Sharma
- 5- Odour :
- 6- Quantity and Packing : 02 lt. plastic jerricane
- 7- Date of Sample Collection : 08/12/2020
- 8- Analysis Indented by : RO Bijnore
- 9- Date of sample receipt in Lab : 09/12/2020

Parameter	Unit	Drinking Water Standards* Source:IS 10500:2012(2nd Revision) Requ accept Limit Perm limit		Results	Detection Range
pH,4500 H B Electronic method	-	6.5-8.5	No relaxation	7.88	02-12
Turbidity,2130 B Nephelometric Method	N.T.U	1.00	5.00	12.6	1-500NTU
Colour,2120 B Visual Method	Hazen	5.00	15.00	10.0	5-10000 Hazen
Conductivity,2510 B Lab Method	uS/cm	NS	NS	1823.0	0.1-10000 uS/cm
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	NS	NS	26.0	5.0 -10000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	500.0	2000.0	1128.0	5.0 -10000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	NS	NS	1154.0	5.0 -15000 mg/l
Hardness, 2340 C EDTA Titrimetric Method	mg/l	200.00	600.00	608.0	10.0 -5000 mg/l
Calcium, 3500 -Ca B EDTA Titrimetric Method	mg/l	75.00	200.00	148.0	10.0 -1000 mg/l
Magnesium, 3500 -Mg B Calculation Method	mg/l	30.00	100.00	57.83	10.0 - 1000 mg/l
Chloride as Cl-, 4500- Cl - B Argentometric Method	mg/l	250.00	1000.00	12.0	3.0 - 500 mg/l
Fluoride as F- , 4500- F- D SPADNS Method	mg/l	1.00	1.50	0.37	0.1-10 mg/l
Sulphate as SO4-2 , 4500 -SO4 -2 E Turbidimetric Method	mg/l	200.00	400.00	314.4	0.1 -200 mg/l
Nitrate, 4500- NO3 – B Ultraviolet Spectrophotometric Method	mg/l	45.00	No relaxation		0.05-100 mg/l
Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.30	No relaxation	metal sample not received	0.05-1000 mg/l

These standards are subject to revision

Analysed by

[Dr Mamta Pandey(SA)]

Authorized by

Preeti Bhaskar ASO

PREETI BHASKAR

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241:

(संलग्नक-5)

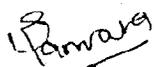


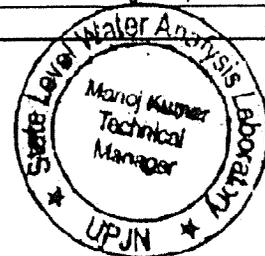
Analysis Report

State Level Water Analysis Laboratory, U.P. Jal Nigam
6, Rana Pratap Marg, Lucknow.



Certificate No.: TC-7689

Rept No	Chemical Test/85809/2020-2021	Date	05-10-2020	Page No	2/18
Customer Details					
Office Name and Address	Executive Engineer, Construction Division, U.P. Jal Nigam, Amroha				
Ref Letter No & Date	2063/Chemical Testing /54 ; Date-03/09/2020				
Basic details of sample					
District	Amroha	Block	Ghanora		
Gram Panchayat	Malesia	Village	Malesia		
Habitation	-	Location	Jagroop k ghar k pass		
Water Source	Handpump	Sample No.	85809		
Quality of Sample	250 ml - 500 ml	Date of S.C.	03-09-2020		
Receiving Date	08-09-2020	S. Collector	Shridhar Phool Singh		
Sample Depositer	Santveer Singh				
Analysis Start Date	25-09-2020	Analysis Completion Date	25-09-2020		
Technical Data of Analysis					
S.No.	Analysed parameters (Unit of Measurement)	Observed Value	Specified Values as per BIS		Ref. Method of Analysis
			Acceptable Limit	Permissible Limit	
1	2	3	4	5	6
1	pH	7.85	6.5-8.5	6.5-8.5	IS 3025 (Part II) :2012 (Electrometric Method)
2	Colour (Hazen units)	NT	5	15	IS 3025 (Part 4) : 2012
3	Turbidity (NTU)	1.37	1	5	IS 3025 (Part 10) : 2012
4	TDS(Mg/L)	956	500	2000	IS 3025 (Part 16) : 2008
5	Chloride(Mg/L)	70.83	250	1000	IS 3025 (Part 32) : 2014
6	Total Alkalinity (Mg/L)	95	200	600	IS 3025 (Part 23) : 2008
7	Total Hardness (Mg/L)	450	200	600	IS 3025 (Part 21) : 2009
8	Sulphate (Mg/L)	150	200	400	IS 3025 (Part 24) : 2009 (Turbidity Method)
9	Nitrate (Mg/L)	50.05	45	45	APHA 23 rd edition 2017, Meth, 4500 No ₃ -B
10	Fluoride (Mg/L)	0.17	1	1.5	IS 3025 (Part 60) : 2008 (Electro. Chem. Probe Meth)
13	Residual* Chlorine (Mg/L)	NT	0.2	1.0	IS 3025 (Part 26) : 2012
* These Parameters are out of NABL Scope, BDL-Below Detection limit, NT-Not Testing					
Note	<p>1. This Certificate refers only to the particular sample(s) submitted for testing.</p> <p>2. This certificate shall not be reproduced, except in full, unless written permission for the publication of an approved abstract has been obtained from Head of Laboratory</p> <p>3. The test results reported in this certificate are valid at the time of and under the stated conditions of measurements.</p> <p>4. Sample will be stored up to 15 days (in case of non perishable items only) from the date of issue of tests reports unless otherwise specified.</p>				
 Prepared by Manoj Kumar Technical Manager		 (Manoj Kumar) Authorized Signatory			
Laboratory Contact details-Email-upjnaro@gmail.com, Mob-9473942780					



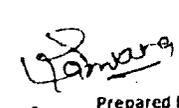
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S.No.		Analysed parameters (Unit of Measurement)	Observed Value	Specified Values as per BIS		Ref. Method of Analysis
				Acceptable Limit	Permissible Limit	
1	2	3	4	5	6	
1	pH	7.85	6.5-8.5	6.5-8.5	IS 3025 (Part II) :2012 (Electrometric Method)	
2	Colour (Hazen units)	NT	5	15	IS 3025 (Part 4) : 2012	
3	Turbidity (NTU)	1.27	1	5	IS 3025 (Part 10) : 2012	
4	TDS(Mg/L)	966	500	2000	IS 3025 (Part 16) : 2008	
5	Chloride(Mg/L)	68.21	250	1000	IS 3025 (Part 32) : 2014	
6	Total Alkalinity (Mg/L)	70	200	600	IS 3025 (Part 23) : 2008	
7	Total Hardness (Mg/L)	445	200	600	IS 3025 (Part 21) : 2009	
8	Sulphate (Mg/L)	150	200	400	IS 3025 (Part 24) : 2009 (Turbidity Method)	
9	Nitrate (Mg/L)	37.17	45	45	APHA 23 rd edition 2017, Meth, 4500 No ₃ -B	
10	Fluoride (Mg/L)	0.16	1	1.5	IS 3025 (Part 60) : 2008 (Electro. Chem. Probe Meth)	
13	Residual* Chlorine (Mg/L)	NT	0.2	1.0	IS 3025 (Part 26) : 2012	

* These Parameters are out of NABL Scope, BDL-Below Detection limit, NT-Not Testing

Note

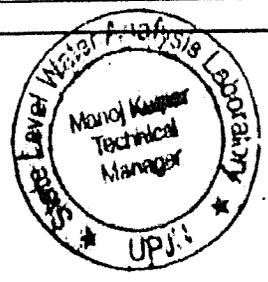
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Prepared by

 Vaishnavi Taxwara

(Manoj Kumar)

 Authorized Signatory

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Analysis Report

State Level Water Analysis Laboratory, U.P. Jal Nigam
6, Rana Pratap Marg, Lucknow.



Certificate No.: TC-7689

Rept No	Chemical Test/85811/2020-2021	Date	05-10-2020	Page No	220
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Customer Details

Office Name and Address	Executive Engineer, Construction Division, U.P Jal Nigam, Amroha
Ref Letter No & Date	2063/Chemical Testing /54 ; Date-03/09/2020

Basic details of sample

District	Amroha	Block	Ghanora
Gram Panchayat	Malesia	Village	Malesia
Habitation		Location	Suresh k ghar k pass
Water Source	Handpump	Sample No.	85811
Quality of Sample	250 ml - 500 ml	Date of S.C.	03-09-2020
Receiving Date	08-09-2020	S. Collector	Shridhar Phool Singh
Sample Depositer	Santveer Singh		
Analysis Start Date	25-09-2020	Analysis Completion Date	25-09-2020

Technical Data of Analysis

S No.	Analysed parameters (Unit of Measurement)	Observed Value	Specified Values as per BIS		Ref. Method of Analysis
			Acceptable Limit	Permissible Limit	
1	2	3	4	5	6
1	pH	7.76	6.5-8.5	6.5-8.5	IS 3025 (Part II) :2012 (Electrometric Method)
2	Colour (Hazen units)	NT	5	15	IS 3025 (Part 4) : 2012
3	Turbidity (NTU)	40.3	1	5	IS 3025 (Part 10) : 2012
4	TDS(Mg/L)	1352	500	2000	IS 3025 (Part 16) : 2008
5	Chloride(Mg/L)	333.16	250	1000	IS 3025 (Part 32) : 2014
6	Total Alkalinity (Mg/L)	210	200	600	IS 3025 (Part 23) : 2008
7	Total Hardness (Mg/L)	455	200	600	IS 3025 (Part 21) : 2009
8	Sulphate (Mg/L)	170	200	400	IS 3025 (Part 24) : 2009 (Turbidity Method)
9	Nitrate (Mg/L)	52	45	45	APHA 23 rd edition 2017, Meth, 4500 No ₃ -B
10	Fluoride (Mg/L)	0.16	1	1.5	IS 3025 (Part 60) : 2008 (Electro. Chem. Probe Meth)
13	Residual* Chlorine (Mg/L)	NT	0.2	1.0	IS 3025 (Part 26) : 2012

* These Parameters are out of NABL Scope, BDL-Below Detection limit, NT-Not Testing

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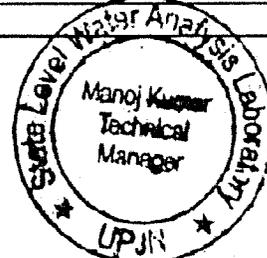
Vaishnavi

Prepared by
Vaishnavi Tawara

Manoj Kumar

(Manoj Kumar)
Authorized Signatory

Laboratory Contact details-Email-upjnaro@gmail.com, Mob-9473942780



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Analysis Report

State Level Water Analysis Laboratory, U.P. Jal Nigam
6, Rana Pratap Marg, Lucknow.



Certificate No.: TC-7689

Rept No	Chemical Test/85812/2020-2021	Date	05-10-2020	Page No	221
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Customer Details	
Office Name and Address	Executive Engineer, Construction Division, U.P. Jal Nigam, Amroha
Ref Letter No & Date	2063/Chemical Testing /54 ; Date-03/09/2020

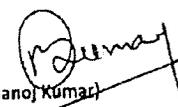
Basic details of sample			
District	Amroha	Block	Ghanora
Gram Panchayat	Malesia	Village	Malesia
Habitation	-	Location	Subhash k ghar k pass
Water Source	Handpump	Sample No.	85812
Quality of Sample	250 ml - 500 ml	Date of S.C.	03-09-2020
Receiving Date	08-09-2020	S. Collector	Shridhar Phool Singh
Sample Depositer	Santveer Singh	Analysis Completion Date	25-09-2020
Analysis Start Date	25-09-2020		

Technical Data of Analysis					
S.No.	Analysed parameters (Unit of Measurement)	Observed Value	Specified Values as per BIS		Ref. Method of Analysis
			Acceptable Limit	Permissible Limit	
1	2	3	4	5	6
1	pH	7.51	6.5-8.5	6.5-8.5	IS 3025 (Part II) :2012 (Electrometric Method)
2	Colour (Hazen units)	NT	5	15	IS 3025 (Part 4) : 2012
3	Turbidity (NTU)	2.08	1	5	IS 3025 (Part 10) : 2012
4	TDS(Mg/L)	1078	500	2000	IS 3025 (Part 16) : 2008
5	Chloride(Mg/L)	78.7	250	1000	IS 3025 (Part 32) : 2014
6	Total Alkalinity (Mg/L)	35	200	600	IS 3025 (Part 23) : 2008
7	Total Hardness (Mg/L)	395	200	600	IS 3025 (Part 21) : 2009
8	Sulphate (Mg/L)	120	200	400	IS 3025 (Part 24) : 2009 (Turbidity Method)
9	Nitrate (Mg/L)	451.67	45	45	APHA 23 rd edition 2017, Meth, 4500 No ₃ -B
10	Fluoride (Mg/L)	0.19	1	1.5	IS 3025 (Part 60) : 2008 (Electro. Chem. Probe Meth)
13	Residual* Chlorine (Mg/L)	NT	0.2	1.0	IS 3025 (Part 26) : 2012

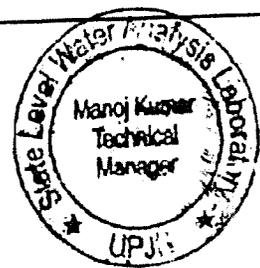
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 Prepared by
Vaishnavi Tawara


 (Manoj Kumar)
 Authorized Signatory

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245

(संलग्नक-6)

01/12/21



Analysis Report

State Level Water Analysis Laboratory, U.P. Jal Nigam
6, Rana Pratap Marg, Lucknow.



Certificate No.: TC-7489

Rept No	Chemical Test/92005/2020-2021	Date	04.01.2021	Page No	565
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Customer Details

Office Name and Address	Executive Engineer, Construction division, UP Jal nigam, Amroha				
Ref Letter No & Date	2831/ Chemical Testing /109 ; Date:- 08.12.2020				

Basic details of sample

District	Amroha	Block	Dhanora
Gram Panchayat	Musallopur	Village	Musallopur
Habitation	-	Location	Chaman Singh Saini K ghar k pass
Water Source	Handpump	Sample No.	92005
Quantity of Sample	250 ml + 500 ml	Date of S.C.	05.12.2020
Receiving Date	16.12.2020	S. Collector	Shri Harphool singh
Sample Depositer	Shri Santveer singh		
Analysis Start Date	17.12.2020	Analysis Completion Date	17.12.2020

Technical Data of Analysis

S.No.	Analysed parameters (Unit of Measurement)	Observed Value	Specified Values as per BIS		Ref. Method of Analysis
			Acceptable Limit	Permissible Limit	
1	2	3	4	5	6
1	pH	8.29	6.5-8.5	6.5-8.5	IS 3025 (Part II) :2012 (Electrometric Method)
2	Colour (Hazen units)	NT	5	15	IS 3025 (Part 4) : 2012
3	Turbidity (NTU)	2.36	1	5	IS 3025 (Part 10) : 2012
4	TDS(mg/L)	150	500	2000	IS 3025 (Part 16) : 2008
5	Chloride(mg/L)	12.23	250	1000	IS 3025 (Part 32) : 2014
6	Total Alkalinity (mg/L)	135	200	600	IS 3025 (Part 23) : 2008
7	Total Hardness (mg/L)	125	200	600	IS 3025 (Part 21) : 2009
8	Sulphate (mg/L)	8	200	400	IS 3025 (Part 24) : 2009 (Turbidity Method)
9	Nitrate (mg/L)	0.17	45	45	APHA 23 rd edition 2017, Meth, 4500 No ₃ -B
10	Fluoride (mg/L)	0.45	1	1.5	IS 3025 (Part 60) : 2008 (Electro. Chem. Probe Meth)
11	Iron (mg/L)	1.68	1.0	1.0	IS 3025 (Part 53) : 2003 (1,10 Phenanthroline Method)
12	Arsenic* (mg/L)	0.012	0.01	0.01	IS 3025 (Part 37) : 1988 (AAS Method)
13	Residual* Chlorine (mg/L)	NT	0.2	1.0	IS 3025 (Part 26) : 2012

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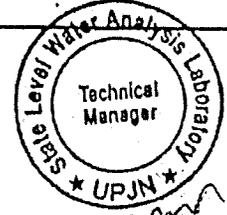
Vaishnavi Tanwara
Vaishnavi Tanwara
Prepared by

(Anil Kumar)
(Anil Kumar)
Authorized Signatory

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जी जी लैब टेस्टिंग/जे ई वी

ज० ज०
Renu
05/01/21



(Signature)
JG

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Analysis Report

State Level Water Analysis Laboratory, U.P. Jal Nigam
6, Rana Pratap Marg, Lucknow.



Certificate No.: TC-7689

Rept No	Chemical Test/92006/2020-2021	Date	04.01.2021	Page No	566
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Customer Details

Office Name and Address	Executive Engineer, Construction division, UP Jal nigam, Amroha
Ref Letter No & Date	2831/ Chemical Testing /109 ; Date:- 08.12.2020

Basic details of sample

District	Amroha	Block	Dhanora
Gram Panchayat	Musalleepur	Village	Musalleepur
Habitation	-	Location	Mandir K pass
Water Source	Handpump	Sample No.	92006
Quantity of Sample	250 ml + 500 ml	Date of S.C.	05.12.2020
Receiving Date	16.12.2020	S. Collector	Shri Harphool singh
Sample Depositer	Shri Santveer singh		
Analysis Start Date	17.12.2020	Analysis Completion Date	17.12.2020

Technical Data of Analysis

S.No.	Analysed parameters (Unit of Measurement)	Observed Value	Specified Values as per BIS		Ref. Method of Analysis
			Acceptable Limit	Permissible Limit	
1	2	3	4	5	6
1	pH	8.3	6.5-8.5	6.5-8.5	IS 3025 (Part II) :2012 (Electrometric Method)
2	Colour (Hazen units)	NT	5	15	IS 3025 (Part 4) : 2012
3	Turbidity (NTU)	1.8	1	5	IS 3025 (Part 10) : 2012
4	TDS(mg/L)	116	500	2000	IS 3025 (Part 16) : 2008
5	Chloride(mg/L)	9.78	250	1000	IS 3025 (Part 32) : 2014
6	Total Alkalinity (mg/L)	95	200	600	IS 3025 (Part 23) : 2008
7	Total Hardness (mg/L)	135	200	600	IS 3025 (Part 21) : 2009
8	Sulphate (mg/L)	30	200	400	IS 3025 (Part 24) : 2009 (Turbidity Method)
9	Nitrate (mg/L)	0.28	45	45	APHA 23 rd edition 2017, Meth, 4500 No ₃ -B
10	Fluoride (mg/L)	0.47	1	1.5	IS 3025 (Part 60) : 2008 (Electro. Chem. Probe Meth)
11	Iron (mg/L)	0.43	1.0	1.0	IS 3025 (Part 53) : 2003 (1,10 Phenanthroline Method)
12	Arsenic* (mg/L)	0.014	0.01	0.01	IS 3025 (Part 37) : 1988 (AAS Method)
13	Residual* Chlorine (mg/L)	NT	0.2	1.0	IS 3025 (Part 26) : 2012

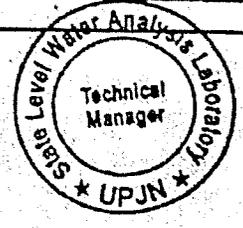
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Analysis Report

State Level Water Analysis Laboratory, U.P. Jal Nigam
6, Rana Pratap Marg, Lucknow.



Certificate No.: TC-7689

Rept No	Chemical Test/92007/2020-2021	Date	04.01.2021	Page No	567
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Customer Details	
Office Name and Address	Executive Engineer, Construction division, UP Jal nigam, Amroha
Ref Letter No & Date	2831/ Chemical Testing /109 ; Date:- 08.12.2020

Basic details of sample			
District	Amroha	Block	Dhanora
Gram Panchayat	Musalleepur	Village	Musalleepur
Habitation	-	Location	Sarvesh Putra Ramkishan k ghar k pass
Water Source	Handpump	Sample No.	92007
Quantity of Sample	250 ml + 500 ml.	Date of S.C.	05.12.2020
Receiving Date	16.12.2020	S. Collector	Shri Harphool singh
Sample Depositer	Shri Santveer singh		Analysis Completion Date
Analysis Start Date	17.12.2020	17.12.2020	

Technical Data of Analysis					
S.No.	Analysed parameters (Unit of Measurement)	Observed Value	Specified Values as per BIS		Ref. Method of Analysis
			Acceptable Limit	Permissible Limit	
1	2	3	4	5	6
1	pH	8.15	6.5-8.5	6.5-8.5	IS 3025 (Part II) :2012 (Electrometric Method)
2	Colour (Hazen units)	NT	5	15	IS 3025 (Part 4) : 2012
3	Turbidity (NTU)	1.49	1	5	IS 3025 (Part 10) : 2012
4	TDS(mg/L)	160	500	2000	IS 3025 (Part 16) : 2008
5	Chloride(mg/L)	22.1	250	1000	IS 3025 (Part 32) : 2014
6	Total Alkalinity (mg/L)	60	200	600	IS 3025 (Part 23) : 2008
7	Total Hardness (mg/L)	120	200	600	IS 3025 (Part 21) : 2009
8	Sulphate (mg/L)	40	200	400	IS 3025 (Part 24) : 2009 (Turbidity Method)
9	Nitrate (mg/L)	1.73	45	45	APHA 23 rd edition 2017, Meth, 4500 No ₃ -B
10	Fluoride (mg/L)	0.56	1	1.5	IS 3025 (Part 60) : 2008 (Electro. Chem. Probe Meth)
11	Iron (mg/L)	0.02	1.0	1.0	IS 3025 (Part 53) : 2003 (1,10 Phenanthroline Method)
12	Arsenic* (mg/L)	BDL	0.01	0.01	IS 3025 (Part 37) : 1988 (AAS Method)
13	Residual* Chlorine (mg/L)	NT	0.2	1.0	IS 3025 (Part 26) : 2012

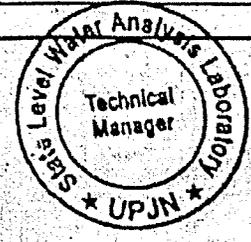
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Analysis Report

State Level Water Analysis Laboratory, U.P. Jal Nigam
6, Rana Pratap Marg, Lucknow.



Certificate No.: TC-7689

Rept No | Chemical Test/92008/2020-2021 | Date | 04.01.2021 | Page No | 568

Customer Details

Office Name and Address | Executive Engineer, Construction division, UP Jal nigam, Amroha
Ref Letter No & Date | 2831/ Chemical Testing /109 ; Date:- 08.12.2020

Basic details of sample

District	Amroha	Block	Dhanora
Gram Panchayat	Musallepur	Village	Musallepur
Habitation	-	Location	Samarpal K ghar k pass
Water Source	Handpump	Sample No.	92008
Quantity of Sample	250 ml + 500 ml	Date of S.C.	05.12.2020
Receiving Date	16.12.2020	S. Collector	Shri Harphool singh
Sample Depositer	Shri Santveer singh		
Analysis Start Date	17.12.2020	Analysis Completion Date	17.12.2020

Technical Data of Analysis

S.No.	Analysed parameters (Unit of Measurement)	Observed Value	Specified Values as per BIS		Ref. Method of Analysis
			Acceptable Limit	Permissible Limit	
1	2	3	4	5	6
1	pH	8.25	6.5-8.5	6.5-8.5	IS 3025 (Part II) :2012 (Electrometric Method)
2	Colour (Hazen units)	NT	5	15	IS 3025 (Part 4) : 2012
3	Turbidity (NTU)	0.56	1	5	IS 3025 (Part 10) : 2012
4	TDS(mg/L)	158	500	2000	IS 3025 (Part 16) : 2008
5	Chloride(mg/L)	9.78	250	1000	IS 3025 (Part 32) : 2014
6	Total Alkalinity (mg/L)	130	200	600	IS 3025 (Part 23) : 2008
7	Total Hardness (mg/L)	135	200	600	IS 3025 (Part 21) : 2009
8	Sulphate (mg/L)	9	200	400	IS 3025 (Part 24) : 2009 (Turbidity Method)
9	Nitrate (mg/L)	0.13	45	45	APHA 23 rd edition 2017, Meth, 4500 No ₃ -B
10	Fluoride (mg/L)	0.46	1	1.5	IS 3025 (Part 60) : 2008 (Electro. Chem. Probe Meth)
11	Iron (mg/L)	1.9	1.0	1.0	IS 3025 (Part 53) : 2003 (1,10 Phenanthroline Method)
12	Arsenic* (mg/L)	0.009	0.01	0.01	IS 3025 (Part 37) : 1988 (AAS Method)
13	Residual* Chlorine (mg/L)	NT	0.2	1.0	IS 3025 (Part 26) : 2012

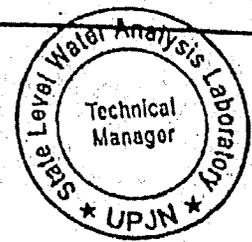
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Analysis Report

State Level Water Analysis Laboratory, U.P. Jal Nigam
6, Rana Pratap Marg, Lucknow.



Certificate No.: TC-7689

Rept No	Chemical Test/92009/2020-2021	Date	04.01.2021	Page No	569
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Customer Details	
Office Name and Address	Executive Engineer, Construction division, UP Jal nigam, Amroha
Ref Letter No & Date	2831/ Chemical Testing /109 ; Date:- 08.12.2020

Basic details of sample			
District	Amroha	Block	Dhanora
Gram Panchayat	Musallepur	Village	Musallepur
Habitation	-	Location	Kallash Putra Gopal k ghar k pass
Water Source	Handpump	Sample No.	92009
Quantity of Sample	250 ml + 500 ml	Date of S.C.	05.12.2020
Receiving Date	16.12.2020	S. Collector	Shri Harphool singh
Sample Depositer	Shri Santveer.singh	Analysis Completion Date	17.12.2020
Analysis Start Date	17.12.2020		

Technical Data of Analysis					
S.No.	Analysed parameters (Unit of Measurement)	Observed Value	Specified Values as per BIS		Ref. Method of Analysis
			Acceptable Limit	Permissible Limit	
1	2	3	4	5	6
1	pH	8.1	6.5-8.5	6.5-8.5	IS 3025 (Part II) :2012 (Electrometric Method)
2	Colour (Hazen units)	NT	5	15	IS 3025 (Part 4) : 2012
3	Turbidity (NTU)	0.8	1	5	IS 3025 (Part 10) : 2012
4	TDS(mg/L)	516	500	2000	IS 3025 (Part 16) : 2008
5	Chloride(mg/L)	31.8	250	1000	IS 3025 (Part 32) : 2014
6	Total Alkalinity (mg/L)	340	200	600	IS 3025 (Part 23) : 2008
7	Total Hardness (mg/L)	465	200	600	IS 3025 (Part 21) : 2009
8	Sulphate (mg/L)	180	200	400	IS 3025 (Part 24) : 2009 (Turbidity Method)
9	Nitrate (mg/L)	40.2	45	45	APHA 23 rd edition 2017, Meth, 4500 NO ₃ -B
10	Fluoride (mg/L)	0.37	1	1.5	IS 3025 (Part 60) : 2008 (Electro. Chem. Probe Meth)
11	Iron (mg/L)	BDL	1.0	1.0	IS 3025 (Part 53) : 2003 (1,10 Phenanthroline Method)
12	Arsenic* (mg/L)	0.008	0.01	0.01	IS 3025 (Part 37) : 1988 (AAS Method)
13	Residual* Chlorine (mg/L)	NT	0.2	1.0	IS 3025 (Part 26) : 2012

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Vaishnavi
Prepared by

(Anil Kumar)
(Anil Kumar)
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250

(संलग्नक-7)



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 10396994/Bijnore

- 1- Name and Address of Industry/S.T.P: WAVE INDUSTRY PVT LTD ,Jyotiba phule nagar
- 2- Description about sampling point: Final Outlet of ETP
- 3- Type of Sample (Grab/Composite/Integrated): Grab
- 4- Sample Collected By: J P Maurya R.O. ,Anil Kumar Sharma AEE
- 5- Colour and Odour: Colourless Odourless
- 6- Quantity and Packing: Plastic Jerican 2 L
- 7- Date of Sample Collection: 08/12/2020
- 8- Analysis Indented by: RO Bijnore
- 9- Date of sample receipt in Lab: 09/12/2020
- 10- method of analysis APHA, AWWA, WEF,23rd Edition,2017, IS 3025(Part-44) : For BOD

Parameter	Unit	Results	Detection Range
pH,4500 H B Electronic method	-	7.63	02-12
Oil Grease	-	-----	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	21.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	842.0	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	863.0	10- 50000 mg/l
Sulphate as SO4-2 , 4500 -SO4 -2 E Turbidimetric Method	mg/l	37.6	01-1000 mg/l
Nitrate, 4500- NO3 – B Ultraviolet Spectrophotometric Method	mg/l	3.2	0.05-100 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	16.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	112.0	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as pert-A Effluent(Schedule-VI)

The environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf

Besides these standards,refer EPA standards for specific purpose

Analysed by

[Dr Alka Singh(SA)]

Authorized by

Dr Anant Prasad ASO
ANANT PRASAD
Digitally signed by ANANT PRASAD Date: 2021.01.05 11:48:30 +05'30'

RAKESH KUMAR TYAGI
Digitally signed by RAKESH KUMAR TYAGI Date: 2021.01.08 17:00:37 +05'30'
C.E.O. Central Laboratory

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

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General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

1	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		a	b	c	d
1	Color and Odor	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatablea solids, max. 3 mm
4	2(***)	*	*	*	*
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above receiving water temperature	-	-	Shall not exceed 5°C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH3) mg/l,Max	100	-	-	100
11	Free ammonia (as NH3)mg/l, Max	5	-	-	5
12	3Biochemical Oxygen Demand l[3 days at 270C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Murcury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	0.1	2	-	1
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	5
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	2(***)	*	*	*	*
25	2(***)	*	*	*	*
26	2(***)	*	*	*	*
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	2(***)				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	0	-
31	2 (***)	*	*	*	*
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C6H5OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent

36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	20 mg/l
40	2 (***)	*	*	*	*

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurred.

4. Besides these standards, refer EPA standards for specific industry Source (1):

<https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=>

(2) cpcb.nic.in/Industry_Specific_Standards.php

मेरठ के सिपाही ने पत्नी से मांगे 5 लाख, 7 पर मुकदमा

जास, मुरादाबाद: मेरठ के रहने वाले मुरादाबाद में तैनात सिपाही ने पत्नी से दहेज के लिए पांच लाख रुपये की मांग की। विरोध करने पर उसके साथ मारपीट करके घर से निकाल दिया। पीड़िता का गर्भपात भी करा दिया गया। मामले में सिपाही समेत सात लोगों के खिलाफ दहेज उत्पीड़न के आरोप में मुकदमा दर्ज कराया है।

थाना सिविल लाईस के मुहल्ला अवतिका कालोनी निवासी शालिनी की शादी दिसंबर 2014 में मेरठ के टीपीनगर थाना क्षेत्र के गुप्ता कालोनी निवासी ललित मलिक के साथ हुई थी। ललित यूपी पुलिस में सिपाही है और उसकी तैनाती मुरादाबाद में है। शालिनी ने पति ललित मलिक के साथ ही जेट प्रदीप मलिक, ससुर देवेन्द्र मलिक, सास बालादेवी, जेठानी

पति और ससुराल वालों पर गर्भपात कराने का आरोप, मुरादाबाद में तैनात है मेरठ का रहने वाला सिपाही

अर्चना मलिक, मौसी सुनीता और पति ललित के मामा अक्कीश तोमर के खिलाफ मुकदमा दर्ज कराया है। शालिनी के अनुसार शादी के एक माह बाद से ही ससुराल वाले उसे परेशान करने लगे थे। पांच लाख की मांग को लेकर आए दिन मारपीट करते थे। आरोप लगाया कि गर्भवती होने पर दूध में कुछ मिलाकर पिला दिया, जिससे गर्भपात हो गया। मारपीट कर कई बार घर से निकाल दिया। प्रभारी निरीक्षक ने बताया कि महिला की शिकायत पर सिपाही पति समेत सात लोगों पर रिपोर्ट दर्ज की गई है।

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108, ग्राम-मुशाल्लेपुर, 7 राथे जाने है

सूचना जन में साइज-1!

मुक्तान हेतु

मवा (जिप क्षेत्रीय

र्ड, लखनऊ।

क्षेत्री

चीनी मिलों ने 40 गांवों में कराया सैनिटाइजेशन

मुरादाबाद: होम राकेश कुमार सिंह के निर्देश पर शनिवार को जिले की चीनी मिलों ने 40 गांवों में सैनिटाइजेशन का कार्य कराया। जिला गन्ना अधिकारी डॉ. अजय सिंह के निर्देशन में चीनी मिलों ने गांवों में सैनिटाइजेशन कराया। मालूम हो कि डीएम ने प्रत्येक चीनी मिल को 10-10 गांवों में सैनिटाइजेशन कराए जाने का लक्ष्य दिया था जिसके तहत रानीनागल, अगवानपुर, बिलाही, बेलयाड़ा, असमोली पांचों चीनी मिलों

ने सैनिटाइजेशन का कार्य कराया है। सरकड़ा परस एवं जाफराबाद, बहादुरपुर, रानीनागल, मोहदीनपुर, उदेरावाला, खाजपुर धनतला, मड़ेया खाजपुर, नाहरवाला, खाईखेड़ा, रतपुरा, टांडा, अमरपुर, कुंदरकी, नंगला कमल, शीलपुर, शेरूवा धर्मपुर, अगवानपुर, ज्ञानपुर, बैरमपुर समेत 40 गांवों में सैनिटाइजेशन कराया गया। जो गांव सैनिटाइजेशन के लिए रह गए हैं उनको उधिवार को सैनिटाइज कराया जाएगा।

जमीन कब्जाने का लगाया आरोप

जास, गूढापांडे : थाना क्षेत्र के ग्राम रौंडा निवासी छोटे लाल ने तहरीर देकर गांव के ही एक व्यक्ति पर जबरिया भूमि कब्जाने का आरोप लगाया है। तहरीर में पीड़ित ने बताया है कि रामपुर का एक दलंग उसकी भूमि पर जबरिया कब्जा कर रहा है। आरोपित धमकी भी दे रहा है।

सप्ताह में 5 दिन चलेंगी ऑनलाइन क्लास, शनिवार को सवाल-जवाब

जास, गूढापांडे, मुरादाबाद: 15 जुलाई से शुरू हो रहे ऑनलाइन शैक्षिक सत्र में सप्ताह में पांच दिन वचुअल क्लासेज संचालित होंगी। वहीं शनिवार को वाट्सएप व फोन के माध्यम से सवाल व जवाब होंगे। माध्यमिक शिक्षा परिषद की ओर से यह प्रस्ताव शासन को भेजा गया है। स्वीकृति मिलते ही प्रदेश भर में शुरू होने जा रहे ऑनलाइन क्लासेज के संबंध में शासनादेश जारी होगा।

ऑनलाइन शुरू हो रहे शैक्षिक सत्र में बच्चों को रिकॉर्ड वीडियो व वेबिनार के माध्यम से पढ़ाया जाएगा। इसके अलावा स्वयंप्रभा व दूरदर्शन पर भी शिक्षकों के वीडियो का प्रसारण होगा। अधिकारियों की मानें तो विषयवार हर कक्षा के लिए वीडियो का प्रसारण होगा और यह प्रसारण सोमवार से शुकवार तक ही होगा। शनिवार को छात्र-छात्राएं अपने सवाल शिक्षकों को भेजेंगे, जिनके जवाब शिक्षक वाट्सएप पर अन्य माध्यमों से देंगे।

समय-समय पर होगा मूल्यांकन : ऑनलाइन पाठशाला में बच्चों का मूल्यांकन करने की जिम्मेदारी शिक्षकों व प्रधानाचार्यों की होगी। समय-समय पर अध्यापक बच्चों से पढ़ाए गए कौर्स से संबंधित सवाल पूछेंगे, जिनके बच्चों को जवाब भी देने होंगे।

ऑनलाइन शैक्षिक सत्र 15 जुलाई तक सभी स्कूलों में शुरू होना है। पढ़ाई कैसे होनी है इसके लिए तैयारी की जा रही है। एक प्रस्ताव शासन को भेजा गया है, जल्द ही शासनादेश जारी होते ही उसका जिले में पालन करवाया जाएगा।

प्रदीप कुमार द्विवेदी, जिला विद्यालय निरीक्षक, मुरादाबाद

क्षेत्रीय कार्यालय, उ. प्र. प्रदूषण नियंत्रण बोर्ड, महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर-चक्कर रोड, बिजनौर-246701 पर्यावरणीय स्वीकृति हेतु लोक सुनवाई के लिए आम सूचना

सर्व साधारण को सूचित किया जाता है कि मैसर्स वेव इण्डस्ट्रीज प्रा. लि. (आसवनी इकाई), खसरा नं.-108, ग्राम-मलेशिया, खसरा नं.-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशाल्लेपुर, तहसील-धनौरा, जनपद-अमरोहा द्वारा आसवनी इकाई की स्थापना क्षमता 100 के.एल.डी. (नोलासेस / गन्ना सोरप आधारित) तथा सह उर्जा प्लांट क्षमता 7.0 मेगावॉट की स्थापना हेतु परियोजना की पर्यावरणीय स्वीकृति प्राप्त करने से पूर्व लोक सुनवाई हेतु प्रस्ताव उ.प्र. प्रदूषण नियंत्रण बोर्ड के समक्ष प्रस्तुत किया गया है, जिसके सम्बन्ध में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा जारी अधिसूचना संख्या-एस.ओ.-1533, दिनांक-14.09.2006 तथा संशोधित एस.ओ.-3067(ई) दिनांक-01.12.2009 के अनुपालन में पर्यावरणीय स्वीकृति जारी करने से पूर्व लोक सुनवाई किया जाना आवश्यक है। इस सूचना के अन्तर्गत लोक सुनवाई से पूर्व क्षेत्रीय आम जनता को किसी भी आपत्ति / सुझाव हेतु 30 दिन का नोटिस दिया जाना प्राविधानित है। लोक सुनवाई पैनल की संरचना भारत सरकार द्वारा जारी उक्त अधिसूचना संख्या-एस.ओ.-1533, दिनांक-14.09.2006 तथा संशोधित एस.ओ.-3067(ई) दिनांक-01.12.2009 के प्राविधानों के अनुरूप होगी। उक्त उद्योग के परियोजना प्रस्ताव से सम्बन्धित अभिलेख निम्नलिखित कार्यालयों में अवलोकनार्थ उपलब्ध है-

(अ) कार्यालय जिलाधिकारी, अमरोहा।
 (ब) कार्यालय महाप्रबन्धक जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, अमरोहा।
 (स) कार्यालय अपर मुख्य अधिकारी, जिला पंचायत, अमरोहा।
 (द) क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, पंचम तल, केन्द्रीय भवन, सेक्टर-एच, अलीगंज, लखनऊ।
 (य) उ.प्र. प्रदूषण नियंत्रण बोर्ड, टी.सी.-12वी, विभूति खण्ड, गोमती नगर, लखनऊ।
 (र) क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर-चक्कर रोड, बिजनौर।

अतः समस्त सर्व साधारण एवं विशिष्ट नागरिकों को इस नोटिस के माध्यम से सूचित किया जाता है कि अपर जिलाधिकारी (वि. / रा.), अमरोहा की अध्यक्षता में प्रस्तावित परियोजना स्थल मैसर्स वेव इण्डस्ट्रीज प्रा. लि. (आसवनी इकाई), ग्राम-मलेशिया, तहसील-धनौरा, जिला-अमरोहा में दिनांक-20.08.2020 समय दोपहर 12:00 बजे लोक सुनवाई की कार्यवाही आहूत की गयी है, जिसमें तत्समय लोग कोविड-19 से सुरक्षा हेतु जारी दिशा निर्देशों के अनुपालन के साथ उपस्थित होकर कोई व्यक्ति अपनी मौखिक या लिखित सुझाव / आपत्तियां प्रस्तुत कर सकते हैं अथवा कोई भी व्यक्ति क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, बिजनौर अथवा बोर्ड मुख्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, टी.सी.-12वी, विभूति खण्ड, गोमती नगर, लखनऊ में सुझाव / आक्षेप प्रकाशन की तिथि से 30 दिन के अन्दर लिखित रूप से दे सकते हैं।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय उ.प्र. प्रदूषण नियंत्रण बोर्ड, महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर-चक्कर रोड, बिजनौर-246701

254

(संलग्नक-8)

Distt. Bathinda (Pb.)-151111

DP/4418/MLY/20

Tel. No. : 011-23744073, 23363622



केंद्रीय कार्यालय, उ० प्र० प्रदूषण नियंत्रण बोर्ड,

महर्षि ज्ञानानन्द नगर, निकट सैण्टमैरी स्कूल, आदमपुर, चक्कर रोड, बिजनौर-246701

सन्वत् सं० 291/एल-18/जनरल-2020

दिनांक 10.07.2020

पर्यावरणीय स्वीकृति हेतु लोक सुनवाई के लिए आम सूचना

सर्व साधारण को सूचित किया जाता है कि मैसर्स वेव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), खसरा नं०-108, ग्राम मलेशिया, खसरा नं०-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुरादपुर, तहसील-धनौरा, जनपद अमरोहा द्वारा आसवनी इकाई की स्थापना क्षमता 100 के०एल०डी० (मोलासेस/गन्ना सीरप आधारित) तथा सह उर्जा प्लांट क्षमता 7.0 मेगावॉट की स्थापना हेतु परियोजना की पर्यावरणीय रवी ति प्राप्त करने से पूर्व लोक सुनवाई हेतु प्रस्ताव उ०प्र० प्रदूषण नियंत्रण बोर्ड के समक्ष प्रस्तुत किया गया है, जिसके सम्बन्ध में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा जारी अधिस्वना संख्या-एस०ओ०-1533, दिनांक-14.09.2006 यथा संशोधित एस०ओ०-3067(ई) दिनांक-01.12.2009 के अनुपालन में पर्यावरणीय स्वीकृति जारी करने से पूर्व लोक सुनवाई किया जाना आवश्यक है। इस सूचना के अन्तर्गत लोक सुनवाई से पूर्व क्षेत्रीय आंग जनता को किराी भी आपसी/सुझाव हेतु 30 दिन का नोटिस दिया जाना प्राविधानित है। लोक सुनवाई पैनल की संरचना भारत सरकार द्वारा जारी उक्त अधिस्वना संख्या-एस०ओ०-1533, दिनांक-14.09.2006 यथा संशोधित एस०ओ०-3067(ई) दिनांक-01.12.2009 के प्राविधानों के अनुरूप होगी। उक्त उद्योग के परियोजना प्रस्ताव से सम्बन्धित अभिलेख निम्नलिखित कार्यालयों में अवलोकनार्थ उपलब्ध है।

(अ) कार्यालय जिलाधिकारी, अमरोहा।

(ब) कार्यालय महाप्रबन्धक जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, अमरोहा।

(स) कार्यालय अपर मुख्य अधिकारी, जिला पंचायत, अमरोहा।

(द) क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, पंचम तल, केन्द्रीय भवन, सेक्टर-एच, अलीगंज, लखनऊ।

(य) उ०प्र० प्रदूषण नियंत्रण बोर्ड, टी०सी०-12वीं, विभूति खण्ड, गोमती नगर, लखनऊ।

(र) क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, महर्षि ज्ञानानन्द नगर, निकट सैण्टमैरी स्कूल, आदमपुर-चक्कर रोड, बिजनौर।

अतः समस्त सर्व साधारण एवं विशिष्ट नागरिकों को इस नोटिस के माध्यम से सूचित किया जाता है कि अपर जिलाधिकारी (वि०/र०), अमरोहा की अध्यक्षता में प्रस्तावित परियोजना स्थल मैसर्स वेव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), ग्राम मलेशिया, तहसील-धनौरा, जिला-अमरोहा में दिनांक-20.08.2020 समय दोपहर 12:00 बजे लोक सुनवाई की कार्यवाही आहूत की गयी है, जिसमें तत्समय लागू कोविड-19 से सुरक्षा हेतु जारी दिशा निर्देशों के अनुपालन के साथ उपस्थित होकर कोई व्यक्ति अपनी मौखिक या लिखित सुझाव/आपत्तियाँ प्रस्तुत कर सकते हैं अथवा कोई भी व्यक्ति क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बिजनौर अथवा बोर्ड मुख्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, टी०सी०-12वीं, विभूति खण्ड, गोमती नगर, लखनऊ में सुझाव/आक्षेप प्रवचन की विधि से 30 दिन के अन्दर लिखित रूप से दे सकते हैं।

क्षेत्रीय अधिकारी

कृ. नि. क. समाचार पत्र दि. हिन्दुस्तान हरिद्वार
दिनांक - 11.07.2020



(संलग्नक-9)

दूरभाष व फ़ैक्स: (01342) 260434
ई-मेल :- robijnaur@uppcb.com

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालय: महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर-चक्कर रोड, बिजनौर-246701

सन्दर्भ सं० : 437/1-19/अनरल-2020

दिनांक : 07-9-2020

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-7)
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
लखनऊ।

विषय-उद्योग मैसर्स वेव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), खसरा नं०-108, ग्राम-मलेशिया, खसरा नं०-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशल्लेपुर, तहसील-धनौरा, जनपद-अमरोहा द्वारा आसवनी इकाई, क्षमता 100 के०एल०डी० (मोलासेस/गन्ना सीरप आधारित) तथा सह उर्जा प्लान्ट क्षमता 7.0 मेगावॉट की स्थापना के सम्बन्ध में लोक सुनवाई किये जाने हेतु परियोजना की पर्यावरणीय स्वीकृति के सम्बन्ध में अपर जिलाधिकारी (वि०/रा०), अमरोहा की अध्यक्षता में दिनांक-20.08.2020 समय दोपहर 12:00 बजे प्रस्तावित उद्योग स्थल पर आयोजित लोक सुनवाई के कार्यवृत्त के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र सं०-एच 50831/सी-7/एन०ओ०सी०-705 /2020 दिनांक-09.07.2020 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि उद्योग मैसर्स वेव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), खसरा नं०-108, ग्राम-मलेशिया, खसरा नं०-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशल्लेपुर, तहसील-धनौरा, जनपद-अमरोहा द्वारा आसवनी इकाई, क्षमता 100 के०एल०डी० (मोलासेस/गन्ना सीरप आधारित) तथा सह उर्जा प्लान्ट क्षमता 7.0 मेगावॉट की स्थापना के सम्बन्ध में लोक सुनवाई किये जाने हेतु परियोजना की पर्यावरणीय स्वीकृति हेतु जिलाधिकारी महोदय, अमरोहा द्वारा नामित अपर जिलाधिकारी (वि०/रा०), अमरोहा की अध्यक्षता में दिनांक-20.08.2020 समय दोपहर 12:00 बजे उद्योग स्थल पर लोक सुनवाई आयोजित करायी गयी तथा उक्त लोक सुनवाई की वीडियोग्राफी भी कराई गयी है।

आयोजित लोक सुनवाई का कार्यवृत्त, वीडियो एवं फोटोग्राफ युक्त यू०एस०वी० पेन ड्राइव एवं दैनिक समाचार पत्रों में प्रकाशित विज्ञप्ति की छायाप्रतियाँ संलग्नकर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।
संलग्नक-उपरोक्तानुसार।

भवदीय,

(जे०पी०मौर्य)

क्षेत्रीय अधिकारी

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. सदस्य सचिव महोदय, उ० प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ।
2. जिलाधिकारी महोदय, अमरोहा।
3. अपर जिलाधिकारी (वि०/रा०), अमरोहा।

क्षेत्रीय अधिकारी

उद्योग मैसर्स वेव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), खसरा नं०-108, ग्राम-मलेशिया, खसरा नं०-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशल्लेपुर, तहसील-धनौरा, जनपद-अमरोहा द्वारा आसवनी इकाई, क्षमता 100 के०एल०डी० (मोलासेस/गन्ना सीरप आधारित) तथा सह उर्जा प्लान्ट क्षमता 7.0 मेगावॉट की स्थापना किये जाने संबंधी परियोजना की पर्यावरणीय स्वीकृति हेतु अपर जिलाधिकारी (वि०/रा०), अमरोहा की अध्यक्षता में दिनांक-20.08.2020 समय दोपहर 12:00 बजे उद्योग स्थल पर आयोजित लोक सुनवाई का कार्यवृत्त:-

उद्योग मैसर्स वेव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), खसरा नं०-108, ग्राम-मलेशिया, खसरा नं०-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशल्लेपुर, तहसील-धनौरा, जनपद-अमरोहा द्वारा आसवनी इकाई, क्षमता 100 के०एल०डी० (मोलासेस/गन्ना सीरप आधारित) तथा सह उर्जा प्लान्ट क्षमता 7.0 मेगावॉट की स्थापना किये जाने संबंधी परियोजना का प्रस्ताव राज्य बोर्ड में प्राप्त है। पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस०ओ०-1533, दिनांक-14.09.2006 यथा संशोधित एस०ओ०-3067(ई) दिनांक-01.12.2009 में दिये गये प्राविधानों के अनुसार लोक सुनवाई हेतु आम सूचना स्थानीय/राष्ट्रीय समाचार पत्रों में दिनांक 11.07.2020 को दि हिन्दुस्तान टाइम्स एवं दिनांक-12.07.2020 को दैनिक जागरण में आम जनता से पर्यावरण संबंधी आक्षेप/सुझाव/आपत्ति आदि प्रकाशन की तिथि से 30 दिन के अन्दर आमन्त्रित किये गये तथा लोक सुनवाई की तिथि दिनांक 20.08.2020 को नियत की गयी थी। उक्त निर्धारित अवधि में कोई भी आक्षेप/सुझाव/आपत्ति क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर-चक्कर रोड, बिजनौर में प्राप्त नहीं हुआ है। पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस०ओ०-1533, दिनांक-14.09.2006 यथा संशोधित एस०ओ०-3067(ई) दिनांक-01.12.2009 में निहित प्राविधानों के अनुपालन में जिलाधिकारी महोदय, अमरोहा द्वारा अपर जिलाधिकारी (वि०/रा०), अमरोहा को उक्त लोक सुनवाई कराये जाने हेतु नामित किया गया। अपर जिलाधिकारी (वि०/रा०), अमरोहा की अध्यक्षता में उद्योग स्थल पर उनकी अनुमति से लोक सुनवाई की प्रक्रिया दिनांक-20.08.2020 को समय 12:00 बजे प्रारम्भ की गयी। लोक सुनवाई में उपस्थित सदस्यों की हस्ताक्षरित उपस्थिति तालिका संलग्न है एवं लोक सुनवाई की कार्यवाही का विस्तृत विवरण निम्नवत है:-

लोक सुनवाई में सर्वप्रथम श्री जे०पी०मौर्य, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बिजनौर द्वारा अध्यक्ष महोदय एवं उपस्थित आम जनता का स्वागत करते हुए अवगत कराया कि पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस०ओ०-1533, दिनांक-14.09.2006 यथा संशोधित एस०ओ०-3067(ई) दिनांक-01.12.2009 में दिये गये प्राविधानों के अन्तर्गत राज्य प्रदूषण नियंत्रण बोर्ड को प्रेषित उक्त प्रस्ताव पर लोक सुनवाई की प्रक्रिया की जा रही है। क्षेत्रीय अधिकारी द्वारा आम जनता को अवगत कराया गया कि मैसर्स वेव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), खसरा नं०-108, ग्राम-मलेशिया, खसरा नं०-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशल्लेपुर, तहसील-धनौरा, जनपद-अमरोहा एक आसवनी इकाई है, जिसमें 100 कि०ली०/दिन (मोलासेस/गन्ना सीरप आधारित) तथा सह उर्जा प्लान्ट क्षमता 7.0 मेगावॉट का उत्पादन किया जायेगा। उक्त परियोजना की विस्तृत जानकारी देने हेतु इकाई के पर्यावरणीय परामर्शी प्रतिनिधि को आमन्त्रित किया गया कि वह परियोजना के संबंध में जनसामान्य को विस्तृत जानकारी उपलब्ध कराये। उपस्थित परामर्शी डा० मनोज कुमार गर्ग द्वारा विस्तृत रूप से परियोजना के बारे में

कमश:.....2...





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अवगत कराया गया कि उद्योग मैसर्स वेव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), खसरा नं०-108, ग्राम-मलेशिया, खसरा नं०-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशल्लेपुर, तहसील-धनौरा, जनपद-अमरोहा द्वारा आसवनी इकाई, क्षमता 100 के०एल०डी० (मोलासेस/गन्ना सीरप आधारित) तथा सह ऊर्जा प्लान्ट क्षमता 7.0 मेगावॉट की स्थापना किये जाने की परियोजना प्रस्तावित है। उक्त परियोजना की कुल अनुमानित लागत लगभग रू०-178.915 करोड़ है। उक्त परियोजना की स्थापना 17.75 हैक्टेयर में की जायेगी, जिसमें से ग्रीन बेल्ट-5.85 हैक्टेयर (कुल क्षेत्रफल का 33 प्रतिशत) विकसित की जायेगी। इकाई में प्रतिदिन 600 कि०ली० जल का प्रयोग औद्योगिक प्रयोजन हेतु किया जायेगा, जिसकी आपूर्ति अपनी सह इकाई (शुगर इकाई) के उत्प्रवाह शुद्धिकरण संयंत्र से प्राप्त शुद्धिकृत जल से की जायेगी तथा 20 कि०ली०/दिन घरेलू प्रयोजन हेतु जल की आपूर्ति भू-जल से की जायेगी। उद्योग से जनित औद्योगिक उत्प्रवाह (स्पेन्टवॉश) लगभग 700 कि०ली०/दिन को मल्टीइफेक्ट इवापोरेटर से सान्द्रित कर 45 टन/घंटा क्षमता के स्लोप बॉयलर में गन्ने की खोई के साथ जलाया जायेगा, जिससे प्राप्त उष्मा से स्टीम प्राप्त होगी, जो कि इकाई के स्वयं की भाप आपूर्ति हेतु स्टीम टरवाइन/डिस्टिलेशन प्रक्रिया में प्रयुक्त की जायेगी। बॉयलर पर वायु प्रदूषण नियन्त्रण हेतु बैग फिल्टर अथवा ई०एस०पी० की स्थापना के साथ फ्लू गैस उत्सर्जन हेतु भूतल से 72 मीटर ऊँची चिमनी की स्थापना किया जाना प्रस्तावित है। इकाई द्वारा प्रस्तुत प्रस्ताव के अनुसार शून्य उत्प्रवाह तकनीक आधारित उद्योग की स्थापना एवं संचालन किया जाना प्रस्तावित है। इकाई में फार्मन्टेशन प्रक्रिया से लगभग 10 मीट्रिक टन फर्मन्टर स्लज तथा सी०पी०यू० की स्लज उत्पन्न होगी, जिसे सुखाकर राख के साथ मिश्रित कर ग्रेन्युलेटर द्वारा ग्रेन्युल्स बनाकर खाद के रूप में पैक कर किसानों को दिया जायेगा। विस्तृत परियोजना की रिपोर्ट आवेदन के साथ इकाई द्वारा प्रस्तुत की गयी है।

इसके पश्चात् अध्यक्ष महोदय की अनुमति से क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, बिजनौर द्वारा उपस्थित जनसमूह से उक्त परियोजना से सम्बन्धित कोई आपत्ति/प्रश्न/सुझाव/टिप्पणी आदि देने हेतु अनुरोध किया गया तथा अध्यक्ष महोदय द्वारा भी उपस्थित जनसमूह से उक्त परियोजना से सम्बन्धित कोई आपत्ति/प्रश्न/सुझाव/टिप्पणी आदि देने हेतु अनुरोध किया गया। उपस्थित जन समूह से प्रश्न एवं उत्तर का विवरण निम्नवत रहा : -

प्रश्न-1 श्री जे०पी०मौर्य, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, बिजनौर द्वारा पूछा गया कि यह फैक्ट्री जल दोहन हेतु अति दोहित क्षेत्र के अन्तर्गत आच्छादित है, अतः उद्योग में जल आपूर्ति किस प्रकार से की जायेगी।

उत्तर- पर्यावरण परामर्शी के द्वारा बताया गया कि उद्योग में कोई नया बोरवेल औद्योगिक प्रयोजन हेतु नहीं लगाया जायेगा। आसवनी इकाई को 600 कि०ली०/दिन पानी की आवश्यकता होगी जिसके लिए पूर्व से स्थापित शुगर इकाई के ई०टी०पी० से शुद्धिकृत उत्प्रवाह को आसवनी इकाई में प्रयोग हेतु लिया जायेगा, जिसमें करीब 1000 कि०ली०/दिन पानी प्रक्रिया से निकलकर हमारे पास सुरक्षित रहेगा, जिसको आसवनी इकाई में पुनः प्रयोग किया जा सकेगा।

प्रश्न-2 श्री हरवीर सिंह, ग्राम-मिलक मोतीखेडा, अमरोहा द्वारा पूछा गया कि अगर फक्ट्री जमीन में दूषित जल डालेगी तो बीमारियाँ होंगी। यह फैक्ट्री इसके लिये क्या कर रही है।

उत्तर- पर्यावरण परामर्शी के द्वारा बताया गया कि प्रदूषित जल को जमीन में नहीं डाला जायेगा तथा प्रदूषित पानी को स्लोप बॉयलर में जलाया जाना प्रस्तावित है, जिसकी उष्मा से 45 टन/घंटा क्षमता के बॉयलर में स्टीम तैयार होगी।

कमशः.....3.....

D.M. Sir file



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प्रश्न-3 श्री विरेन्द्र सिंह, ग्राम-मिलक मोतीखेडा, अमरोहा द्वारा पूछा गया कि जल प्रदूषण नियन्त्रण हेतु क्या प्रबन्ध किये गये हैं।

उत्तर- पर्यावरण परामर्शी के द्वारा बताया गया कि इकाई की उत्पादन प्रक्रिया से दो तरह का प्रदूषित पानी जनित होगा, 1. स्पेण्टवॉश तथा 2. कुलिंग टावर ब्यॉयलर ब्लो डाउन आदि। स्पेण्टवॉश को सान्द्रित कर स्लोप ब्यॉयलर में जलाया जायेगा एवं कुलिंग आदि के पानी को सी0पी0यू0 के माध्यम से शुद्धिकृत कर पुनः चकित किया जायेगा तथा इसके अतिरिक्त पानी के गुणता की जांच हेतु ऑनलाइन मॉनिटरिंग सिस्टिम एवं वेब कैमरे स्थापित किये जायेंगे। जो कि उ0प्र0 प्रदूषण नियन्त्रण बोर्ड एवं केन्द्रीय प्रदूषण निन्त्रण बोर्ड के सर्वर से सम्बद्ध होगा। पैरामीटर मानकों से अधिक होने पर सरकार द्वारा नियमानुसार कार्यवाही किये जाने का प्राविधान है।

प्रश्न-4 श्री रोहिताश चौहान, ग्राम-खालकपुर कलां, अमरोहा द्वारा पूछा गया कि, क्या आस-पास के लोगों को नौकरी दी जायेंगी।

उत्तर- उद्योग प्रतिनिधि श्री ए0के0 सिंह, वी0पी0एच0आर0एडमीन के द्वारा अवगत कराया गया कि फैक्ट्री के संचालन हेतु लगभग 200 लोगों की आवश्यकता होगी। अगर टैक्नीकल स्टाफ आस-पास के ग्राम क्षेत्र से मिला तो उन्हें प्राथमिकता दी जायेगी तथा नॉन टैक्नीकल स्टाफ आस-पास के क्षेत्र से योग्यता एवं अनुभव के आधार पर रखे जायेंगे।

प्रश्न-5 श्री कामेश चौधरी, ग्राम-धनौरा खुर्द, अमरोहा द्वारा पूछा गया कि फैक्ट्री के पास 05 महीने तो पानी होगा। शेष 06 महीने फैक्ट्री क्या करेगी।

उत्तर- पर्यावरण परामर्शी के द्वारा अवगत कराया गया कि फैक्ट्री के पास अतिरिक्त पानी रहेगा, जो वह भण्डारित करती रहेगी और उपयोग में लायेगी, किसी कारणवश यदि पानी नहीं रहा तो फैक्ट्री में उत्पादन कार्य बन्द कर दिया जायेगा। वर्षा जल के भण्डारण की भी व्यवस्था की जायेगी।

प्रश्न-6 श्री विजेन्द्र शर्मा, ग्राम-बिसोडा, अमरोहा द्वारा पूछा गया कि फैक्ट्री द्वारा कितना पानी प्रयोग किया जायेगा अथवा कितना उत्पन्न होगा पानी को धरती में कैसे नहीं डाला जा सकता है।

उत्तर- पर्यावरण परामर्शी के द्वारा अवगत कराया गया कि गन्ना फैक्ट्री में 1000 कि0ली0 अतिरिक्त पानी फैक्ट्री से जनित होगा, जिसको भण्डारित कर प्रयोग में लाया जाएगा। इन्सीनरेशन ब्यॉयलर एक इन्सीनेटर है, जिसमें शत-प्रतिशत प्रदूषित पानी जला दिया जायेगा, इस तरह पानी धरती में नहीं डाला जायेगा।

प्रश्न-7 श्री महाराज सिंह, ग्राम प्राधान, ग्राम-सिरसा जट, अमरोहा द्वारा पूछा गया कि धरती का पानी पहले ही प्रदूषित है। फैक्ट्री लगने से और प्रदूषित होगा तथा क्षेत्र का भूमिगत जल स्तर और नीचे हो जायेगा।

उत्तर- पर्यावरण परामर्शी के द्वारा अवगत कराया गया कि फैक्ट्री में बोरबेल प्रस्तावित नहीं हैं। अतः भूमिगत जल का प्रयोग आसवनी इकाई में नहीं किया जायेगा, जिससे भूमिगत जल का स्तर नीचे होने का प्रश्न नहीं बनता और भविष्य में इसकी आज्ञा नहीं मिलेगी। अतः भूमि का पानी प्रदूषित नहीं होगा। कच्चे सोकपिट से धरती का पानी दूषित होता है। यह फैक्ट्री पक्के गडढे बनाकर पानी भण्डारित करेगी। पानी धरती में नहीं रिसो, यह सुनिश्चित किया जायेगा।





कमश:.....4....

D.M. Sir file

प्रश्न-8 श्री जयपाल सिंह, ग्राम-चौखट, अमरोहा द्वारा पूछा गया कि क्या फैक्ट्री द्वारा गन्ना मूल्य का भुगतान समय पर दिया जायेगा, गांव की सड़कें बनाई जायेगी। शुगर फैक्ट्री द्वारा ऐसा नहीं किया गया है। अभी तक मलेसिया ग्राम की सड़क एवं बाईपास मार्ग का निर्माण नहीं कराया गया है।

उत्तर- उद्योग प्रतिनिधि श्री ए०के० सिंह, वी०पी०एच०आर०एडमीन द्वारा अवगत कराया गया कि कोरोना महामारी में चीनी का उठान कम होने के कारण शुगर फैक्ट्री द्वारा वेतन का भुगतान समय पर नहीं किया जा सका। सड़कें जरूर बनाई जायेंगी। अतिक्रमण की वजह से यह कार्य रूका हुआ है। फैक्ट्री के आस-पास गांवों के लिये कार्य करना चाहती है। 1.5 प्रतिशत पैसा सी०एस०आर० के लिये फैक्ट्री ने रखा है, जो प्रशासन से विचार-विमर्श कर जरूरत पड़ने पर खर्चा किया जायेगा।

प्रश्न-9 श्री सोवीर सिंह, ग्राम-धनौरी खुर्द, अमरोहा द्वारा अपने विचार रखते हुये कहा कि फैक्ट्री के लगने से उन्नति होगी, रोजगार भी मिलेगा, इससे इनकार नहीं किया जा सकता, जितनी जल्दी हो सके, फैक्ट्री लगनी चाहिये।

उत्तर- उद्योग प्रतिनिधि श्री ए०के० सिंह, वी०पी०एच०आर०एडमीन द्वारा अवगत कराया गया कि फैक्ट्री के लगने से अवश्य उन्नति होगी तथा आस-पास के क्षेत्र में रोजगार भी बढ़ेगा तथा पर्यावरण परामर्शी के द्वारा अवगत कराया गया कि भविष्य में आवश्यकता पड़ने पर चीनी से भी एल्कोहल उत्पादन किया जा सकता है, जिससे गन्ना मूल्य का भुगतान और बेहतर हो जायेगा।

उपरोक्त प्राप्त आपत्ति/सुझाव के पश्चात् भी लोक सुनवाई के दौरान अपर जिलाधिकारी महोदय द्वारा उपस्थित जन समुदाय को अपने विचार व आपत्ति रखने का पुनः पूर्ण समय दिया गया परन्तु और कोई सुझाव/आपत्ति प्राप्त नहीं हुई, जिसके बाद अपर जिलाधिकारी महोदय द्वारा उपस्थित लोगों से जानकारी चाही गयी कि इस फैक्ट्री के पास कौन-कौन से गांव स्थित है, जिसमें बताया गया कि फैक्ट्री के आस-पास के तीन ग्राम-1 मलेसिया, 2 मुस्लेहपुर, 3 पक्खड़पुर हैं। अध्यक्ष महोदय द्वारा यह भी जानकारी प्राप्त की गयी कि किन-किन गांव के लोग यहां उपस्थित हैं। अध्यक्ष महोदय द्वारा क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, बिजनौर से यह स्पष्ट करने के लिये कहा गया कि इकाई से प्राप्त प्रस्ताव तकनीकी रूप से उचित है। क्षेत्रीय अधिकारी द्वारा अवगत कराया गया कि प्रस्तुत प्रस्ताव सैद्धान्तिक रूप से उपयुक्त है। यदि प्रस्ताव के अनुसार प्रदूषण नियन्त्रण व्यवस्था की स्थापना की जाती है तथा संतोषजनक रूप से संचालित की जाती है, तो जल/वायु प्रदूषण को नियन्त्रित हो सकता है तथा शून्य उत्प्रवाह निस्तारण सुनिश्चित हो सकता है। अध्यक्ष महोदय द्वारा यह भी सुझाव दिया गया कि फैक्ट्री स्थापना के उपरान्त क्षेत्र के ग्रामीणों के साथ निरीक्षण कर इन्हे यह दिखाकर सुनिश्चित किया जाये कि इकाई द्वारा प्रस्तावानुसार आवश्यक प्रदूषण नियन्त्रण व्यवस्था की स्थापना की गयी है, जिससे जन-सामान्य की विश्वसनीयता बनी रहे। उपस्थित उद्योग प्रतिनिधि को निर्देशित किया गया कि कारखाना मालिक द्वारा जनहित में क्षेत्र के विकास हेतु जनता के साथ सामुहिक बैठक कर विकास कार्यों को प्राथमिकता के आधार पर तय कर किया जाये, जिससे क्षेत्र का विकास हो सके। पुनः क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियन्त्रण बोर्ड, बिजनौर द्वारा इकाई के प्रस्तावित परियोजना के सम्बन्ध में उपस्थित जनों से पुनः सुझाव/आपत्ति मांगी गई, जिसमें समस्त उपस्थित किसानों व क्षेत्रवासियों द्वारा प्रस्तावित परियोजना की स्थापना हेतु हाथ उठाकर अपनी सहमति व्यक्त की गई।

कमश:.....5.....

(5)

अन्त मे अध्यक्ष महोदय की अनुमति से क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, बिजनौर द्वारा लोक सुनवाई की बैठक में उपस्थित सभी लोगों को धन्यवाद देते हुए लोक सुनवाई की कार्यवाही समाप्त किये जाने की घोषणा की गयी।

उक्त लोक सुनवाई की वीडियोग्राफी भी कराई गयी है। वीडियों एवं फोटोग्राफ युक्त यू0एस0वी0 पेन ड्राईव संलग्न है।

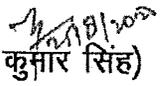
संलग्नक—उपरोक्तानुसार।


25/8/2020
(अनिल कुमार शर्मा)

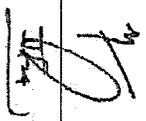
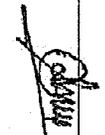
सहायक पर्यावरण अभियन्ता
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
बिजनौर


25/8/20
(जे0पी0मौर्य)

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
बिजनौर


(विनय कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
अमरोहा

दिनांक-20.08.2020 समय दोपहर 12:00 बजे अपर जिलाधिकारी (वि०/रा०), अमरोहा की अध्यक्षता में उद्योग मैसर्स वेव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), खसरा नं०-108, ग्राम-मलेशिया, खसरा नं०-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशालपुर, तहसील-धनौरा, जनपद-अमरोहा द्वारा आसवनी इकाई, क्षमता 100 कोएल0डी0 (गोलासेस/गन्ना सीरप आधारित) तथा सह उर्जा प्लान्ट क्षमता 7.0 मेगावॉट की स्थापना किये जाने के सम्बन्ध में परियोजना की पर्यावरणीय स्वीकृति हेतु नियमानुसार लोक सुनवाई की उपस्थिति :-

क्रम सं०	अधिकारी / व्यक्ति का नाम	विभाग / व्यक्ति का पता	मोबाइल नं०	हस्ताक्षर
1.	विनय कुमार सिंह	अपर जिला डिकस्ट्री (वि०/रा०) जयपुर - अमरोहा	9454411842	
2.	जि.सी. चौधरी, क्षेत्रीय अधिकारी	र० उ० प्रखण्ड नि० को० विजौर	9794763180	
3.	आनंद कुमार (आर०) सहायक आ०, अ०	उ० उ० प्रखण्ड नि० को० विजौर विजौर	7839891748	
4.	विजय आशुतोष (वि०/आ०/र०)	नईव	8318107915	
5.	राजीव कुमार, अ०. महापंक	नईव	7839891704	
6.	बाशा राम वि० आ० र०	नईव	8299488114	
7.	विजय कुमार यादव	उ० उ० प्रखण्ड नि० को० विजौर अमरोहा	9454416930	
8.	Dr. Manoj, Chem	Env. Consultant	9897614227	
9.				

दिनांक-20.08.2020 समय दोपहर 12:00 बजे अपर जिलाधिकारी (वि०/रा०), अमरोहा की अध्यक्षता में उद्योग मेसर्स देव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), खसरा नं०-108, ग्राम-मलेशिया, खसरा नं०-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशल्लेपुर, तहसील-धनौरा, जनपद-अमरोहा द्वारा आसवनी इकाई, क्षमता 100 के०एल०डी० (मोलसेस/गन्ना सीरप आधारित) तथा सह उर्जा प्लान्ट क्षमता 7.0 मेगावॉट की स्थापना किये जाने के सम्बन्ध में परियोजना की पर्यावरणीय स्वीकृति हेतु नियमानुसार लोक सुनवाई की उपस्थिति :-

क्रम सं०	अधिकारी/व्यक्ति का नाम	विभाग/व्यक्ति का पता	मोबाइल नं०	हस्ताक्षर
10.	हरवीर प्रिंट	पिपलक मोती खेड़ा	9690606109	हरवीर प्रिंट
11.	Virendra Singh.	Mulak wati kheda	9627870700	V.Singh
12.	शैलेश चौरा	शालकपुर कलां	9761216540	शैलेश
13.	सोनी लाल	धनौरा 244	8006033570	S
14.	सोमेश सिंह	शिवनगरी खेड़ा	901215866	Sh
15.	नेपाल सिंह	खेड़ा	9837450337	नेपाल सिंह
16.	बालक सिंह	सालक मोती खेड़ा	9368037288	B
17.	दीपक सिंह	खेड़ा		
18.	शैलेश चौरा	खेड़ा	740918397	

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दिनांक-20.08.2020 समय दोपहर 12:00 बजे अपर जिलाधिकारी (वि०/रा०), अमरोहा की अध्यक्षता में उद्योग मेसर्स वेव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), खसरा नं०-108, ग्राम-मलेशिया, खसरा नं०-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशालपुर, तहसील-धनौरा, जनपद-अमरोहा द्वारा आसवनी इकाई, क्षमता 100 के०एल०डी० (मोलासेस/गन्ना सीरप आधारित) तथा सह उर्जा प्लान्ट क्षमता 7.0 मेगावॉट की स्थापना किये जाने के सम्बन्ध में परियोजना की पर्यावरणीय स्वीकृति हेतु नियमानुसार लोक सुनवाई की उपस्थिति :-

क्रम सं०	अधिकारी/व्यक्ति का नाम	विभाग/व्यक्ति का पता	मोबाइल नं०	हस्ताक्षर
19.	चंद्रशेखर	पुश्पाना गाँव अमरोहा	9837146240	चंद्रशेखर
20.	विभूजनाशर्मा	अमरोहा	9756958094	विभूजनाशर्मा
21	सुनील शर्मा	पुश्पाना गाँव अमरोहा	9917482558	सुनील शर्मा
22	सुनील शर्मा	पुश्पाना गाँव अमरोहा	99174993780	सुनील शर्मा
23.	सुनील शर्मा	पुश्पाना गाँव अमरोहा	7535847161	सुनील शर्मा
24	सुनील शर्मा	पुश्पाना गाँव अमरोहा	9837762689	सुनील शर्मा
25	सुनील शर्मा	पुश्पाना गाँव अमरोहा	7902-990455	सुनील शर्मा
26	सुनील शर्मा	पुश्पाना गाँव अमरोहा	7351132099	सुनील शर्मा
27-	सुनील शर्मा	पुश्पाना गाँव अमरोहा	9639577408	सुनील शर्मा

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दिनांक-20.08.2020 समय दोपहर 12:00 बजे अपर जिलाधिकारी (वि०/रा०), अमरोहा की अध्यक्षता में उद्योग मैसर्स वेव इण्डस्ट्रीज प्रा० लि० (आसवनी इकाई), खसरा नं०-108, ग्राम-मलोशिया, खसरा नं०-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशालेपुर, तहसील-धनौरा, जनपद-अमरोहा द्वारा आसवनी इकाई, क्षमता 100 के०एल०डी० (मोलासेस/गन्ना सीरप आधारित) तथा सह उर्जा प्लान्ट क्षमता 7.0 मेगावॉट की स्थापना किये जाने के सम्बन्ध में परियोजना की पर्यावरणीय स्वीकृति हेतु नियमानुसार लोक सुनवाई की उपस्थिति :-

क्रम सं०	अधिकारी/व्यक्ति का नाम	विभाग/व्यक्ति का पता	मोबाइल नं०	हस्ताक्षर
28	परिवहन सुभाट	धरि	63 9522 6672	
29	विनोद शर्मा	"	99 17349005	
30	विजयवर्मा सिंह	शुद्धि कन्ट्रोलर पोस्ट	96908328602	
31	महाराज सिंह	4 प्रिंशाल	9756298441	
32	अशोक सिंह	धरि	9012 88899	
33	जयदीप सिंह	धरि - उमरा 2अड।	9837478130	
34	राजेश सिंह	प्रसन्नपुर	895 8850779	
35	वेदप्रकाश	धुसलपुर	9927388653	
36	मिश्रानंद सिंह	प्रसन्नपुर	9022773239	

265

दिनांक-20.08.2020 समय दोपहर 12:00 बजे अपर जिलाधिकारी (वि0/रा0), अमरोहा की अध्यक्षता में उद्योग मैसर्स वेव इण्डस्ट्रीज प्रा0 लि0 (आसवनी इकाई), खसरा नं0-108, ग्राम-मलोशिया, खसरा नं0-8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70 एवं 72 मुशलेपुर, तहसील-धनौरा, जनपद-अमरोहा द्वारा आसवनी इकाई, क्षमता 100 के0एल0डी0 (मोलासेस/गन्ना सीरप आधारित) तथा सह उर्जा प्लान्ट क्षमता 7.0 मेगावॉट की स्थापना किये जाने के सम्बन्ध में परियोजना की पर्यावरणीय स्वीकृति हेतु नियमानुसार लोक सुनवाई की उपस्थिति :-

क्रम सं०	अधिकारी / व्यक्ति का नाम	विभाग / व्यक्ति का पता	मोबाइल नं०	हस्ताक्षर
34	सै. ए. ए. ए.	हरियाणा	9568149538	
38	Savindra Singh	Singra Jant	8859439586	Singh
39	गणेश चौरा	एन. सी. अर्ध एन. सी. अर्ध	9368442719	
40	अ. प्र. म. अ.	एन. सी. अर्ध		
41	वी. के. ए. सि. ई.	ए. सी. ए. सी. ए. सी. ई.	9012489700	वी. के. ए.
42	गणेश चौरा	ए. सी. ए. सी. ई.	8923553399	
43				
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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri D.S. Bindra,
Director,
M/s Wave Industries Pvt.Ltd,
B-5, Sector-52, Noida,
District- G.B. Nagar-244231

Ref. No. 401 /Parya/SEAC/5834-5510/2019

Date: 15th October, 2020

Sub: Environmental Clearance for Establishment of new Molasses / Cane Syrup based Distillery having Capacity: 100 KLD along with 7.0 MW co-gen power at Khasra No.- 108 in village Malasia, 8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70, 72 in Village-Musallepur, Tehsil - Dhanaura, District- J.P. Nagar, U.P, M/s Wave Industries Pvt. Ltd.

Dear Sir,

Please refer to your application/letters 13-02-2020, 19-05-2020, 15-09-2020 & 22-09-2020 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 23-09-2020 and SEIAA in its meeting dated 12-10-2020.

A presentation was made by the project proponent along with their consultant M/s Environmental & Technical Research Centre. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Establishment of new Molasses / Cane Syrup based Distillery having Capacity: 100 KLD along with 7.0 MW co-gen power at Khasra No.- 108 in village Malasia, 8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70, 72 in Village-Musallepur, Tehsil - Dhanaura, District- J.P. Nagar, U.P, M/s Wave Industries Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 167/Parya/SEAC/5510/2018 dated 30/06/2020.
3. Public hearing was organized on 20/08/2020. Final EIA report submitted by the project proponent on 15/09/2020.
4. Salient features of the project:

Sr. No.	Attributes	Proposed Distillery Unit
1	Proposed capacity of Plant	100 KLD (Molasses/Cane Syrup Based)
2	Co gen Power	7.0 MW
3	Total project area	17.75 Hectare
4	Total project cost	Rs. 17891.0 Lakhs
5	No of working days	365 Days /Annum
6	Raw material and its Quantity	Molasses /Cane Syrup-465 MT/Day. (214.4 Liters of Alcohol can be obtained 1 ton of molasses.)
7	Power Requirement	2860 KWH Source – Co Generation Power Plant-7.0 MW
8	Steam Requirement	28 TPH
9	Man Power Requirement	Directly Employment : 55 nos. Indirect employment : 100 nos.
10	Fuel Requirement	SLOP : 300 KLD along with Bagasse : 150 TPD
11	Boiler Detail	Proposed : 01 no of 45 TPH (Slop fired boiler)
12	Fresh Water Requirement	Total Fresh Water requirement : 620 KLD Industrial Use: 600 KLD (@ 6.0 KL/KL of Product) Domestic Use: 20 KLD
13	Waste Water Generation	Spent Wash Generation-700 KLD
14	Treatment Technology	Spent wash will be concentrate in Multi effect evaporation and then concentration from MEE will be used as fuel in incineration



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Establishment of new Molasses / Cane Syrup based Distillery having Capacity: 100 KLD along with 7.0 MW co-gen power at Khasra No.- 108 in village Malasia, B, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70, 72 in Village-Musallepur, Tehsil - Dhanaura, District- J.P. Nagar, U.P. M/s Wave Industries Pvt. Ltd.

		boiler of capacity 45 TPH along with bagasse/ other biomass. Other Effluent: Secondary effluent like MEE condensate and blow down, lees will be treated in Secondary ETP and reutilized in process and other use.
15	Air Pollution Control Equipment	Bag Filter along with Stack of height 72 Meters.

5. Land use details:

Sr No	Land use	Area (sqm)	Area in %
1	Roof Top	30505.0	17.2
2	Green Belt	60000.0	33.8
3	Road and Paved	21300.0	12.0
4	Open area	65695.0	37.0
	Grand Total	177500	100

6. Raw material required with daily consumption and transport:

Particular	Daily Requirements	Source of raw material & Mode of Transportation
1. Molasses	465 MT/ day	Adjacent sugar mills/ By road
2. Others Chemicals Required		30.0 days storage will be provided and raw material will be transported through Tankers.
Sulphuric Acid	800.0 kg/Day	
Sodium Hydroxide (Caustic)	1600.0 Kg/Day	
Enzymes	6.0 kg/Day	
NH ₂ -CO- NH ₂ (Nutrient : 46% N ₂)	340.0 Kg/Day	
Antifoam Agent	120.0 Kg/Day	

7. Water requirement details:

Particular	Quantity	Remarks
Total Water Requirement	2669.0 KLD	Maximum fresh water requirement of water in day will be 620 KLD.
Total treated and process water for recycling	2049.0 KLD	
Fresh Water Requirement	600.0 KLD	
Domestic water requirement	20.0 KLD	
Source of Fresh Water	Treated water from ETP of Sugar.	
Industrial Waste Water Generation (Spent wash)	700.0 KLD.	Spent wash will be concentrated in MEE and concentrated Slop will be used as fuel along with bagasse in 45 TPH boiler.
Domestic Waste Water Generation	12.0 KLD	Domestic waste water will be disposed through septic tank and Soak pit
Other Effluent Generation	852 KLD	Secondary Effluent Treatment Plant will be constructed for the treatment of other effluent which include MEE condensate, Spent Lease, Floor washing, Reject, Blow downs etc.

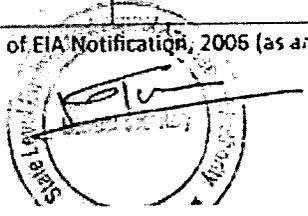
8. Solid waste details:

Process Waste			
S. No.	Solid waste	Quantity during based	Method of disposal
1	Fermenter Sludge	10 MT/Day	Fermenter Sludge recovered from fermenter process will also be used 100 % as manure due to its good nutritive value..

Hazardous Waste Generation and Management

S. No.	Solid waste	Quantity	Method of disposal
1.	Used Oil	1100 Liters / Annum	The used oil will be Sold to the vendors authorised by UPPCB for the treatment of the same.
2.	Chemical Containers		Will be sent to TSDF

9. The project proposal falls under category 5 (g) of EIA Notification, 2006 (as amended).



Establishment of new Molasses / Cane Syrup based Distillery having Capacity: 100 KLD along with 7.0 MW co-gen power at Khasra No.- 108 in village Malasia, 8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70, 72 in Village-Musalapur, Tehsil - Dhanaura, District- J.P. Nagar, U.P. M/s Wave Industries Pvt. Ltd.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 23-09-2020 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 12-10-2020 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

I. Statutory compliance:

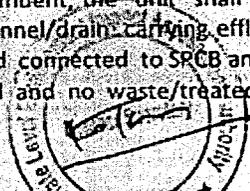
1. 45 days monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 60 days for a record.
2. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
3. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
4. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six - monthly compliance report. (In case of the presence of schedule-I species in the study area).
5. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
6. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
7. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989

II. Air quality monitoring and preservation:

1. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2. The project proponent shall install system carryout to Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous).
3. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality/fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
5. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.
6. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
7. The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.
8. Storage of raw materials, coal etc shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.

III. Water quality monitoring and preservation:

1. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises (applicable in case of the projects achieving ZLD) and connected to SPCB and CPCB online servers.
2. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the



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Establishment of new Molasses / Cane Syrup based Distillery having Capacity: 100 KLD along with 7.0 MW co-gen power at Khasra No.- 108 in village Malasia, 8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70, 72 in Village-Musalapur, Tehsil - Dhanaura, District- J.P. Nagar, U.P. M/s Wave Industries Pvt. Ltd.

3. premises (applicable in case of the projects achieving the ZLD).
3. Process effluent /any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
4. The effluent discharge shall conform to the standards prescribed under the Environment (Protection) Rules, 1986, or as specified by the State Pollution Control Board while granting Consent under the Air/Water Act, whichever is more stringent.
5. Total fresh water requirement shall not exceed the proposed quantity or as specified by the Committee. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard.
6. Industrial/trade effluent shall be segregated into High COD/TDS and Low COD/TDS effluent streams. High TDS/COD shall be passed through stripper followed by MEE and ATFD (agitated thin film drier). Low TDS effluent stream shall be treated in ETP and then passed through RO system.
7. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.

IV. Noise monitoring and prevention:

1. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
2. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.
3. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

1. The energy sources for lighting purposes shall preferably be LED based.

VI. Waste management:

1. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.
2. Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
3. The company shall undertake waste minimization measures as below :-
 - i. Metering and control of quantities of active ingredients to minimize waste.
 - ii. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - iii. Use of automated filling to minimize spillage.
 - iv. Use of Close Feed system into batch reactors.
 - v. Venting equipment through vapour recovery system.
 - vi. Use of high pressure hoses for equipment clearing to reduce wastewater generation

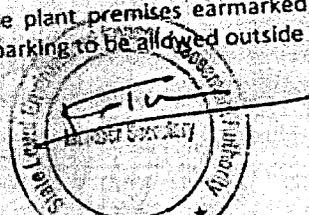
VII. Green Belt:

1. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

VIII. Safety, Public hearing and Human health issues:

1. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
2. The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
3. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
5. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
6. There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places

IX. Corporate Environment Responsibility:



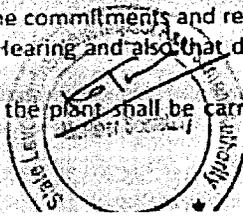
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Establishment of new Molasses / Cane Syrup based Distillery having Capacity: 100 KLD along with 7.0 MW co-gen power at Khasra No.- 108 in village Malasia, S. 46, 47, 49, 59, 60, 61, 62, 63, 65, 70, 72 in Village-Musallepur, Tehsil - Dhanaura, District- J.P. Nagar, U.P. M/s Wave Industries Pvt. Ltd.

1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements /deviation/violation of the environmental / forest /wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation/ violation of the environmental/ forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
5. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous:

1. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
2. The project proponent shall ensure that the distillery shall be on ZLD basis with incineration of spent wash in slop boiler. As proposed treated waste water should be completely recycled /reused and ZLD should be achieved. Under no circumstances treated waste water and effluent shall be discharged to any drain/sewer line/ inland surface water/Nala etc.
3. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
4. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
5. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
6. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
7. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
8. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
9. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
10. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
11. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
12. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
13. No further expansion or modifications in the plant shall be carried out without prior approval of the



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Establishment of new Molasses / Cane Syrup based Distillery having Capacity: 100 KLD along with 7.0 MW co-gen power at Kharsa No. 108 in village Malasia, 8, 46, 47, 49, 59, 60, 61, 62, 63, 65, 70, 72 in Village-Musallepur, Tehsil - Dhanaura, District - J.P. Nagar, U.P. M/s Wave Industries Pvt. Ltd.

Ministry of Environment, Forests and Climate Change (MoEF&CC).

14. Concealing factual data or submission of false /fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
15. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
16. The Ministry reserves the right to stipulate additional conditions if found necessary.
17. The Company in a time bound manner shall implement these conditions.
18. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
19. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
20. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

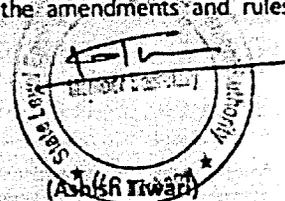
This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for G.B. Nagar. In case of violation, it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 1, 3, 4 & 5 given in E.C. letter within 3 months, failing which the Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



Member Secretary, SEIAA

No..... /Parya/SEAC/5834-5510/2019 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate J.P. Nagar.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master / guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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(संलग्नक-11)

प्रेषक

मुख्य चिकित्सा अधिकारी
अमरोहा

सेवा में

जिला अधिकारी
अमरोहा

पत्रांक : मुचिअ/सूचना/2020-21/

दिनांक : 06.02.2021

विषय : ग्राम मलेशिया, धनौरा में उपचारित रोगियों का विवरण।

नहोदय,

उपरोक्त विषयक आपके पत्र सं० 453/पी-6/जनरल/2020 दिनांक 16.9.2020 द्वारा दिये गये निर्देशों के अनुपालन में ग्राम मलेशिया, धनौरा में स्वास्थ्य शिविर का आयोजन कराने हेतु निर्देशित किया गया था, चिकित्सा अधीक्षक, सामु0स्वा0के0 धनौरा द्वारा दिनांक 12.12.2020 को ग्राम मलेशिया, धनौरा में स्वास्थ्य शिविर का आयोजन कर नरीजों को उपचारित किया गया। चिकित्सा अधीक्षक, सामु0स्वा0के0 धनौरा से प्राप्त आख्या इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सूचनार्थ प्रेषित।

संलग्नक : उपरोक्तानुसार

भवदीय

मुख्य चिकित्सा अधिकारी
अमरोहा

पृ०सं० मुचिअ/सूचना/2020-21/ 1861

प्रतिलिपि : क्षेत्रीय अधिकारी, उ०प्र० नियंत्रण प्रदूषण बोर्ड, बिजनौर को सूचनार्थ प्रेषित।

तददिनांक :



मुख्य चिकित्सा अधिकारी
अमरोहा

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प्रेषक,

चिकित्सा अधीक्षक
सामुदायिक केंद्र, धनौरा

सेवा में,

मुख्य चिकित्सा अधिकारी
जनपद-अमरोहा ।

दिनांक-12.12.2020

विषय:- ग्राम मेलिशिया में रोगी उपचारित किये जाने के समंध में ।

महोदय,

आपको अवगत कराना है कि आपके निर्देश अनुसार ग्राम मेलिशिया में स्वास्थ्य शिविर का आयोजन दिनांक-12.12.2020 को कराया गया ग्राम का निम्न विवरण है ।

1. दाद खाज खुजली -45
2. पेट दर्द -15
3. बुखार - 5
4. आख रोगी - 11
5. जोड़ों में दर्द -22
6. स्वास रोगी -7
7. अन्य - 15

सभी मरीजों को उपचारित किया गया ग्राम में कोई गम्भीर रोगी नहीं मिला सूचना आपकी सेवा में प्रेषित है ।


(मे.एम.)


Medical Superintendent
CHC Dhanaura (Amroha)
सामुदायिक केंद्र, धनौरा
अमरोहा

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Annexure R-7

E.T.P. VALIDATION REPORT: 2019-20

FOR

M/S WAVE INDUSTRIES Pvt. Ltd.
SUGAR UNIT - DHANAURA
DISTRICT - AMROHA (U.P.)

PREPARED BY:



NATIONAL SUGAR INSTITUTE

Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur - 208 017 (U.P.) India
Ph: +91-512-2570730, 2570273
Fax: +91-512-2570247

VISIT TO SUGAR FACTORY DURING SEASON 2019-20

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TO VALIDATE EFFLUENT TREATMENT PLANT

1. GENERAL INFORMATION

1	Name and address of the factory	M/S Wave Sugar Industries Pvt. Ltd. Unit –Dhanaura Mandi Distt. -Amroha (U.P.)	
2	License capacity of Plantation White sugar factory/Backended sugar refinery (TCD)	8300 TCD (Backended sugar refinery 1100 TPD)	
3	Average actual crush rate (TCD)	6725 TCD (From 09.03.2020 to 16.03.2020)	
4	Co-generation plant capacity (MW)	30 MW	
5	Period of visit	16.03.2020 to 17.03.2020	
6	NSI officials visited	Designation	Contact No & e-mail
	1. Mr. Subhash Chandra	Junior Technical Officer (Sugar Technology)	7348520045
	2. Mr. Dinesh Chandra	Research Assistant (Biochemistry)	9450153789
7	Factory officials interacted	Designation	Contact No & e-mail
	1. Mr. D.P. Singh	General Manager (Production)	9927721666 dp_singh@waveindustries.in
	2. Mr. Raj Kumar Singh	Manager (Production)	7500244724 rajkumar@waveindustries.in
	3. Mr. Pradeep Kumar	ETP Officer	9041489551 Pradeepvsh599@gmail.com

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2. OPERATIONAL INFORMATION

S. No.	PARTICULAR	STATUS/ QUANTITY	REMARK
1	Fresh water abstraction	Bore-well	
	a. No & capacity of bore well	03 Nos. 110,220 and 150 M ³ /hr.	
	b. Installation of flow meters	Yes	
	c. Recording & maintaining of log books of water abstraction	Yes, (Average-43.06 M ³ /hr)	Tube well log book attached as- Annexure-2
	d. Measurement facility of fresh water used in sugar plant & maintaining of log books	Yes	
	e. Measurement facility of fresh water used at co-generation & maintaining of log books	Yes, (Average- 34.38 M ³ /hr at DM plant for feed water make up)	Annexure-2
	f. Measurement facility of fresh water used for human needs, residential buildings & maintaining of log books	Yes, (Average- 4.80 M ³ /hr)	
	(photocopy of log books to be enclosed)	Yes	Annexure-2
2	Measurement of Cold water usage		
	a. Power turbine	Flow meter not installed	Recirculation only
	b. Fibrizer & other cane preparatory devices	Yes (Average-12.51 M ³ /hr)	Recirculation only
	c. Mills & drives		
	d. DM/RO plant at boilers	Yes (Average- 34.38 M ³ /hr)	Fresh water is being used.
	e. Cooling towers of co-generation	Yes (Average- 3.78 M ³ /hr)	Fresh water is being used as make up water.
	f. SO ₂ gas cooling	Not Applicable.	
	g. B & C massecuite cooling	Flow meter not installed	Recirculation only
	h. Final molasses cooling	Flow meter not installed	Recirculation only
	i. As make up water at process spray pond/CT and at any other unit operation	Flow meter installed (Average- 0.95 M ³ /hr)	By treated effluent water.
	j. Compressor/pumps gland cooling	Circulation from cold UGR	
	k. Any other	Not Applicable	

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	(photocopy of log books to be enclosed)	Yes	Annexure-2.
3	Measurement of hot water usage		
	a. Imbibition water at mills	Yes (Average-113.06 M ³ /hr)	Condensate is used
	b. Filter cake wash water	Yes (Average- 12.94 M ³ /hr)	Condensate is used
	c. Pan boiling, molasses conditioning	Yes (Average- 5.27 M ³ /hr)	Condensate is used
	d. Sugar melting	Yes (Average- 46.43 M ³ /hr)	A common flow meter installed for sugar melting and IER wash water
	e. Wash water at centrifugal	Yes (Average- 5.42 M ³ /hr)	Condensate is used
	f. Any other		
	(photocopy of log books to be enclosed)	Yes	Annexure-2 &3
4	Measurement of effluent generation		
	a. From mill house	yes (Average-62.68 M ³ /hr i.e. 223.69 litres /ton of cane @ 6725 TCH)	A common flow meter installed for total effluent measurement.
	b. From boiling house		
	c. From steam generation		
	d. Spray pond/ Cooling tower over flow	yes (Average- 25.88 M ³ /hr i.e. 92.36 litres /ton of cane @ 6725 TCH)	Annexure-2 &3
	e. Gross effluent generation at ETP inlet	yes (Average-62.68 M ³ /hr i.e. 223.69 litres /ton of cane @ 6725 TCH)	A common flow meter installed for total effluent measurement.
	(photocopy of log books to be enclosed)	Yes	Annexure-4
5	Cooling arrangement & recirculation of cooling water		
	a. At Power turbine	Yes	Separate cooling tower of capacity 6000 m ³ /hr.
	b. At Mill drives & mill bearings	Yes	
	c. At Fibrizer & other cane preparatory devices	Not Applicable	a. 1000 M ³ capacity of cold UGR for recirculation of cold water. b. 1000 M ³ capacity of hot UGR
	d. At SO ₂ gas coolers		
	e. At B & C Masecuite cooling	Yes	First stage fan less FRP
	f. Surplus condensate	Yes	

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			cooling tower of cap. 100 M ³ /hr. and second stage 150 M ³ /hr.	
6	Construction of small pits near various pumps to collect gland cooling water for recirculation	Yes		
7	Construction of Hazardous tanks of adequate capacity to collect wash water generated during chemical/ mechanical cleaning of evaporators and discharging it in a controlled manner	Yes		01 No 110 M ³ capacity of caustic storage tank.
8	Installation of CPU (Condensate Polishing Unit) and circulation of polished condensate to co-generation plant cooling towers as a make-up water for more than 45kg/cm ² working pressure boilers and to other purposes	Not installed (The working pressure of boiler is 1.05 kg/cm ²)		The working pressure of boiler is more than 45 kg/cm ² hence factory should have installed condensate polishing unit.
9	Use of membrane based (2 stage) or other suitable technologies to attain a brine recovery of at least 80 % in sugar refineries having IER	Yes		
10	Closed loop hot and cold water circulation systems	Yes		
11	Sulphate removal system installed for spray pond/ process CT over flow. (system details with flow diagram to be enclosed)	Being refinery		
12	Retention/contact time in various units of ETP	Average flow-60.04 m ³ /hr. (214 litre/ton of cane)@ 6725 TCD	Flow-69.16 m ³ /hr. (200 litre/ton of cane)@ 8300 TCD	
	a. Bar screen chamber	33 Min.	Adequate	30 Min. Adequate
	b. Oil & grease trap chamber	1 Hr. 50 Min.	Adequate	1 Hr. 30 Min. Adequate
	c. Equalization tank with aeration	14 Hrs. 50 Min.	Adequate	13 Hr. Adequate
	d. pH correction tank	3 Hr. 20 Min.	Adequate	2 Hrs. 50 Min. Adequate
	e. Primary clarifier	11 Hrs. 50 Min.	Adequate	10 Hr. 15 Min. Adequate
	f. Aeration tank	61 Hrs.		53 Hrs. Adequate
	g. Secondary clarifier	11 Hrs. 50 Min.		10 Hrs. 15 Min. Adequate
	h. Multi grade filter	47 Min.		41 Min. Adequate
	i. Activated carbon filter	47 Min		41 Min Adequate
	j. Sludge drying bed or Centrifuge	0.067 M ³ /ton of cane		0.054 M ³ /ton of cane
	K. Centrifuge			

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Format for ETP validation , Season 2019-20 , National Sugar Institute Kanpur | 2020

13	ETP Analysis (performance parameters), average value	As per record	As per sample taken during the visit
A	ETP Inlet		
	a. Effluent flow rate (m ³ /hr) .	62.68M ³ /hr. (223.69 litre/ton of cane)	
	b. Sulphur (mg/L)	Not analysed	
	c. pH	7.2	8.62
	d. COD (mg/L)	900	600
	e. BOD (mg/L)	270	260
	f. TSS (mg/L)	180	76
	g. TDS (mg/L)	900	1761
B	ETP Outlet		
	a. Treated effluent flow rate (m ³ /hr)	60.04 M ³ / hr. (214 litre/ton of cane)	
	b. Sulphur (mg/L)	Not analysed	
	c. pH	7.5	8.65
	d. COD (mg/L)	78	64
	e. BOD (mg/L)	35	18
	f. TSS (mg/L)	15	14
	g. TDS (mg/L)	750	685
C	ETP Analysis (other parameters), average value		
	a. MLSS (mg/L)	2300	2400
	b. DO (mg/L)	3.0	3.0
D	Sulphate removal system analysis		
	Inlet		
	a. Effluent flow rate (m ³ /hr)	Not Applicable	
	b. Sulphur (mg/L)		
	Outlet		
	a. Effluent flow rate (m ³ /hr)	Not Applicable	
14	Condensate Polishing Unit (CRU) Analysis		
	Inlet	Not installed.	
	TDS (mg/L)	Not installed	
	BOD (mg/L)	Not installed	
	Outlet	Not installed	
	TDS (mg/L)	Not installed	
15	Storage of treated effluent		

	a. No & size of lagoons	01 no. (15345 M ³) 85.25 x 45 x 4 meter	
	b. Lagoon type- permeable / impermeable	Impermeable	Lagoon is having the capacity to hold the treated effluent for about 11 days at 60.04 M ³ /hr. flow rate.
16	Recirculation of treated effluent in sugar plant		
	Consumption points		
	a. Cooling Tower makeup	Approx. 22.8 M ³ /day treated effluent is being utilized for process cooling tower make-up water.	
	b. Lagoon, Gardening & Horticulture	1. Factory farm area - 20 hectare. 2. Farmers area - 124.43 hectare.	
	c. Wet Scrubber		Electro Static precipitator
17	Operation and maintenance staff of ETP(shift-wise)		Annexure-10.
	Name & designation	Qualification and training (enclose training certificate)	
	Mr. Ranveer Singh (ETP I/C)	B.Sc. & VSI	
	Mr. Pradeep Kumar (ETP Chemist)	B.Sc., Biotechnology	
	Mr. Rahul Kushawaha (ETP Chemist)	M.Sc. & ANSI	
	Mr. Dikshit Kumar (ETP Chemist)	B.A.	
	Mr. Khilendra Kumar (ETP Chemist)	ITI	
	Mr. Naresh Kumar (ETP Chemist)	B.Sc.	
	Mr. Kuldeep Kumar (ETP operator)	...	
	Mr. Ran Pal (ETP operator)	Intermediate	
18	Analytical facility (laboratory)	Yes (pH meter, TDS meter, COD digester, BOD incubator)	Annexure-11.
19	Adoption of rainwater harvesting system	Yes	
20	Dry cleaning of factory floors etc. using bagasse	Yes	

3 CONCLUSION AND OBSERVATIONS: -

1. The factory has implemented various recommendations as per previous ETP validation report by the institute.
2. Total discharge of treated effluent was estimated as 214 litres/ ton of cane (@ 6725 TCH), which is more than 200 litres/ ton of cane as per norms of CPCB.
3. The existing capacity of ETP is adequate on current effluent generation and also considering licensed capacity with effluent generation @ 200 litres/ ton of cane.
4. The quality of treated effluent was within the norm of CPCB.
5. The various log books are maintained properly by the factory, however the same should be in printed form as ETP log book.
6. Factory should well maintain the log book for shift wise analysis of ETP inlet and outlet water.
7. The working pressure of boiler is 105 kg/cm², hence factory should have installed condensate polishing unit as per guideline of CPCB.

4 ACKNOWLEDGEMENT

Our sincere thanks are due to Shri D.P. Singh (General Manager-Production), Shri Raj Kumar (Manager Production) for providing data and extending cooperation during the visit.

5. DOCUMENTS ATTACHED

1. DMR for period from 19/12/2019 to 25/12/2019. Annexure-1.
2. Photocopy of data recorded on log books of fresh water abstraction and consumption. Annexure-2.
3. Recorded laboratory Analysis Report of ETP operational parameters carried out by the Factory. Annexure-4.
4. ETP performance report, if analysis is carried out by external laboratory. Annexure-5.
5. OCEMS recorded data e.g. flow rate, pH, COD, BOD, TSS etc. sent on CPCB server during the visit. Annexure-6.
6. Copy of Time line action plan submitted by the factory to CPCB. (Not Provided).
7. ETP details with flow diagram. Annexure-7.
8. Certificate photocopy provided by (N.S.I.) Annexure-8
9. Details of staff working at ETP. Annexure-9.
10. Details of analysis equipment in ETP laboratory. Annexure-10.
11. Evaporator configuration, details of lagoon and details of hazardous tank. Annexure-11.

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- 12. List of farmers for Irrigation. Annexure-12
- 13. Details of boiler and list of flow meter installed in plant. Annexure-13
- 14. Process flow diagram, details of UGR and tube well flow meter calibration certificate. Annexure-14

Subhash Chandra
15/04/2020

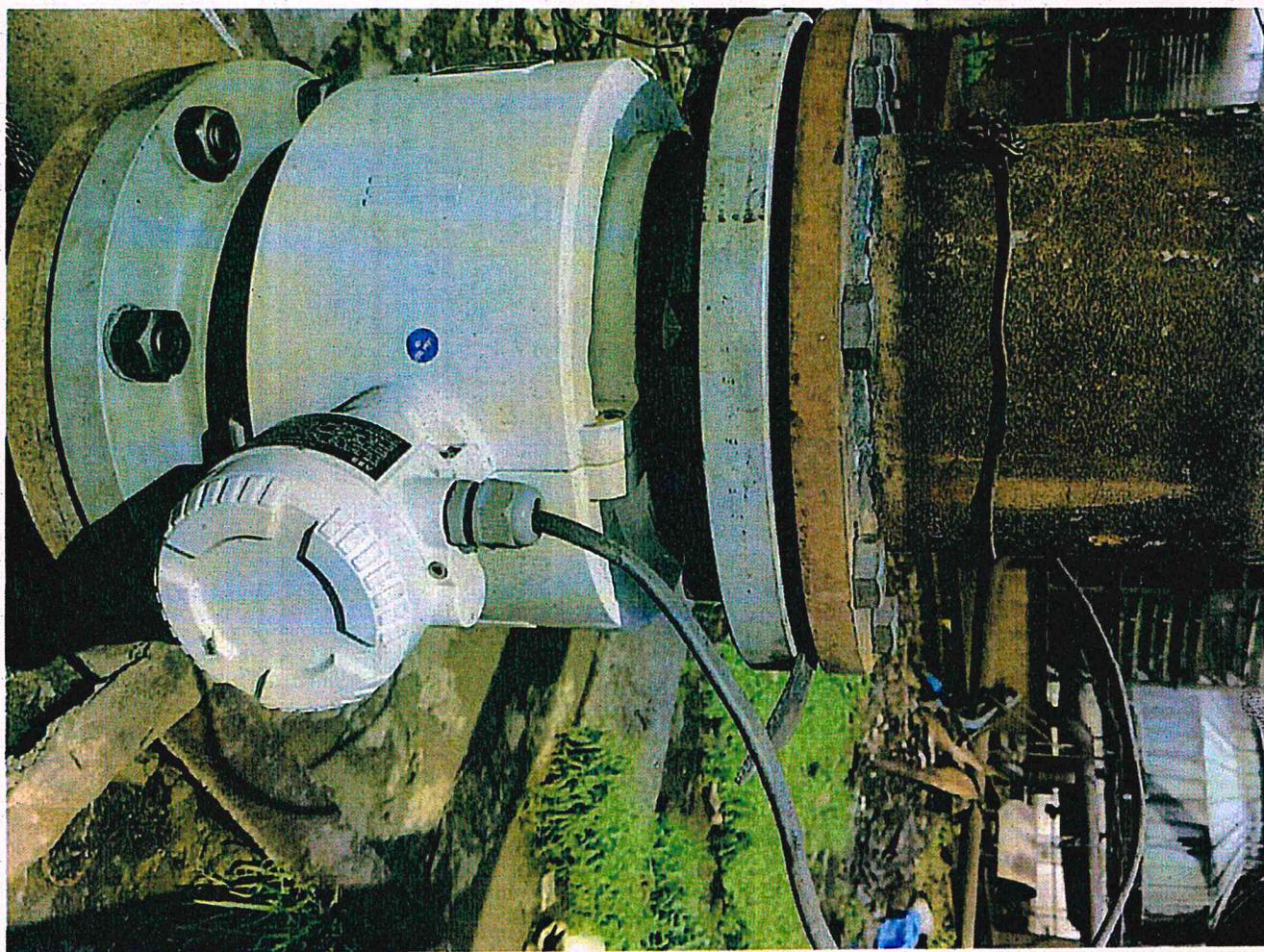
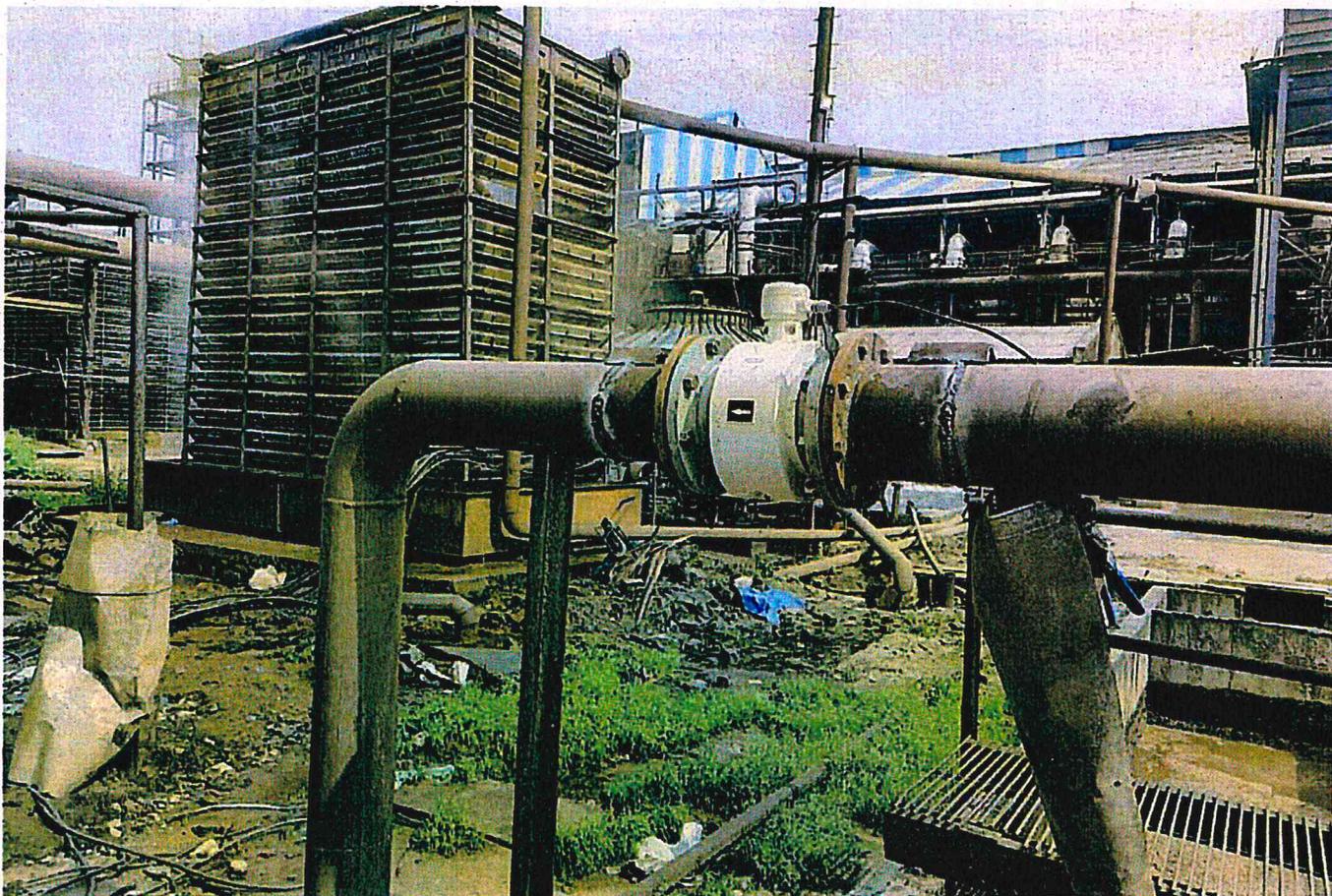
(Subhash Chandra)
Junior Technical Officer (Sugar Technology)

NATIONAL SUGAR INSTITUTE

An ISO 9001:2015 Certified Institute
Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
(Government of India)

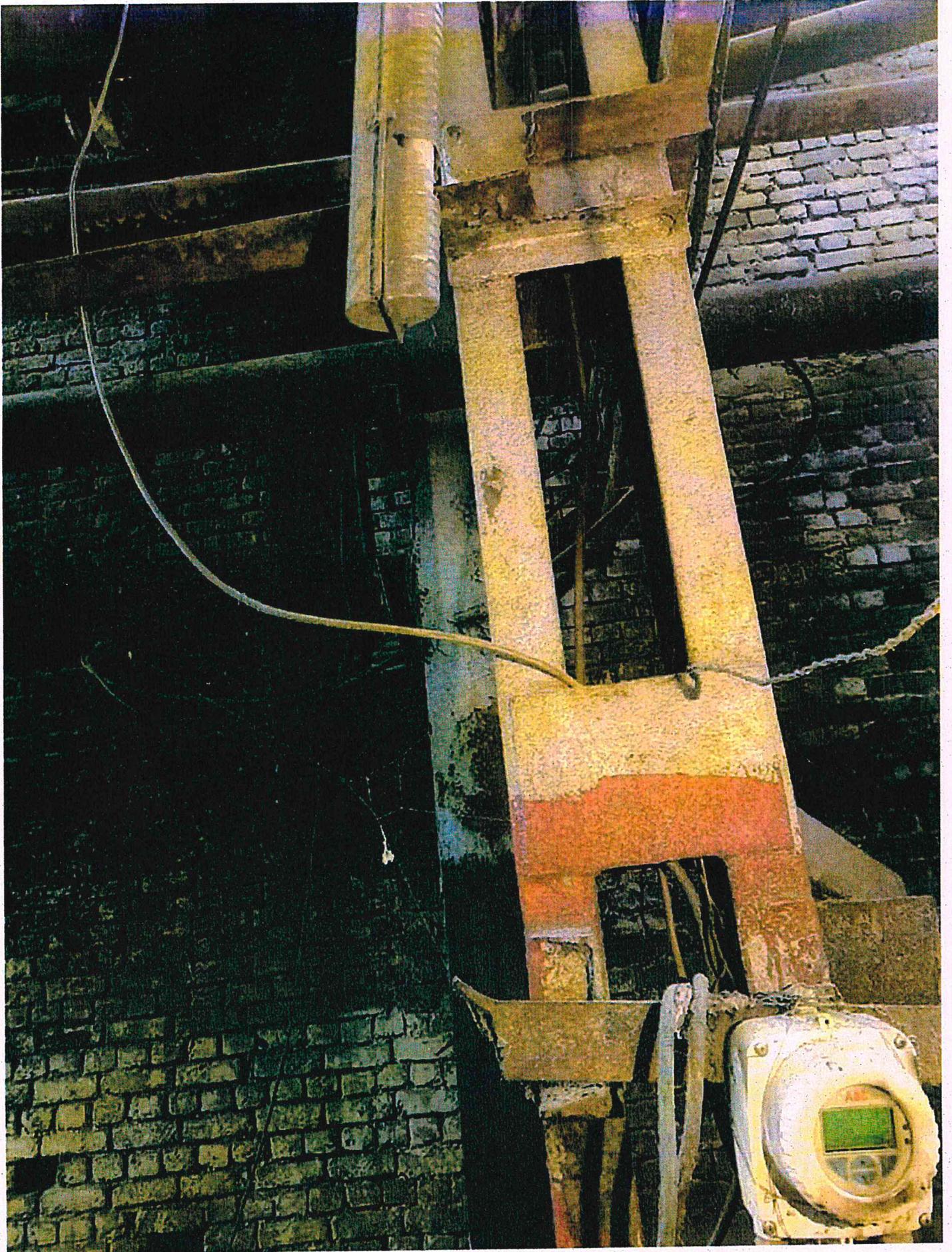
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283
Annexe R-8



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Annexure R-9



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Annexure R-10 (lolly)



BHARAT OIL & WASTE MANAGEMENT LTD. (BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

MEMBERSHIP CERTIFICATE

M/s. Wave Industries Pvt. Ltd.

Village - Malasia, Post - Mandi Dhanaura Amroha-201301, UP

is a registered member of our facility



Gata No. 672. Vill. Kumbhi, Akbarpur Road, NH - 2 Kanpur-Dehat-209101, UP

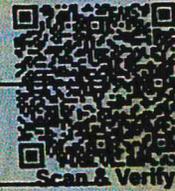
for safe, legal & scientific Disposal of Hazardous Waste

BOWML/K/3118/18

Member # :

January 14, 2023

Expiry Date :



Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2621 6466 or Email : sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohagi
Sales Coordinator
sales@bharatoil.com
Digitally Signed By: Pragati Rohagi
Date: 2022-01-12 11:25:39
IP: 122.180.48.54
ID: LdFrewTtp7JHwOKZZw==
Click here to E-verify



For Bharat Oil & Waste Management Ltd.

Sunder K Kulkreja
GM (Admin & Fin.)
sales@bharatoil.com
Digitally Signed By: Sunder K Kulkreja
Date: 2022-01-12 14:44:02
IP: 122.180.48.54
ID: OXDP080T8eC0V7S156FAm
Click here to E-verify

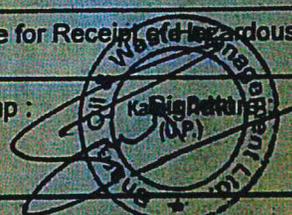
Authorized Signatory



* Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.

FORM 10
[See rule 19 (1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: **56414**

Copy for SPCB

1 Occupier's Name & Mailing Address (including Phone No. and email)	Wave Industries Pvt Ltd Village Malasia Teh-Dhanuwa, Area								
2 Sender's Authorization No.									
3 Manifest Document No.	SS/CHC/2100319 Dt 6/1/22								
4 Transporter's Name & Address (including Phone No. and email)	Party - Self								
5 Type of Vehicle (Truck / Tanker / Special Vehicle)									
6 Transporter's Registration									
7 Vehicle Registration No.	UP23AT 2520								
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Indus Ghaziabad, UP-201010 Tel.: 01 e-mail:sales@bharatoil.com	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANA Plot # 672, Sikandra Road, NH-2, Kumbh Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com						
9 Receiver's Authorization No.	(i) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWMIGHAZIABAD/2018 Valid upto: 03/05/2023	(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii) 1493/UPPCB/KanpurDehat(UPPCBRO)/HWMKANPUR DEHAT/2018 Valid upto:30/04/2023						
10 Waste Description	Black oil								
11 Total Quantity No. of Containers	200 Kg.....m' or MT Nos.								
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)								
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.								
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road								
Typed Name & Stamp : Signature :	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>01</td> <td>06</td> <td>2022</td> </tr> </table>			Month	Day	Year	01	06	2022
Month	Day	Year							
01	06	2022							
15 Transporter Acknowledgement of Receipt of Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>01</td> <td>06</td> <td>2022</td> </tr> </table>			Month	Day	Year	01	06	2022
Month	Day	Year							
01	06	2022							
16 Receiver's Certificate for Receipt of Hazardous and other Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>01</td> <td>06</td> <td>2022</td> </tr> </table>			Month	Day	Year	01	06	2022
Month	Day	Year							
01	06	2022							
Typed Name & Stamp :									

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TAX INVOICE

Printed on 10-Jan-2022 03:02
(2nd DUPLICATE FOR TRANSPORTERS/OTHER)

	Bharat Oil & Waste Management Ltd. Gate No. 572, Vill. Kumbhi, Akbarpur Road, NH - 2 Kanpur-Dehat, UTTAR PRADESH - 209101 STATE CODE :09 GSTIN/UIN :09AADCB1158N2ZF PAN :AADCB1158N CIN :U11201DL2007PLC160944 E-Mail :sales@bharatoll.com	Invoice No. K/SER/4897/21-22	Dated 10-Jan-2022
		Customer ID : 4534	Mode/Term of Payment
		Supplier's Ref - CHALLAN NO: 88/CHL/2100319	Supplier's Ref Dated :- 0-Jan-2022
Buyer/ Recipient Wave Industries Pvt. Ltd. Village - Malasia, Post - Mandi Dhanaura, Amroha UTTAR PRADESH 201301, India GSTIN/UIN :09AAACC6691C3ZN PAN :AAACC6691C PLACE OF SUPPLY: UTTAR PRADESH - State Code: 09	P.O. NO	P.O. DATE	
		WTS Reference No 48131	WTS Dated 6-Jan-2022
		SEAL No :-	Vehicle No : UP23AT 2520
Billing Address Wave Industries Pvt. Ltd. Village - Malasia, Post - Mandi Dhanaura, Amroha UTTAR PRADESH 201301, India STATE CODE :09 GSTIN/UIN :09AAACC6691C3ZN PAN :AAACC6691C	Form - 10: 56414	Eway bill : NA	
		LR NO.	LR Dated :
	Reverse Charge Applicable : NO	Box/Cases :	

SL No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
1	NA	Hazardous Waste Disposal Services					
		Minimum Disposal Charge	999432				4,000.00
	5.1	5.1 - Used or spent oil	999432	200		Liters	0.00
		Total Taxable Value					4,000.00
		SGST			9%		360.00
		CGST			9%		360.00
		Round Off					0.00
		Grand Total		200.0		Liters	₹ 4,720.00

Amount Chargeable (in words) INR Four Thousand Seven Hundred And Twenty Rupees Only E & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
999432	4,000.00	9.00	360.00	9.00	360.00	720.00
Total	4,000.00		360.00		360.00	720.00

Tax Amount (in words): INR Seven Hundred And Twenty Rupees Only

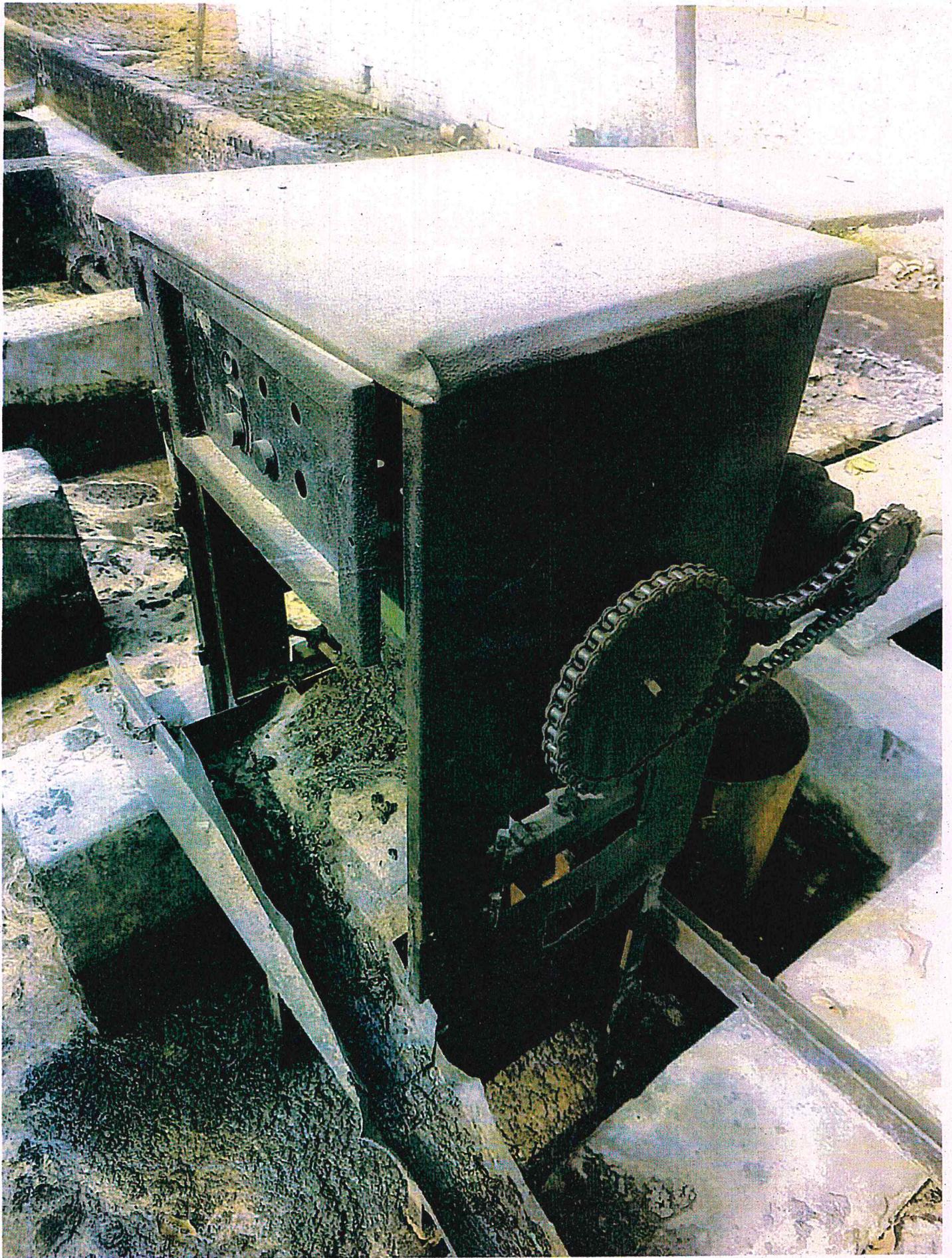
Declaration:
 1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
 2. Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
 3. Please pay only by RTGS/NEFT/DD/Cheque: IF DD/Cheque then Please send to BOWML, Attn: Accounts, 11 LGF, Community Center, East Of Kailash, New Delhi 110065. Tel: 011-41000710/26216466/9717706048 sales@bharatoll.com
 4. Bill/ Invoice is final, if no dispute notified in writing within 7 days of invoice.

Company's Bank Details:
 Bank Name : Axis Bank Limited
 A/C NO : 909020031262864
 Branch Add : Lajpat Nagar, New Delhi
 IFS Code : UTIB0000126
 for Bharat Oil & Waste Management Ltd.

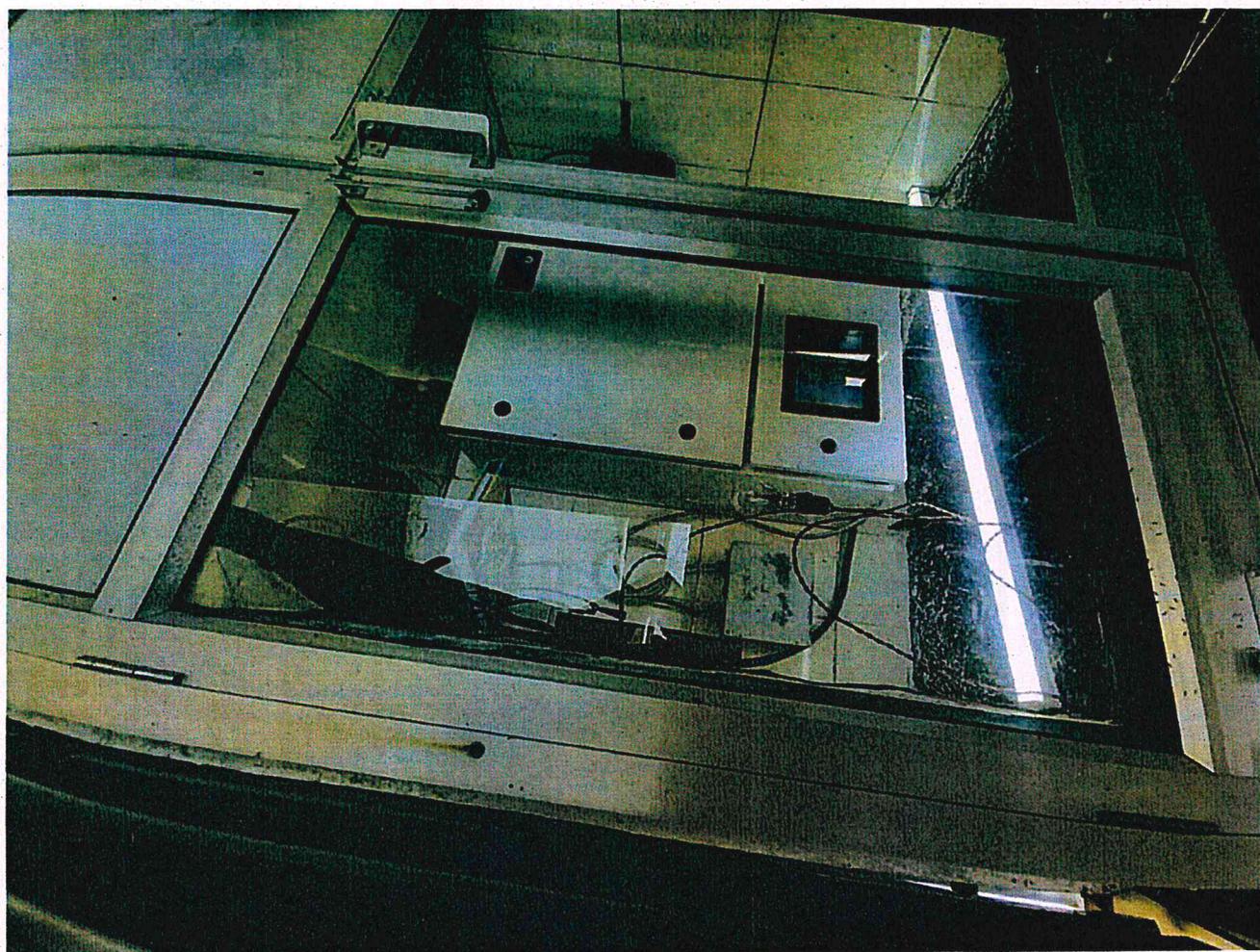
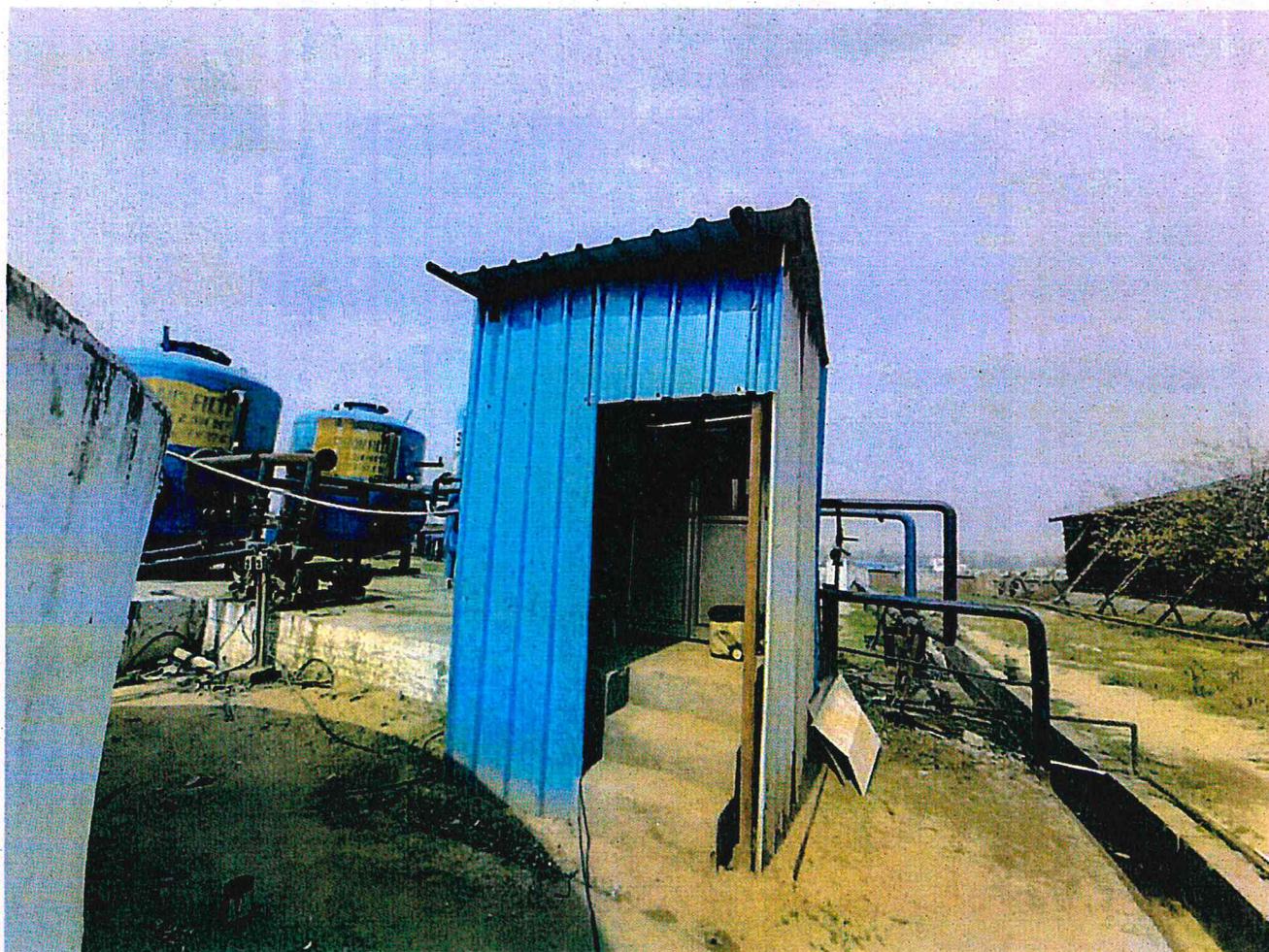


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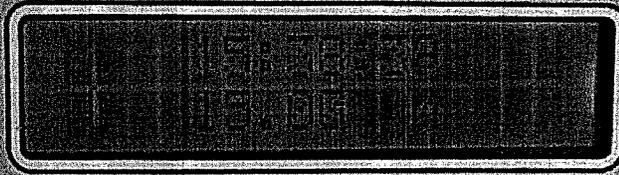
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Annexure R-13

Ground Water Level Recorder



UP



DOWN



EXIT



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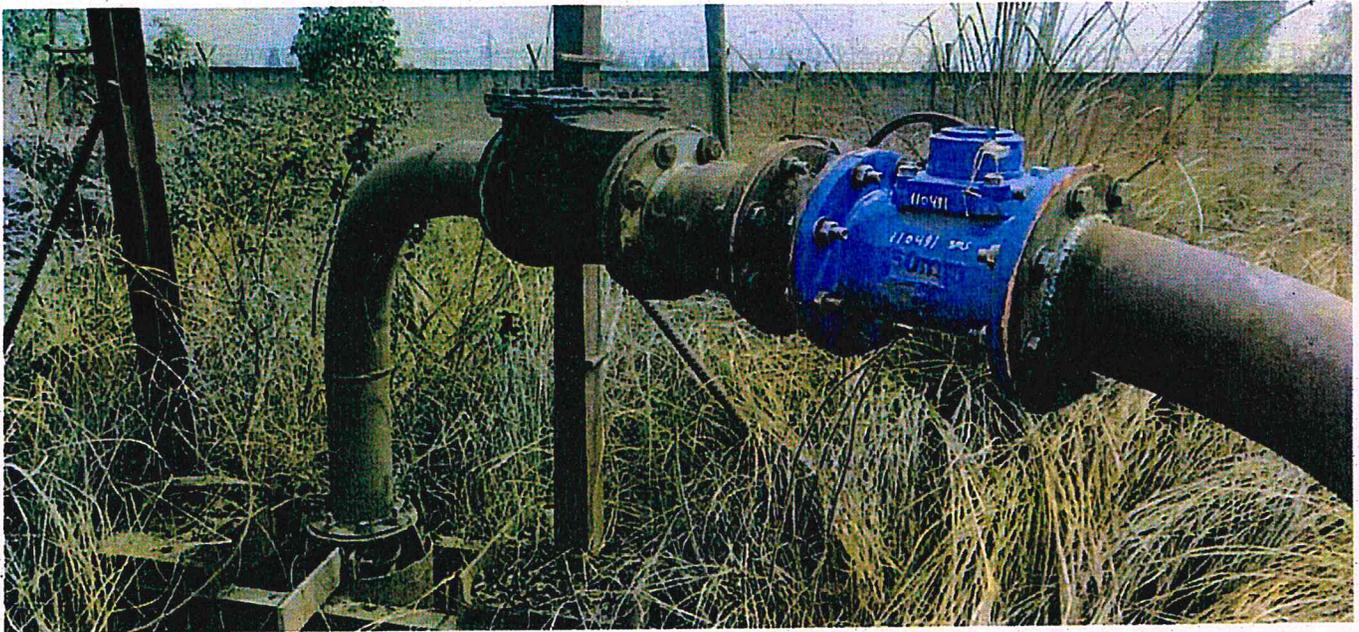
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Annexe R-189



State of Groundwater in Uttar Pradesh

A Situation Analysis with Critical
Overview and Sustainable Solutions



 **WaterAid**

Ground Water
Action Group

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Annexure R-16

 WaterAid

 Government of
Uttar Pradesh

State of Groundwater in Uttar Pradesh

*-A Situation Analysis with Critical Overview
and Sustainable Solutions*

Ravindra Swaroop Sinha

2021

Lucknow, Uttar Pradesh, India

GRATITUDE

The report on 'State of Groundwater in Uttar Pradesh' is a comprehensive technical document that has been prepared with great support from WaterAid India and Ground Water Action Group. The data required and the technical inputs, gathered from different platforms, alongwith consultations with experts and extracting useful information from different publications, are highly acknowledged.

I would like to express my special gratitude to Mr. Farrukh Rahman Khan, Regional Manager, WaterAid India, Lucknow for his inputs & continuous support during preparation of this elaborate document on ground water resources in Uttar Pradesh covering almost all the dimensions and aspects related to ground water.

I sincerely acknowledge Mr. B.B. Trivedi, former Senior Scientist, CGWB for providing useful technical inputs for this manuscript. I am thankful to Mr. Naveen Shukla, Scientist, U.P. Jal Nigam for his technical support and providing relevant publications. I also acknowledge the support of Dr. Shishir Chandra of WaterAid India for providing inputs on Banda water campaign. My sincere thanks are also due to Mr. Y.B. Kaushik, former Regional Director, CGWB for his technical advice. Various data gathered from published reports & online platforms of different departments like Ground Water Department, CGWB, UPJN, SWaRA is also gratefully acknowledged.

I feel pleasure in thanking Mrs. Priya Srivastava and Mr. Aditya Agrawal, IT experts, SWaRA and Mr. Shakti Verma for providing co-operation and help during preparation of this document. I also wish to sincerely thank all the fellow members of Ground Water Action Group and WaterAid India for their motivation and support.

R.S. Sinha

Author,

Convenor - Ground Water Action Group

FOREWORD



**Chairman, Uttar Pradesh
Water Management and
Regulatory Commission,
Lucknow**

It is a matter of immense pleasure that Ground Water Action Group and WaterAid India are bringing out a very useful and informative document on "State of Ground Water in Uttar Pradesh-A Situation Analysis with Critical Overview and Sustainable Solutions".

We are fortunate that the state of Uttar Pradesh is blessed with a very rich river system of Ganga, Yamuna and their tributaries, along with vast groundwater resources potential stored in multilayered alluvial aquifers, known to be one of the largest aquifer systems in the world.

However, over-exploitation of groundwater, erratic & decreasing rainfall, increased water contamination and reduced ecological flows have put the State into a critical and challenging situation. Depleting ground water levels all across the State both in rural and urban segments have emerged as a major policy concern. The threat of climate change is likely to affect the State's water security.

It is important to realize that groundwater has largely contributed to economic development of the State by providing major support to irrigation, drinking water and industrial sectors. But with increased dependency on groundwater, the resource has been extensively exploited, putting the aquifers under high stress. As per the Ground Water Assessment Report- 2017, 280 blocks and 10 cities are reported as stressed.

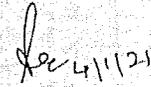
Diversity of groundwater problems has raised many concerns and it is high time the experts, planners and administrators evolved an efficient mechanism with focused and achievable plans to achieve significant improvement in groundwater condition.

It is appreciated that at a time when the State is seriously thinking to resolve the overall crisis of water resources, this report on the state of ground water in Uttar Pradesh has come out with a thoughtful and robust mechanism for sustainable groundwater management in the State, covering almost all the management aspects and focusing majorly towards restoration of depleted aquifers through new technological approaches. The report highlights the need to have more practical and targeted actions for agriculture, industrial and urban sectors suggesting the need to strengthen and refine data analysis, its management and resource assessment process, need to conduct extensive groundwater quality mapping and develop quality protocols, and to adopt large scale recharging methods, need to undertake aquifer

mapping on 1: 10000 scale for aquifer wise management. The report is a comprehensive document on groundwater resources of the State, providing all possible scenarios as a pathway for ground water management reforms. The new areas of virtual water assessment, consumptive water use and dual roster system for simultaneous use of surface water & groundwater, as envisaged in the report, may give new dimensions to groundwater studies.

It is heartening to note that WaterAid India, a leading International NGO, has been working across seven districts of the State in close collaboration with concerned departments, administration and panchayats contributing towards safe water and sanitation to people, specially marginalized communities and also supporting ground water conservation activities. The contribution of Mr. R.S. Sinha, a well experienced ground water expert in preparing this elaborate document on groundwater, is praiseworthy. I hope this report will prove to be a useful document for groundwater resource planning and management process in the State.

Date: 4th January, 2021



(Susheel Kumar)

Chairman

Uttar Pradesh Water Management
and Regulatory Commission,
Lucknow

COMMENTS OF EXPERTS

- I. I have gone through the executive summary and table of contents of the important document titled "STATE OF GROUNDWATER IN UTTAR PRADESH -A Situation Analysis with Critical Overview and Sustainable Solutions, prepared by Sri R. S. Sinha, an eminent groundwater expert, with the support of WaterAid India.. The document includes some basics of groundwater along with international and national perspective of groundwater usage with detailed overview of groundwater availability and various associated problems in different parts of Uttar Pradesh state. The decreasing trend of rainfall pattern and possible impact of climate change on groundwater are also highlighted. The current central and state government regulatory policies and implantation status are also discussed with possible management strategies. This document will be very useful for those who are associated with the groundwater investigations, monitoring, policy planning and implementation including experts working in associated areas, agriculturists, industrialists, other users and those who want to understand the status of current availability of groundwater in different parts of the Uttar Pradesh state and various water quality problems.

Dr. Bhishm Kumar

Former Professional staff and Advisor
International Atomic Energy Agency, Vienna, Austria
Former Sr. Scientist and Head, Isotope Hydrology
/Hydrological Investigations Division
National Institute of Hydrology, Roorkee, India

- II. The document on State of Groundwater in Uttar Pradesh provides a comprehensive insight on different aspects of groundwater resources of this agrarian state and highlights diversified issues and the related management concerns. This is important that the document has come out with host of solutions for overall reform of groundwater sector in the state. The vast Ganga plain, a part of Ganges – Brahmaputra basin, have always been recognised all the world over, as most prolific reserve of groundwater. For this reason only, the area earmarks highest population density of India with population touching almost 50 crores. Known to all that the states of Punjab, Haryana and Uttar Pradesh were harbinger in ushering Green Revolution in 1964 -67 period, when groundwater revolution leaped up the irrigation potential by 80%, transforming the country into food surplus category. But almost 50 years down the line groundwater came to be savagely hounded upon for agriculture as well for drinking needs simulated irreversible damage to worthy aquifer system. Starting from common man to water professional, bureaucrat, political hegemony, all tended to forget that life elixir though in abundance, but not infinite. The situation of impoverished resource now stands smitten by impaired top (phreatic) aquifer through savage mining, once perennial rivers starved off even base flow in non-monsoon months, shrinking of river flood plains, hazardous pollution of both surface and groundwater. The complicity of all in such criminal indifference towards the resource has resulted into mindless extraction from same depth intervals at say micro-

basin level for every day swelling urban agglomerates with practically a blind eye towards conservation aspect in form Rain /Storm water harvesting ,conversion of age old ponds into housing colonies , concretisation all around even pavements and highly subsidized drinking water. Water professionals among themselves do not see eye to eye in coming out with effective measures in time to time resource estimation and accordingly re-visit relatively worthy area as well depth interval more appropriate for withdrawals with changing dynamics of aquifer systems. Planners are in practise of taking a leaf out of the mayhem and act whimsical to comply with contemporary political wishes. Time had already arrived for us all to earnestly come together for parenting the severely damaged resource for coming generation .

The present document by Sri.R.S.Sinha is an in-depth analyses of basic bottlenecks together prioritising the issues in order of merit. The everlasting zeal of the author exhorts many of us to become more responsive for the cause of water and he always deserve high commendations for giving a lead to professionals and planners alike. The effort of WaterAid India to bring out this elaborate report on groundwater is praiseworthy.

B.B. Trivedi
Scientist - D (Retd)
Central Ground Water Board, GoI, Lucknow

- III. Uttar Pradesh has nine agro-climatic regions, eight major river basins, and diversified hydro-geological setup mostly dominated by alluvial aquifers of the Gangetic plain and discontinuous aquifer system of Bundelkhand and Vindhyaans. It has one of the world's most extensive groundwater reserves. Ironically, it is also the most groundwater exploited region of the world. In this important volume, the author has presented the detailed scenario of groundwater in the state of Uttar Pradesh. As a result of unscientific exploitation of groundwater in many rural and urban areas, a grim scenario of over exploited and stressed blocks has emerged which is leading to severe threats of pollution, resource depletion and ecological imbalance. It has been observed that reduced base flows are impacting groundwater dependent ecological flows as well the surface storages. Western UP has been categorized as one of the most depleted aquifer system of the state. The author also highlights the importance of micro level aquifer mapping and aquifer based groundwater management plan. Overall, this volume is must for those who are interested to know groundwater from a regional perspective, and for scholars who are engaged in natural resource management and policy studies.

Prof. Venkatesh Dutta
Member GWAG
School of Earth & Environmental Sciences (SEES)
Babasaheb Bhimrao Ambedkar (Central) University, Lucknow

BACKGROUND NOTE

Depletion of groundwater resources has emerged as a policy concern both at national and state level, which requires to be addressed through an integrated approach.

In Uttar Pradesh, groundwater is the most preferred resource for augmenting supplies in all the sectors. However, the resource management in the state poses both qualitative and quantitative challenges. Therefore, for groundwater resources sustainability it is important to make balance between utilisation/ extraction and recharge, recycle and reuse of water. Addressing groundwater issues would also require change of perceptions and practices at different levels, where civil society organisations will have an important role in sensitizing relevant stakeholder groups.

It is heartening to note that the State Government is working on both policy and regulation side of water sector. At this point of time, the effort of Lucknow regional office, WaterAid India for bringing out a comprehensive report on "State of Ground Water in Uttar Pradesh" will go a long way in the planning and management process of groundwater resources in the state. The report covers almost all the relevant aspects of ground water resources in Uttar Pradesh, effectively summarising the current scenario with criticality of situation and the existing policies. The report signifies the importance of data management, resources assessment including need of restoration of aquifers. A set of ground water reforms and integrated solutions as envisaged in the report may surely provide a sustainable pathway for futuristic planning, management and conservation of groundwater in the state.

Farrukh Rahman Khan
Regional Manager,
WaterAid India, Lucknow

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- iii. The damaged and non-functional sewer lines and unscientifically developed soak pits also pose high risk of ground water pollution, because the civic facilities for sewage disposal in the urban settlements are not adequate. Out the total 653 townships, only 10-15% urban bodies are said to have sewerage system, but that too is either partial or not adequate. Remaining towns do not have any proper system and soak pits are being largely used, which are potential source for ground water pollution.

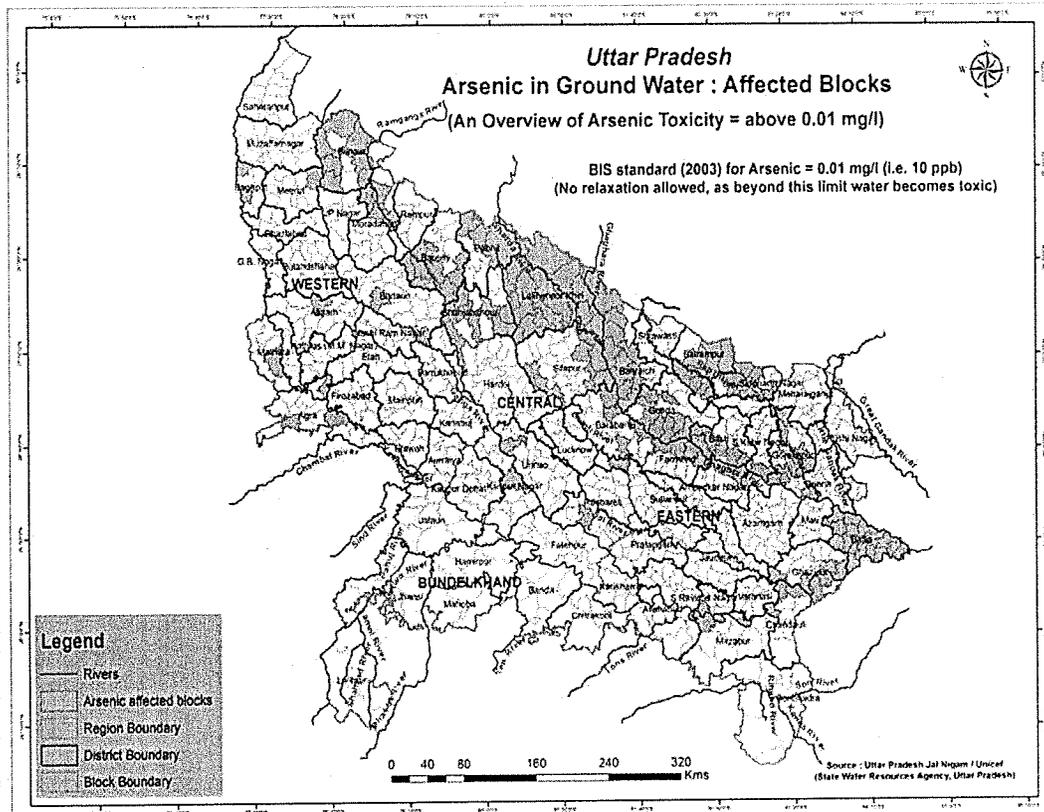
4.4.2 Arsenic Contamination in Uttar Pradesh

Various findings reveal that the Arsenic toxicity in ground water, mostly geogenic (natural), is emerging very fast in different parts of the state.

- i. It was in the year 2003, when the issue of Arsenic contamination in groundwater was first reported from district Ballia, where High Arsenic levels were found in a study of the Jadhavpur University and the Centre of Science and Environment. These findings were largely publicized and were well taken by the government and subsequently, the UP Jal Nigam has initiated the work of Arsenic testing in different parts of Ganga and Ghaghra basins, which were considered as probable vulnerable areas.
- ii. Presently, the quality analysis for Arsenic in groundwater is being carried out by different agencies under different schemes, but the complete and consolidated scenario for the whole state is yet to emerge.
- iii. The primary analysis of available data of UNICEF, U.P. Jal Nigam and CGWB and reveal that the harmful concentration of Arsenic in ground water exceeding 0.01 mg/l (permissible limit: B.I.S.) is critically spread over 144 blocks of the state located in 28 districts. In subsequent studies, more new districts are identified as Arsenic affected.
- iv. Cause of Arsenic in groundwater is geogenic, therefore, several mechanisms have, so far, been suggested for the release and occurrence of Arsenic in groundwater, but the actual mechanism and the cause is yet to be ascertained scientifically.
- v. **Two types of Arsenic**, Tetravalent and Pentavalent, are reported to be occurring in groundwater sources of different districts. Both the types of arsenic contamination have distinctive features and variable toxicity. But, any such study to find out the type of arsenic is **not being done by the concerned departments.**

This aspect, therefore, needs detailed analysis and scientific explanation. Separate mitigation measures would also be required. More studies on Arsenic toxicity are suggested to be taken up in different districts of the state.

Figure-12 : Arsenic Affected Blocks in U.P.



(Source : Sinha R.S., 2010-11)

- vi. To have an overview of Arsenic toxicity in various districts of the state, an attempt is made for the first time in the year 2010-11 at the State Water Resources Agency (SWaRA) by consolidating all the related data and information available with different organization and institutions. The report 'An Overview of Arsenic Toxicity in Uttar Pradesh' highlights the extent of the problems being faced by the state in 28 districts. Important findings of the study are-
 - a. Different GIS scenarios of Arsenic contamination in groundwater clearly indicate the alarming situation and the magnitude of the problem.
 - b. Ballia & LakhimpurKheri are the worst affected districts with Arsenic in groundwater. Reoti, Belhari & Dubhand blocks in Ballia district and block Nighasan, Isanagar, Palia & Ramia Behar of district LakhimpurKheri are found to be the 'most critically contaminated areas'.

- c. Ghaghra basin is the most severely Arsenic affected region of the state. The contamination levels of Arsenic in groundwater of Bahraich has made this district a 'HOTSPOT' for Arsenic toxicity.
- d. In UPJN-UNICEF study, groundwater sources in 20 districts, including Allahabad (now Prayagraj), G.B. Nagar, Ghaziabad, Bulandshahar, Rampur were found free from Arsenic contamination. But, with new quality monitoring and more testing, extension of Arsenic contamination is expanding in other districts, as discussed in following text.
- e. On the urban side, Arsenic in some groundwater samples has been reported from Kanpur Nagar, Lucknow and Shuklaganj area of Unnao. Shuklaganj has been found the 'most critically contaminated area' for the Arsenic. In the affected areas, Arsenic pollution is largely reported from shallow aquifers.

4.4.3 Heavy Metal pollution in Uttar Pradesh

The quality studies conducted by CGWB indicate presence of high levels of different heavy metals in groundwater of different areas. Some of the findings are briefed below-

- i. In Ghaziabad city, groundwater from hand pumps are found **contaminated with manganese, zinc, iron and chromium.**
- ii. In Mathura - Vrindavan city area, groundwater is found polluted with toxic heavy metals like **copper, iron, cobalt, lead and zinc.**
- iii. In Raina industrial area of Kanpur, metallic pollution of copper, chromium, nickel, zinc, lead, iron and manganese is reported from groundwater.
- iv. Heavy metals in groundwater have also been reported from other urban and industrial townships of the state.
- v. The analysed quality data and the reports prepared by the Ground Water Department also show the presence of various heavy metals beyond permissible limit in groundwater sources at different locations in different districts.

4.4.4 Occurrence of Saline Groundwater

Saline groundwater has been reported all across Uttar Pradesh from Ghaziabad/ Agra-Mathura to Pratapgarh - Jaunpur. Various quality studies and borehole logging surveys have shown that the problem of In-land Salinity in groundwater resources extends from western

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Annexure R- 16



Ministry of Jal Shakti



Contamination of Ground Water



Posted On: 02 DEC 2021 4:27PM by PIB Delhi

Central Ground Water Board (CGWB) generates ground water quality data of the country on a regional scale as part of its ground water quality monitoring program and various scientific studies.

These studies indicate the occurrence of arsenic in ground water beyond permissible limits (as per inBIS) for human consumption in isolated pockets in various States / UTs including West Bengal, Jharkhand, Bihar, Uttar Pradesh, Assam, Manipur and Chhattisgarh.

The details of partly affected districts with arsenic contaminants beyond permissible limits in ground water of West Bengal, Jharkhand, Bihar, Uttar Pradesh, Assam, Manipur and Chhattisgarh are given in **Annexure-I**. Specific information on arsenic affected population is not readily available.

Water being a State subject, initiatives on water quality is primarily States' responsibility; however, various steps have been taken by the Central Government for providing contamination free water in the country.

This Information was given by the Minister of State for Jal Shakti, ShriBishweswarTudu in a written reply in Lok Sabha today.

Annexure-I

Details of Partly Affected Districts with Arsenic Contaminants in Ground Water of Assam, Bihar, Chhattisgarh, Jharkhand, Manipur, Uttar Pradesh and West Bengal.

S. No.	State/UTs	Arsenic (above 0.01 mg/l)
1	Assam	Sivsagar, Jorhat, Golaghat, Sonitpur, Lakhimpur, Dhemaji, Hailakandi, Karimganj, Cachar, Barpeta, Bongaigaon, Goalpara, Dhubri, Nalbari, Nagaon, Morigaon, Kamrup, Darrang&Baksha.
2	Bihar	Begusarai, Bhagalpur, Bhojpur, Buxar, Darbhanga, Katihar, Khagaria, Kishanganj, Lakhisarai, Munger, Patna, Purnea, Godda, Dhanbad, Samastipur, Saran, Vaishali, East Champaran, Gopalganj, Madhepura, Muzaffarpur, Saharsa, Siwan, West Champaran.
3	Chhattisgarh	Rajnandgon.
4	Jharkhand	Sahebganj, Lohardaga.

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f	5	Manipur	Bishnupur, Thoubal.
🐦	6	Uttar Pradesh	Bahraich, Balia, Balrampur, Bareilly, Basti, Bijnor, Chandauli, Ghazipur, Gonda, Gorakhpur, LakhimpurKheri, Meerut, Mirzapur, Muradabad, Rai Bareilly, SantKabir Nagar, Shajahanpur, Siddarthnagar, SantRavidas Nagar, Unnao, Azamgarh, Badaun, Deoria, Jhansi, Kausambi, Kushinagar, Pilibhit, MaunathBhanjan.
📧	7	West Bengal	Bardhaman, Hooghly, Howrah, Malda, Murshidabad, Nadia, North-24 Parganas, South-24 Parganas, Coochbehar.
in			

Government of India in partnership with States, is implementing JalJeevan Mission (JJM) since August, 2019 to provide potable tap water supply of prescribed quality to every rural household in the country by 2024. Under JJM, while planning water supply schemes to provide tap water supply to house-holds, priority is given to quality-affected habitations. While allocating the funds to States/ UTs in a particular financial year, 10% weightage is given to the population residing in habitations affected by chemical contaminants including arsenic and fluoride, as on 31st March of the preceding financial year.

Since, planning, implementation and commissioning of piped water supply schemes based on a safe water source may take time, purely as an interim measure, States/ UTs have been advised to install community water purification plants (CWPPs) in such habitations, to provide potable water to every household at the rate of 8-10 litre per capita per day (lpcd) to meet their drinking and cooking requirements.

Department of Drinking Water & Sanitation had launched a National Water Quality Sub-Mission (NWQSM) on 22nd March, 2017 as a part of National Rural Drinking Water Programme (NRDWP), which has now been subsumed under JJM, to provide safe drinking water to 27,544 arsenic/fluoride affected rural habitations in the country.

Under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) launched on 25th June, 2015 in selected 500 cities of the country with focus on development of urban infrastructure in various sectors including water supply, States/UTs have the option to take projects on special water supply arrangements for difficult areas, hill and coastal cities, including those having water quality problems.

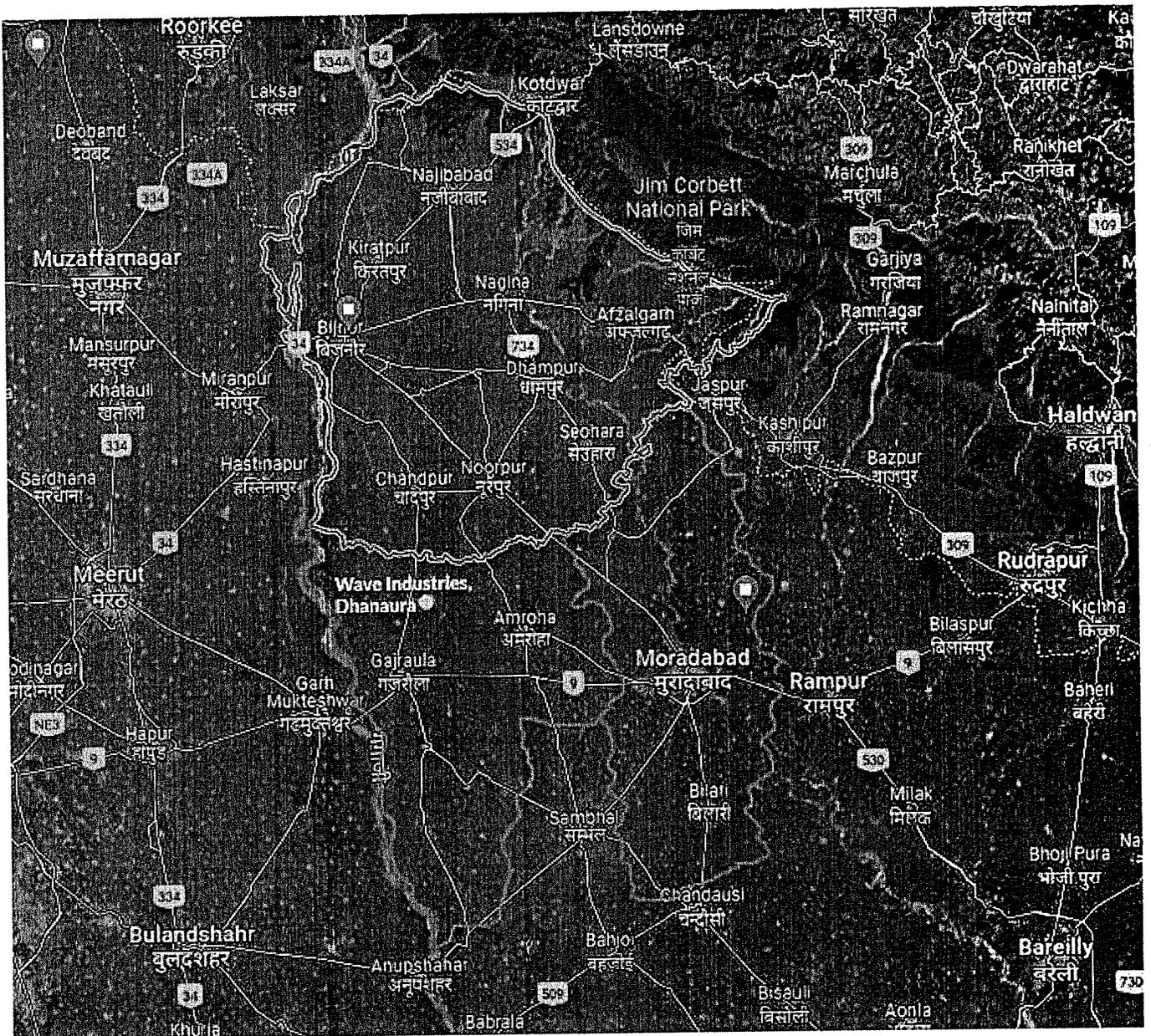
CGWB has constructed arsenic safe exploratory wells in West Bengal, Bihar and Uttar Pradesh by using innovative cement sealing technique. 510 such wells in this regard have been constructed by CGWB, including 40 in Bihar, 185 in West Bengal and 285 in Uttar Pradesh and handed over to concerned States for use. Further, CGWB is providing technical assistance to the States for implementing cement sealing technology in Gangetic flood plains.

BY/AS


(In Charge)

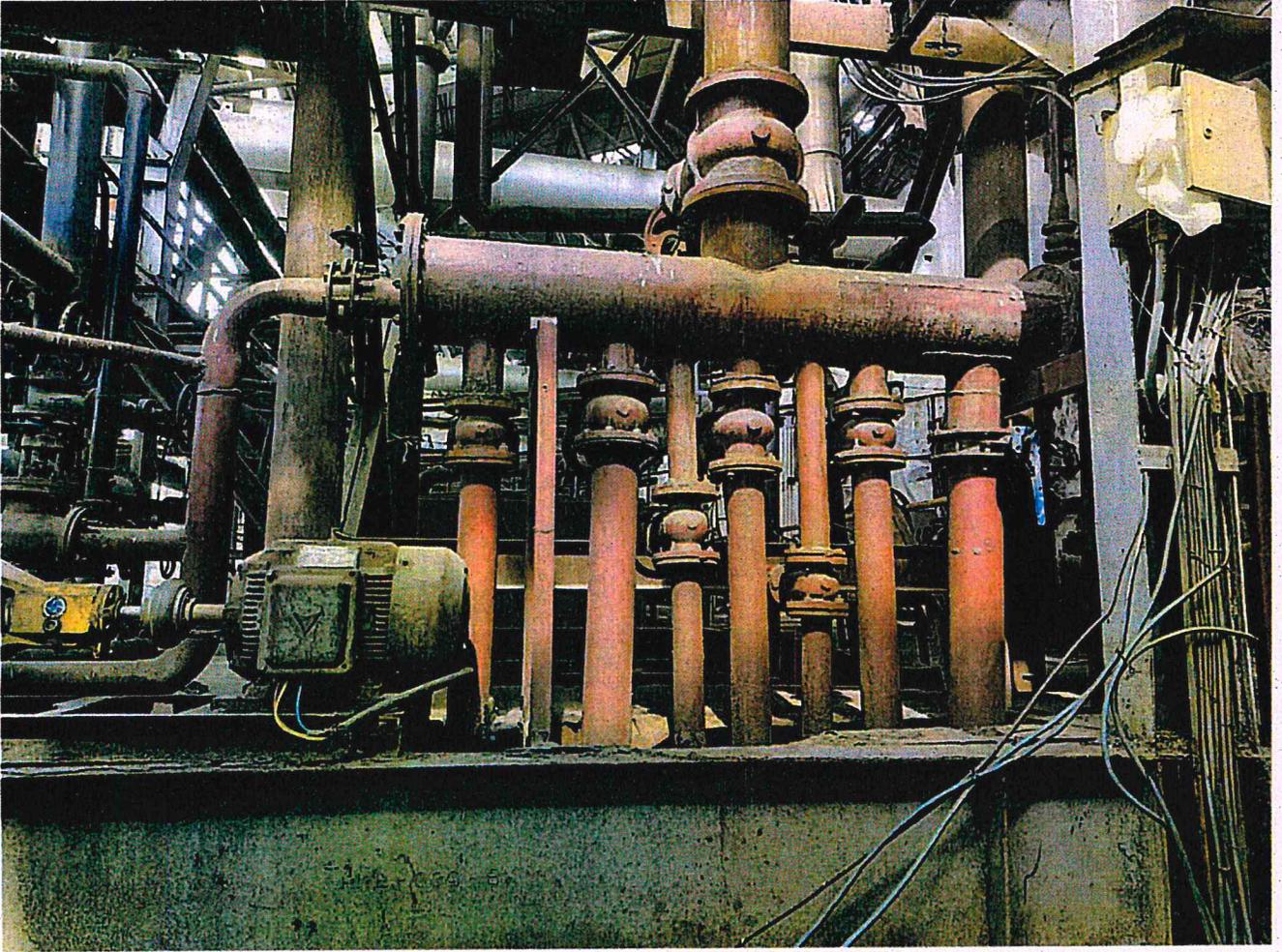
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Annexure R-17



[Signature]
(true Copy)

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Annexure R-18 (lolly)

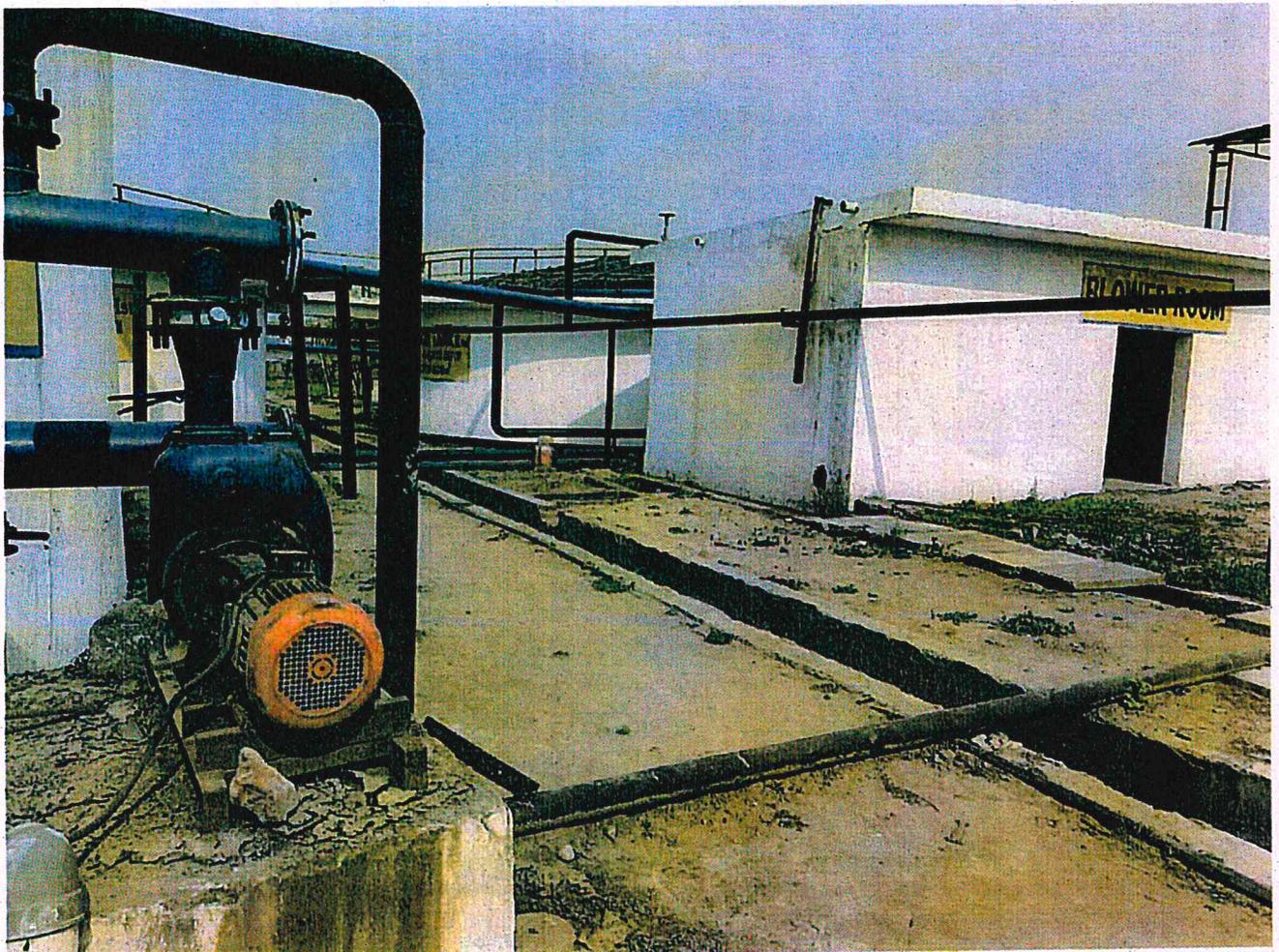


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**(VAKALATNAMA – POWER OF ATTORNEY)
IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, DELHI AT NEW DELHI
ORIGINAL APPLICATION NO. 204 OF 2021**

IN THE MATTER OF:

Chanchal Devi

...Applicant

Versus

Central Pollution Control Board & Ors.

...Respondents

KNOW ALL TO WHOM THESE PRESENT SHALL COME that I, the Respondent No. 5 in the above matter, hereby appoint VSA Legal (Mr. Sumeer Sodhi, Mr. Aman Nandrajog, Mr. Varun Tankha, Mr. Arjun Nanda, Mr. Anvit Seemansh, Ms. Shreya Nair, Ms. Riddhima Juneja, Ms. Tanya Verma, Mr. Prannoy Joe Sebastian, Mr. Abhishek Lalwani, Mr. Dhruv Wadhwa & Mr. Gaurav Arora), Advocates, having their office at 32, Ground Floor, Uday Park, South Extension Part – II, New Delhi – 110049 (Mob: 9953309080) (Mob: 9971704062) (Mob: 9899991976) email id: office@vsalegal.in to be my Advocates in above-mentioned cause and to do all the following acts, deeds and things or any of them, that is to say:



1. To act, appear and plead in the above mentioned cause in this tribunal, or any other Court in which the same may be tried or heard in the first instance or in Appeal or Letters Patent Appeal or review or Revision or Execution or at any other stage of its progress until its final decision.
2. To present Pleadings, Appeals, Letters Patent Appeals, Petitions for Appeal to Supreme Court, Cross-objections or Executions, Review, Revisions Withdrawal Compromise or other Petitions or Affidavits or other documents as shall be deemed necessary or advisable for the prosecution/defence of the said cause in all states.
3. To withdraw or compromise the said cause or submit to arbitration any difference or dispute that shall arise touching or in any manner relating to the said cause.
4. To receive moneys and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution/defence of the said cause.
5. To employ any other Legal Practitioner authorising him to exercise the powers and authorise hereby conferred on the Advocate, whenever he may think fit to do so.

AND, I hereby agree to ratify whatever the Advocate or his substitute shall do in the premises.

AND I hereby agree not to hold the advocate or his substitute for the result of the said cause in consequence of this absence from the Court when the said cause is called up for hearing.

AND I hereby agree that in the event of the whole or any part of the fee agreed by me to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution the said cause until the same is paid.

IN WITNESS WHEREOF I here unto have set my hands to these presents the contents of which have been explained to and understood by me on this 08th Day of March, 2022.

Abhishek
D/5000/21

Aman
D/5195/21

Prannoy
D/1971/2019

Varun
D/4197/2020

Sumeer Sodhi
D/1547/09

Riddhima Juneja
D/443/19

Arjun
D/93/14

19N
D/5042/18

706/2012

ACCEPTED

Rajivinder Singh

For WAVE INDUSTRIES LTD.

Authorised Signatory

CIN : U74899DL1997PTC091198

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF WAVE INDUSTRIES PRIVATE LIMITED HELD ON WEDNESDAY THE 02ND DAY OF MARCH, 2022 AT 2ND FLOOR, A-13/2, HIGHWAY TOWERS, SECTOR-62, NOIDA, U.P.- 201309

"RESOLVED THAT Mr. Balvinder Singh Aneja, Whole-Time Director of the Company be and is hereby authorized and empowered to institute, conduct, defend, compound, compromise, withdraw or abandon any legal proceedings for or on behalf of the Company or its officers or otherwise, in the matter titled as "Chanchal Devi Vs. Central Pollution Control Board & Ors." bearing O.A. No. 204 of 2021 pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

RESOLVED FURTHER THAT Mr. Balvinder Singh Aneja, Whole-Time Director of the Company be and is hereby authorised to execute, sign and verify for and on behalf of the Company, all pleadings, complaints, reply, written statements, replications, petitions, rejoinders, vakalatnama as well as affidavits, counter affidavits and all other papers, applications as may be required to be filed in the aforesaid legal proceeding.

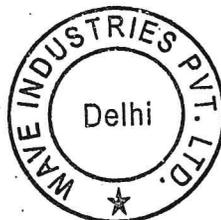
RESOLVED FURTHER THAT Mr. Balvinder Singh Aneja, Whole-Time Director of the Company be and is also authorized to engage and appoint advocates, legal counsels, professional, etc. to represent the Company before the aforesaid Tribunal in the said matters, and to do all such other acts, matters, deeds and things necessary or desirable in connection with or incidental in relation to or for the aforesaid purposes.

RESOLVED FURTHER THAT any of the Directors or Company Secretary of the Company be and is hereby authorized to sign and forward a copy of the above resolution to anyone concerned."

**Certified True Copy
For Wave Industries Private Limited**



Mohit Goswami
Company Secretary
M. No. A52325



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cs.corp@waveindustries.in

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